

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

MISCELLANEOUS APPLICATION NO 15 OF 2024 IN ORIGINAL

APPLICATION NO.11 of 2022/EZ

IN THE MATTER OF:

Z1 RESIDENTS' WELFARE ASSOCIATION

..... EXECUTION APPLICANTS

VS

Z ESTATES PRIVATE LIMITED, & Ors..... RESPONDENTS

**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO.7
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE
THROUGH ITS REGIONAL OFFICE, BHUBANESHWAR**

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL EASTERN
ZONE, KOLKATA**

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11-8 FEB 2025

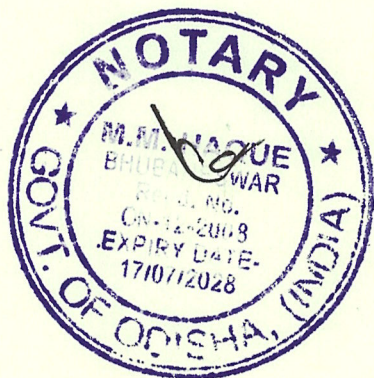
**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO.7 MINISTRY
OF ENVIRONMENT, FOREST & CLIMATE CHANGE THROUGH ITS
REGIONAL OFFICE, BHUBANESHWAR**

MOST RESPECTFULLY SHOWETH:

I, Shri M. Rajeshwar Prasad, S/O Shri M. Bhaskar Rao, aged about 57 years working as Scientist 'C', Ministry of Environment, Forest and Climate Change (MoEF&CC), Regional Office, Bhubaneswar, A/3, Near Rail Vihar, Chandrasekharpur, 751023 do hereby solemnly affirm and state as under:-

1. That I, in my official capacity as Scientist 'C' in the Ministry of Environment, Forest and Climate Change, Bhubaneswar i.e. Respondent No. 7 in the above-mentioned matter, am conversant with the facts and

M. Rajeshwar Prasad.



circumstances of the case on the basis of official records, and as such authorized and competent to swear this affidavit.

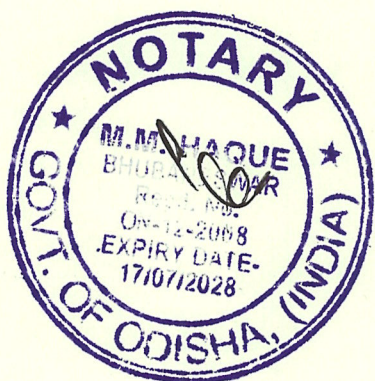
2. It is submitted that the Application No. 11 of 2022 was filed by Z1 Resident Welfare Association against the Respondent No.1 (Z Estate Pvt. Ltd.) and Respondent No.2 (Shri Tapan Kumar Mohanty, Managing Director, Z Estate Pvt. Ltd.) for carrying out construction in Phase- I & II over a built-up area of 3,95,865.09 sq.m. for which they had accorded the EC from SEIAA, Odisha. It is alleged that the R-1 & 2 has violated the EC conditions. The aforesaid application was disposed of on 01.05.202 with the following direction:

H. *The Ministry of Environment, Forests and Climate Change, shall verify as to how the Central Ground Water Board granted the NOC to the Project Proponent for extraction of ground water in violation of the Special Conditions laid down in the Environmental Clearance dated 16.08.2011.*

I. *The Ministry of Environment, Forests and Climate Change, shall also verify the conduct of the officers of SEIAA, Odisha, who were in position at the relevant point of time with regard to strict enforcement of the conditions laid down in the Environmental Clearance prior to granting subsequent Environmental Clearances.*

3. It is submitted that Z1 Residents Welfare Association has filed MA No. 15 of 2024 for compliance of the direction dated 01.05.2023 passed by the Hon'ble NGT.
4. In view of the aforesaid direction passed by the Hon'ble NGT, the Answering Respondent (MoEF&CC) has filed its compliance affidavit through its Regional Office, Bhubaneswar before the Hon'ble Tribunal on 16.08.2024. Whereby, it has been stated by the Answering Respondent that letters dated 29.12.2023 were issued to the Chairman, Central Ground

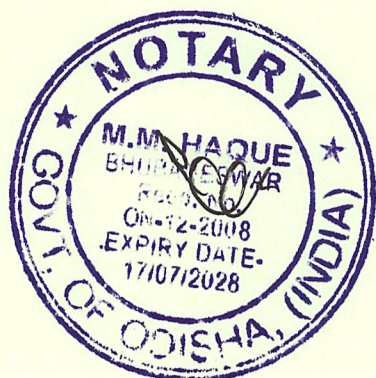
M. Rajeshwar Baboo



Water Authority and SEIAA, Odisha seeking information with reference to the directions passed by the Hon'ble NGT. Copies of letters dated 29.12.2023 are annexed as **Annexure R/1 and Annexure R/2**.

5. It is humbly submitted that in response to the Ministry's letter dated 29.12.2023, the SEIAA, Odisha has submitted its response vide letter dated 02.08.2024. The response submitted by SEIAA, Odisha comprised of Certified Compliance Report (CCR) for Phase-I, and Phase-II of the project; copies of Environmental Clearances (EC) dated 16.08.2011, 23.02.2016, and 17.03.2020; Minutes of the Meeting of State Environment Appraisal Authority (SEAC) which form the basis for grant of ECs for the Phase-I, Phase-II, and Phase-III of the project. The complete response received from SEIAA, Odisha has been annexed herewith as **Annexure-R/3**. This response received by SEIAA, Odisha has been examined in the Ministry.
6. It is humbly submitted that on the basis of examination in the Ministry it is noted that the Environmental Clearance (EC) for construction of housing colony and shopping mall over total plot area 105962.07 sqm and total built-up area 222092.73 sqm at Kalahanga, Bhubaneswar, Odisha was granted in favour of M/s. Z-Estates Pvt. Ltd to the applicant Sri Tapan Kumar Mohanty, (M.D) vide EC dated 16.08.2011. The Certified Compliance Report for Phase-I of the project, "*Environmental Clearance for the Construction of a Housing Colony and Shopping Mall by M/s Z-Estates Pvt. Ltd. at Kalarahaga, Bhubaneswar*", was issued by RO, Bhubaneswar, vide letter no. 109-46/EPE dated 17.03.2015 for consideration of EC application for the Phase-II of the project. In the CCR, RO had reported some non-compliance, with respect to which the Project Proponent (PP) had submitted an Action Taken Report (ATR) dated 15.05.2015. The ATR of the PP was examined by the RO again, and in

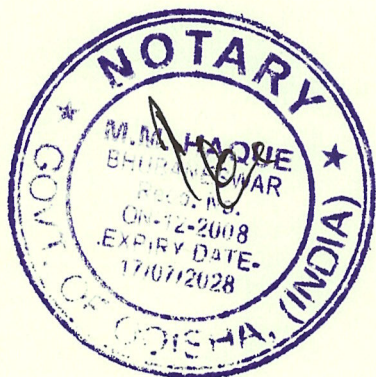
M. Rajeshwar Rueded.



their ATR review report dated 13.07.2015, except for the issue of the groundwater extraction, RO had reported other non-compliance as resolved. Subsequently, the SEIAA Odisha sought clarification from RO, Bhubaneswar vide letter dated 17.08.2015 regarding the reported non-compliance wrt groundwater extraction, wrt which RO Bhubaneswar vide letter dated 20.10.2015 confirmed that the necessary permission for groundwater extraction had been obtained from the Central Ground Water Board (CGWB) and ground water withdrawal had been made exclusively for the purpose of drinking for the labour force working at the project site. Considering the observations of the RO, Bhubaneswar, as recommended by SEAC, EC for Phase-II of the project was granted by SEIAA vide letter dated 23.02.2016.

7. It is submitted that wrt application of EC for Phase-III of the project, the CCR for Phase-II was issued on 11.12.2018 by RO, Bhubaneswar. The RO, Bhubaneswar in their inspection report observed certain non-compliance with respect to energy conservation norms, solar panel installation, solar hot water supply, CSR expenditure etc. Further, the RO in this CCR confirmed that groundwater was not used during construction, as water was sourced via tankers. Considering the non-compliance in the CCR for Phase-III, SEAC constituted a Sub-committee to review the compliance status of the EC conditions. The said sub-committee conducted a site visit on 25.10.2019 and the status of the same was deliberated in detail by SEAC in its meeting held on 19.11.2019, wherein it was decided that the observations of the sub-committee of SEAC shall be complied by the project proponent in addition to non-compliance observed by the RO in the CCR dated 11.12.2018 for taking necessary decision in the matter by the SEAC. The compliance to the observations were furnished by the PP vide letter dated 27.11.2019. Thereafter, the SEAC in its meeting held on

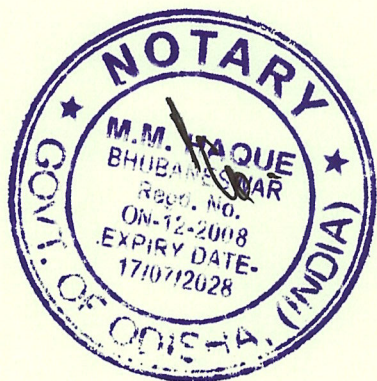
M. Rajeshwar Prasad



07.12.2019 decided to consider the grant of EC for the project after the proponent submits requisite information/ documents. The PP furnished compliance as desired by the committee vide letter dated 23.12.2019. Considering the information/ documents furnished by the PP, the SEAC recommended EC for Phase III of the project during its meeting held on 14.02.2020.

8. It is humbly submitted that as informed by SEIAA Odisha the proposal of EC for Phase-III of the extant building project after the recommendation of the SEAC was placed in 17th SEIAA, Odisha meeting held on 14.02.2020 wherein based on detailed deliberations, the Authority decided that the PP has to clarify regarding the reported non-compliance of EC conditions of Phase-I and Phase-II of this project. Accordingly, a letter dated 20.02.2020 was issued to the PP by SEIAA, Odisha seeking the submission of action plan for implementation with specific time schedule for the full-scale compliance of the EC conditions of Phase-I and Phase-II mentioned therein. In addition, the PP was also directed to submit an undertaking/commitment for timely implementation of the said action plan. **The response to this was submitted by the PP vide letter dated 25.02.2020.** After receipt of reply from PP with undertaking/commitment, the EC was issued for Phase-III project by SEIAA Odisha on 17.03.2020.
9. It is humbly submitted that as informed by SEIAA, Odisha, Shri Ashok Kumar Tripathy, IAS (Retd.), a resident of Z1 society filed complaint in October 2021 before SEIAA, Odisha and another complaint on 27.10.2021 before Chief Secretary to Govt. of Odisha alleging violations of EC conditions for Phase-I by Z-Estates Pvt. Ltd. Based on a directive from the Department of Forest, Environment, and Climate Change (FE&CC), SEIAA constituted a joint committee to investigate the matter. The committee inspected the site on 20.01.2022 and confirmed non-compliance

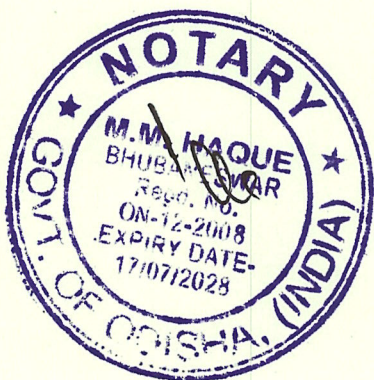
M. Rajeshwar Prasad.



wrt commitments made by the PP on 25.02.2020 referred at para 8 above. The OA no. 11/2022 was disposed of by the NGT(EZ) vide its order dated 01.05.2023 with direction to SEIAA Odisha to calculate Environmental Compensation (EC) for violations committed by the PP. Accordingly, in a follow-up inspection by the committee on 13.07.2023 it was confirmed that the PP has failed in their commitments to comply with EC conditions on 31.08.2023. Consequently, SEIAA issued a Show Cause Notice dated 28.12.2023 and subsequently imposed an Environmental Compensation amounting to ₹1,41,37,500 vide letter dated 16.03.2024.

10. It is humbly submitted that on the basis of detailed evaluation of the documents made available to the Answering Respondent by SEIAA, Odisha, as it is noted that SEIAA, Odisha had acknowledged various non-compliance in the matter at various stages of EC and had taken/initiated necessary actions, which includes, re-verification of the compliance status, seeking clarification and ATR, detailed evaluation through sub-committee, seeking detailed action plan and commitment from the PP, issuance of SCN and subsequently imposition of Environmental cost on the PP.
11. It is further submitted that in response to Ministry's letter dated 29.12.2023 a response dated 20.08.2024 has been received from Central Ground Water Board (CGWB) which has been annexed herewith as **AnnexureR/4**. As informed by CGWB, in pursuance to the Hon'ble NGT order dated 01.05.2023, the project site was inspected by the CGWB, Bhubaneswar and it was found that recharge structures constructed by the PP are not maintained properly. Accordingly, a penalty of ₹2,00,000/- was imposed on the PP vide letter no. CGWA-21/19/2021- CGWA-Part 1-441 dated 03.08.2023. The same had also been deposited by the PP vide transaction ref. no. 1307240008489 dated 13.07.2024. While CGWB doesn't come under regulatory control of the Answering Respondent, the CGWB was

M. Rajeshwar Prasad.



coordinated by the Answering Respondent on the direction of Hon'ble Court and it has also confirmed that environmental penalty has been imposed on PP and has already been paid by the PP.

12. That the present counter affidavit may kindly be taken on record and into consideration and the Hon'ble Tribunal may pass appropriate order(s), direction(s) as deemed fit and proper under the facts and circumstances of the present case.
13. That other/ancillary issues raised in the application under reply do not pertain to the answering respondent. The Answering Respondent seeks leave to make additional submissions, if required, during the course of the proceedings.

M. Rajeshwar Prasad.
DEPONENT

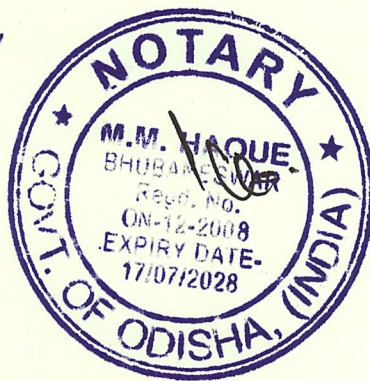
VERIFICATION

M.R. Prasad
SCIENTIST 'C'
Govt. of India
Ministry of Environment, Forest & Climate Change
Integrated Regional Office
Bhubaneswar

Verified at Bhubaneswar on 18th this day of February, 2025 that the contents of the above affidavit are correct to my knowledge and belief based on official records and nothing material has been concealed therefrom.

Identified by me

Subhrajyoti Lenka.
Advocate Bhubaneswar



M. Rajeshwar Prasad.
DEPONENT

M.R. Prasad
SCIENTIST 'C'
Govt. of India
Ministry of Environment, Forest & Climate Change
Integrated Regional Office
Bhubaneswar

18/02/2025
M.M. HAQUE
NOTARY, BHUBANESWAR
Regd. No.- ON-12/2008

File No.: IA-L-11011/94/2023-IA-I

Government of India

Ministry of Environment, Forest and Climate Change
(I.A. – Compliance and Monitoring Division)



Indira Paryavaran Bhavan

Jor Bagh Road, Aliganj

New Delhi-110 003

Email: bhardwaj.adiraju@gov.in

Dated: 29th December, 2023

To,

The Chairman,

Central Ground Water Board (GCWB),

Bhujal Bhawan,

NH-IV, Faridabad, 121001

Email: - chmn-cgwb@nic.in, tschmn-cgwb@nic.in

Subject: Compliance of directions issued by the Hon'ble NGT (EZ) vide order dated 01.05.2023 in Original Application No.11 of 2022 in the matter titled as 'Z1 Residents' Welfare Association v. Z Estate Private Limited" – reg.

Undersigned is directed to draw reference to the above-cited court matter in NGT (EZ), which has been disposed of vide Order dated 01.05.2023 with specific directions to the Ministry. Central Ground Water Authority (CGWA) and CGWB are also respondents in the matter. The broad allegations in the matter were in reference to violation of Environmental Clearance (EC) granted under the Environment Impact Assessment (EIA) Notification, 2006. As per the extant Order, the Ministry of Environment, Forests and Climate Change, has been asked to verify as to how the CGWB granted the NOC to the Project Proponent for extraction of ground water in violation of the condition laid down in the EC dated 16.08.2011 that no ground water shall be extracted for the project work at any stage during the construction phase.

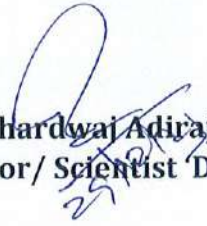
2. In reference to above, following information is sought from CGWB for further examination of the matter in the Ministry in reference to the Court Order:

- i. The background in the Order states that PP are accused of operating without NOC from CGWB while direction (H) states that CGWB NOC was granted. Please confirm the status of NOC for the project from CGWB.
- ii. Did the CGWB verify the EC condition w.r.t NoC granted to the project for extraction of ground water?
- iii. Is there any SOP or checklist for granting NOC by CGWB for projects which require EC?



3. Considering the court matter, timely response will be appreciated.

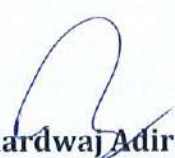
This issues with the approval of Competent Authority.


Dr. Bhardwaj Adiraju
(Joint Director/ Scientist 'D')

Enclosed: as above.

Copy to:

1. The Member Secretary, Central Ground Water Board (GCWA), 18/11, Jamnagar House, Mansingh Road, New Delhi - 110011.


Dr. Bhardwaj Adiraju
(Joint Director/ Scientist 'D')

File No.: IA-L-11011/94/2023-IA-I

Government of India

Ministry of Environment, Forest and Climate Change
(I.A. – Compliance and Monitoring Division)

Indira Paryavaran Bhavan
Jor Bagh Road, Aliganj
New Delhi-110 003

Email: bhardwaj.adiraju@gov.in

Dated: 29th December, 2023

To,

The Chairman,

State Environment Impact Assessment Authority (SEIAA), Odisha

Qr. No. 5RF-2/1, Unit-IX,

Bhubaneswar - 751022

Email: - seiaaorissa@gmail.com

Subject: Compliance of directions issued by the Hon'ble NGT(EZ) vide order dated 01.05.2023 in Original Application No.11 of 2022 in the matter titled as 'Z1 Residents' Welfare Association v. Z Estate Private Limited' – reg.


Undersigned is directed to draw reference to the above-cited court matter in NGT(EZ), which has been disposed of vide Order dated 01.05.2023 with specific directions to the Ministry. SEIAA, Odisha is one of the respondents in the matter. The broad allegations in the matter were in reference to violation of Environmental Clearance (EC) granted under the Environment Impact Assessment (EIA) Notification, 2006. As per the extant Order, the Ministry of Environment, Forests and Climate Change, has been asked to verify the conduct of the officers of SEIAA, Odisha, who were in position at the relevant point of time with regard to strict enforcement of the conditions laid down in the Environmental Clearance prior to granting subsequent Environmental Clearances.

2. In reference to above, following information/documents is sought from SEIAA, Odisha for further examination of the matter in the Ministry in reference to the Court Order:

- Please confirm if PP committed for no GW extraction for EC and subsequently proceeded for extraction.
- The status of Certified Compliance Reports wrt the Phase II and Phase III expansion project, when the project was considered by SEIAA.

- Confirm if the compliance status of existing project were recorded in the Minutes of meeting for expansion ECs issued by SEIAA. In this regard also furnish all the related minutes.
 - All the CCRs wrt all the ECs issued till date for the project, which shall include CCR taken into account for expansion projects need to be provided.
 - Copies of all the ECs pertaining to the project.
 - The composition of SEIAA involved in appraisal and grant of all the ECs for the project.
3. Considering the court matter, timely response will be appreciated.

This issues with the approval of Competent Authority.



Dr. Bhardwaj Adiraju
(Joint Director/ Scientist 'D')

Enclosed: as above.

Copy to:

1. The Member Secretary, 5RF-2/1, Acharya Vihar, Unit – IX, OPTCL Colony, Anand Bazar, Bhoi Nagar, Bhubaneswar, Odisha 751022.



Dr. Bhardwaj Adiraju
(Joint Director/ Scientist 'D')



STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ODISHA
 5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3512840, Email:
 seiaaodisha@gmail.com
 (A statutory body constituted by Ministry of Environment, Forest & Climate Change
 under Environment (Protection) Act, 1986)

File No. SEIAA-68/07-2023

Dated 02nd August, 2024

To

Dr. Bhardwaj Adiraju
 Joint Director/Scientist 'D'
 MoEF & CC, Govt. of India
 (I.A.-Compliance & Monitoring Division)
 Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj
 New Delhi-110003

Sub: Compliance of direction issued by the Hon'ble NGT (EZ) vide order dated 01.05.2023 in Original Application No. 11 of 2022 in the matter titled as 'Z1 Residents' Welfare Association Vrs Z-Estate Pvt. Ltd. -reg.

Ref: Your letter no. IA-L-11011/94/2023-IA-I dt. 29th December, 2023 and reminder letter dt. 22nd July, 2024

Sir,

With reference to the above cited subject, I am directed to submit the details information sought by you in your letter dated 29.12.2023 are as follows:

Sl. No.	Desired information sought by MoEF & CC	Reply of SEIAA, Odisha
1.	Please confirm if PP committed for no GW extraction for EC and subsequently proceeded for extraction.	<p>i. The Environmental Clearance (EC) was issued vide letter no. 433/SEIAA dated 16.08.2011 for construction of housing colony and shopping mall of B+G+12: 6 nos., B+G+14: 17 nos., B+G+19: 2 nos., B+G+24: 1 no. over on total plot area 105962.07 sqm and total built-up area 222092.73 sqm at Kalahanga, Bhubaneswar, Odisha in favour of M/s. Z-Estates Pvt. Ltd. and the applicant is Sri Tapan Kumar Mohanty,(M.D)</p> <p>ii. Condition given in EC letter that no ground water shall be extracted for the project work at any stage during construction phase.</p> <p>iii. As per Certified Compliance Report (CCR) submitted by Regional Office of MoEF & CC, BBSR on date of visit 05.02.2015 with respect to EC letter no. 433/SEIAA dated 16.08.2011 has mentioned in its CCR that the project has taken NOC from Central Ground Water Authority (CGWA), Ministry of Water Resource, Govt. of India for withdrawal of ground water vide letter no. 21-4(287)/SER/CGWA/2011-140 dated 23.02.2011 for drawing groundwater 1100 m³/day through proposed 8 numbers bore wells. It is in violation to the</p>

Rm

		condition. Based on SEIAA, Odisha clarification letter no. 4704/SEIAA dt. 17.08.2015 (Copy attached in Annexure-I) latter the regional office of MoEF & CC has clarified that the drawl of ground water has been made exclusively for the purpose of drinking for the labour force working at the project site.
2.	The status of Certified Compliance Reports wrt the Phase-II and Phase-III expansion project, when the project was considered by SEIAA	The Certified Compliance Reports of Phase-I was issued by Regional Office of MoEF & CC, Bhubaneswar vide letter no. 109-46/EPE dt. 17.03.2015, 13.07.2015 & 20.10.2015 is attached in Annexure-II and for Phase-II on 11.12.2018 and copy of the same is attached in Annexure-III . There is no Certified Compliance Report of Phase-III as it is under construction stage.
3.	Confirm if the Compliance status of existing project were recorded in the Minutes of meeting for expansion ECs issued by SEIAA. In this regard also furnish all the related minutes.	Yes, the compliance status of existing project was recorded in the Minutes of meeting for expansion of ECs issued by SEIAA, Odisha for Phase-I and Phase-II. The Phase-III is under construction and no CCR is issued yet for the Phase-III. The minutes of meeting of meetings of Phase-I, Phase-II & Phase-III is attached in Annexure-IV, V & VI respectively.
4.	All the CCRs wrt all the ECs issued till date for the project, which shall include CCR of all the ECs pertaining to the project.	Same as Sl. no. 02
5.	Copies of all the ECs pertaining to the project	The Copies of all the ECs were issued for Phase-I, Phase-II and Phase-III are attached in Annexure-VII, VIII & IX respectively.
6.	The Composition of SEIAA involved in appraisal and grant of all the ECs for the project	The Composition of SEIAA involved in appraisal and grant of all the ECs for the project are attached in Annexure-X

This is to informed you that before issue of EC for Phase-III building project, the proposal was placed in 17th SEIAA, Odisha meeting held on 14.02.2020 wherein the Authority decided that the PP has appeared before us to clarify on the reported non-compliance of EC conditions of Phase-I and Phase-II of this project. Accordingly, a letter was issued to the PP vide letter no. 7887/SEIAA dt. 20.02.2020 for reply of non-compliance of EC conditions and after received of reply from PP with undertaking/commitment, the EC was issued for Phase-III project on 17.03.2020 (Copy of SEIAA letter and its reply submitted by PP is attached in **Annexure-XI & XII**). Later, a public complaint was received at SEIAA from Shri Ashok Kumar Tripathy, IAS



(Rtd.) who is one of the member of Z1 Residents' Welfare Association vide his letter 05.10.2021 submitted a complaint letter addressing to the Member secretary, SEIAA, Odisha and another letter on dated 27.10.2021 through E-mail addressing to the Chief Secretary to Govt. of Odisha alleging violation of conditions stipulated in the Environmental Clearance(EC) of Phase-I by Z-Estates Pvt. Ltd. for the construction made namely Housing colony and shopping mall (Phase-I) at Kalarahanga, Patia, Bhubaneswar. In the said allegation, the complaint alleged that there are violations of stipulated conditions of EC issued by SEIAA, Odisha. In this regard, there was a direction from Department of FE & CC, Govt. of Odisha vide letter no. 19916 dt. 15.11.2021 to the SEIAA to cause an enquiry in the matter and to report the Govt. Accordingly, a joint committee was formed and visited the site on 20.01.2022 and in the meantime, Hon'ble NGT/EZ order came on 31.01.2022 in regard to O.A. 11/2022/EZ. The committee has submitted their report to the State Govt. and suggested to initiate legal action against the PP under 15 read with section 19 EP Act. 1986 as per the Govt. procedure as the PP has not complied the EC conditions as per their commitment made by PP dated 25.02.2020 for the phase-I building project. Finally, Hon'ble NGT disposed the case vide order dated 01.05.2023 with direction to SEIAA, Odisha to determine Environmental Compensation against the Project Proponent for failure to install the Solar System for energy conservation to the extent of 5% of total power, completion of Green Belt and Avenue Plantation over at least 20% of the site area as required as required by the Environmental Clearance conditions dated 16.08.2011, also verify whether installation of Solar Power Generation System for Phase-I and installation of Solar Water Heater which was required to be completed by 31.08.2022 as stated by the Project Proponent, has been completed and if not, appropriate penalty shall be imposed against the Project Proponent and the same shall be recovered within two months after giving him an opportunity of being heard. Accordingly, the committee re-visited the site on 13.07.2023 and found that the PP has failed in their commitments to comply EC conditions on 31.08.2023. After issue to Show Cause notice to PP dated 28.12.2023, a direction was issued to PP on 16.03.2024 for submission of Environmental Compensation of Rs. 1, 41, 37, 500/- which is pending to comply by PP. (Copy of 2nd Joint inspection report of 2nd visit to the project site, show cause notice to PP and order issued to PP for submission of Environmental Compensation amount are attached in **Annexure-XIII**).

This is for your kind information.

Yours faithfully,

[Handwritten Signature]
02/08/2024

Environmental Scientist

**State Environment Impact Assessment Authority, (SEIAA),
Odisha**

[Constituted vide Order No. S.O. 1899(E) Dated 17th Aug. 2012 of Ministry of Environment & Forests, Govt. of India]
Qr. No. 5RF-2/1, Unit - IX, Bhubaneswar - 751022, Tel: 0674-2540669

No. 4704/SEIAA

Dt. 17.08.15

From

Shri S.B. Samant
Member Secretary,
State Environment Impact Assessment Authority, (SEIAA) Odisha,
Bhubaneswar

To

The Chief conservator of Forests,
Regional Office (EZ)
Ministry of Environment, Forest & Climate Change,
Govt. of India,
A/31, Chandrasekharpur, Bhubaneswar

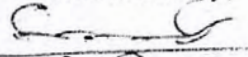
Sub: Environmental Clearance for modernization for construction of housing colony and shopping mall (Phase II) of M/s Z-Estate Pvt. Ltd. at Kalarahanga, Bhubaneswar, Odisha with total built up area 2,75,042 m².

Sir,

In inviting a reference to the above cited subject, I am directed to say that the project proposal was placed in the meeting of SEIAA held on 13.08.2015. The Committee discussed the compliance submitted vide your letter no. File No-109-46/EPE dated 17.03.2015 and observed that in Point No.3 under other observation, it is mentioned that "The project has constructed a Club house without environment clearance. It is a serious violation of EIA Notification, 2006". Further, vide your File No-109-46/EPE dated 13.07.2015 it is observed in point No-2(in Annexure-1) that there is a violation of Environmental Clearance Condition.

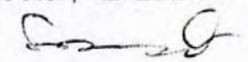
Hence, a clarification is sought from your office on Point No.3 (Other Observation in Part-A) and point No-2(in Annexure-1) whether it will be treated as a violation of Environmental Clearance Condition or not for taking further necessary action at this end.

Yours faithfully,


17.8.15
Member Secretary

Memo No. 4705/SEIAA Dtd. 17.08.15

Copy forwarded to Sri Tapan Kumar Mohanty, Managing Director, Z-Estates Pvt.Ltd.M4/34, Acharya Vihar, Bhubaneswar for information.


17.8.15
Member Secretary



Government of India/ भारत सरकार
Ministry of Environment, Forests & Climate Change/ पर्यावरण, वन एवं जलवायु बदलाव मंत्रालय
Eastern Regional Office/ पूर्वी क्षेत्रीय कार्यालय
A/3, Chandrasekharpur/ ए/३, चंद्रशेखरपुर
Bhubaneswar-751 023/ भुवनेस्वर - ७५१ ०२३



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जहाँ है ज़राहती ॥

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File No. 109-46/EPE

17.03.2015

To

The Member Secretary,
State Environment Impact Assessment Authority (SEIAA),
Qr No.5RF-2/1, Unit IX,
Bhubaneswar – 751 022.
E mail : seiaaorissa@gmail.com



Sub: Certified report of the status of compliance of project for consideration during appraisal by EAC-reg.

Ref: SEIAA letter No.434/SEIAA/ENV dated 16.08.2011.

Sir,

I am directed to refer to the above subject and to inform that M/s Z-Estates Pvt. Ltd, Bhubaneswar has requested a certified copy of the compliance report from the Regional Office of the existing project. Further, it has also been informed that the certified copy of monitoring reports is required by them to comply with the requirements of MoEF Circular No. J-11011/618/2010-IA-II (I), dated 30th May, 2012. The project was monitored on 05.02.2015 at site and its latest status on the point-wise conditions of the environmental clearance of the existing project is enclosed for which environmental clearance was earlier accorded by the SEIAA, Odisha.

It is also recommended that environmental clearance for the proposed modification of the project may be given after verification by the Ministry of Environment, Forests & Climate Change, Eastern Regional Office, Bhubaneswar on all the non compliances and are also duly attended to by the project.

Encl: As above

Yours faithfully,

(Dr. S. KERKETTA)
DIRECTOR (S)

Copy to :

1. File No.106-21/EPE and 106-102/EPE.
2. Sri Tapan Kumar Mohanty, (M.D), M/s Z-Estates Pvt. Ltd., M4/34, AcharyaVihar, Bhubanewar-751013.

Part A**Conditions require immediate attention:**

1. Monitoring of groundwater level should be carried out by construction new piezometers and implementation of the same requires immediate attention.
2. As per the condition, groundwater shall not be extracted for construction work, however, permission from the Central Groundwater Authority has been taken to draw groundwater which is in violation to the condition.
3. The following observation require immediate compliance:
 - i. Water supply and sanitation for all the working force need to be improved. The water supplied for drinking is to be ensured that it is pure and safe for drinking.
 - ii. All the mobile toilets constructed for the workers require regular cleaning and maintenance. It was noted that the living condition of both the hutments is not hygienic. This needs immediate attention. All the soak pits so constructed are to be properly maintained and should be adequate capacity.
 - iii. The drainage system at places where the labourers are living is very bad. Dirty water was found to be stagnant at the low-lying areas surrounding the temporary hutments. These places need to be cleaned and proper drainage to be ensured.
 - iv. It was observed that two large low lying areas of stagnant water. As these water bodies are located near to the labour hutments, the stagnant water should be treated for prevention of mosquito breeding. It requires immediate attention.
 - v. All over the surroundings of the construction areas, it was noted that poly-bags, plastic glasses, etc. have been thrown and the living areas of the labour force has been made dirty. The project authorities should ensure clean and healthy environment in the working as well as dwelling units.
3. Other Observation:
 - i. The project has constructed a Club House without environmental clearance. It is a serious violation of EIA Notification, 2006.
 - ii. EPF and ESIC should be acquired for all the labour force to benefit their families.
 - iii. Crèche should be provided to the children of all the workers.


(Dr. S Kerketta)
Director (S)

Part B**Monitoring report on status of compliance of Environment Clearance and Environmental Management.**

1. Name of the Project	:	Construction of Housing Colony and Shopping Mall of M/s Z-Estates Pvt. Ltd., at Kalarahanga, Bhubaneswar.
2. No. & Date of Clearance	:	No.434/SEIAA/ENV dated 16.08.2011
3. Address of Correspondence	:	Sri Tapan Kumar Mohanty, (M.D) M/s Z-Estates Pvt. Ltd., M4/34, Acharya Vihar, Bhubanewar-751013.
4. Date of site visit	:	05.02.2015

STATUS OF IMPLEMENTATION OF STIPULATED CONDITINS:

The project was visited by Dr. S. Kerketta, Director (S) and Shri M.R. Prasad, Research Officer on 05.02.2015 at site to oversee implementation of stipulated environmental clearance conditions. The officials who were present at the site during site inspection were Shri Dushmant Patro, General Manager, Shri Parthasarathy Panda, DGM, Shri Sibabrata Sinha, Sr. Project Manager, Shri Radha Prasad Das, Administration & HR Head. The project is for construction of blocks of B+G+12 – 6 numbers, B+G+12 - 17 numbers, B+G+19 – 2 numbers, B+G+24-1 number. Presently, construction of the project is in progress; structure has been completed for 8 nos. The status of implementation of conditions of environmental clearance is as follows:

I. GENERAL CONDITIONS:

- i) The applicant (Project proponents) will take necessary measures for prevention, control and mitigation of Air Pollution, Water Pollution, Noise Pollution and Land Pollution including solid waste management as mentioned by them in Form-1, Form-1A and Environment Management Plan (EMP) in compliance with the prescribed statutory norms and standards.

Status of Compliance:

The project has obtained Consent to Establish from the Odisha State Pollution Control Board, vide letter No. 2478/Ind-II-NOC-5439 dated 16.02.2012 and is valid for a period of five years. Details on the Consent to Operate from the OSPCB are to be submitted to this Office after completion of the construction work.

- ii) The applicant will take statutory clearance/approval / permissions from the concerned authorities in respect of the project as and when required.

Status of Compliance:

The project has also taken NOC from the Central Ground Water Authority, Ministry of Water Resources, Govt. of India for withdrawal of ground water vide letter No. 21-

4(287)/SER/CGWA/2011-140 dated 23.02.2011 for drawing groundwater 1100 m³/day through proposed 8 numbers bore wells. **Monitoring of groundwater level should be carried out by construction new piezometers which implementation of the same requires immediate attention.**

- iii) The applicant will submit half-yearly compliance report on post-environmental monitoring in respect of the stipulated terms and conditions in the Environmental Clearance to the State Environmental Impact Assessment Authority, (SEIAA, Orissa) on the 1st June and 1st December of each calendar year.

Status of Compliance:

Two half yearly progress reports have been being submitted to this Office since last year.

- iv) The project proponent shall obtain Periodic Occupancy Renewal Certificate from the competent authority at an interval of 3 to 5 years as per the provisions of National Building Code (NBC) 2005.

Status of Compliance:

Presently the building is under construction stage. It has been stated that the condition would be complied with after completion and commissioning of the project.

- v) The project proponent shall comply all the conditions stipulated by the Bhubaneswar Development Authority, (BDA) in its building plan approval letter issued vide letter No. BP 2B-3415/10/7398/BP/BDA, Bhubaneswar, dated 26.04.2011.

Status of Compliance:

The project has stated that they are complying the conditions.

- vi) The project proponent shall provide 16 (sixteen) m wide open space all around the 02 (two) nos. of B+G+19, 16 m wide open space for 1 (one) no. of B+G+24, 13 m wide open space for 17 nos. of B+G+14, and 12 m wide open space for 06 m Of B+G+12 m of building blocks for movement of fire engine as per provisions of National building Code (NBC)-2005 and as recommended by Fire Prevention Officer, Orissa.

Status of Compliance:

It is stated that the condition will be complied with after all construction activities are completed.

- vii) The project proponent shall comply to all the conditions stipulated by the Fire Prevention Officer, Orissa.

Status of Compliance:

It is stated that all the conditions with regard to Fire Protection measures would be complied with.

- viii) The project proponent shall comply to all the conditions stipulated by the Air Port Authority of India in its NOC for height clearance issued vide letter No. AAI/ER/NOC/(274/10)/200-202 dated 07.02.2011.

Status of Compliance:

It is stated that the conditions would be complied with.

- ix) The applicant will adopt the prescribed norms and standards provided in the National Building Code of India, 2005, specially relating to:
- a) Fire protection and life safety of occupants of the buildings.
 - b) Safety of personnel during construction, operation and demolition of buildings.
 - c) Day lighting and natural ventilation of buildings.
 - d) Safety from electrical fire, shock and lighting of the buildings.
 - e) Air-conditioning, heating and mechanical ventilation of the buildings.
 - f) Acoustics and noise control of the buildings.
 - g) Maintenance and functioning with emissions from generators supplying power to common space/ residential area in case of power failure along with fuel handling / storage.
 - h) Installation of lifts and escalators in the buildings.
 - i) Water supply, drainage and sanitation including solid waste management.
 - j) Landscaping of surrounding areas of the buildings.

Status of Compliance:

It has been stated that most of the conditions would be complied with after the completion of the construction works. However, as observed at site, it was noted that:

- i. Water supply and sanitation for all the working force need to be improved. The water supplied for drinking is to be ensured that it is pure and safe for drinking.
- ii. All the make shift toilets constructed for the workers require regular cleaning and maintenance. It was noted that the living condition of both the hutments is not hygienic. This needs immediate attention. All the soak pits so constructed are to be properly maintained and should be adequate capacity.
- iii. The drainage system at places where the labourers are living is very bad. Dirty water was found to be stagnant at the low-lying areas surrounding the temporary hutments. These places need to be cleaned and proper drainage to be ensured.
- iv. It was observed that two large low lying areas of stagnant water. As these water bodies are located near to the labour hutments, the stagnant water should be treated for prevention of mosquito breeding. It requires immediate attention.
- v. All over the surroundings of the construction areas, it was noted that poly bags, plastic glasses, etc. have been thrown and the living areas of the labour force has been made dirty. The project authorities should ensure clean and healthy environment in the working as well as dwelling units.

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II. **SPECIAL CONDITIONS**

A) **CONSTRUCTION PHASE**

- i) No groundwater shall be extracted for the project work at any stage during construction phase.

Status of Compliance:

The project has also taken NOC from the Central Ground Water Authority, Ministry of Water Resources, Govt. of India for withdrawal of groundwater vide letter No. 21-4(287)/SER/CGWA/2011-140 dated 23.02.2011 for drawing groundwater 1100 m³/day through proposed 8 numbers bore wells. **It is in violation to the condition.**

- ii) Provisions shall be made for the housing of construction labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

Status of Compliance:

It has been stated that there are about 700 – 750 workers engaged in the project. The labourers are being provided through another agency, SIMPLEX, which has undertaken all the civil construction in the project. Provision has been made for housing all these labourers in temporary sheds. Poor conditions on health and hygiene have been noted in these locations. Project should ensure pure and safe drinking water and clean and healthy surroundings in the location.

- iii) A First-Aid Room will be provided in the project site both during construction and operation of the project.

Status of Compliance:

It has been provided with.

- iv) All the top soil excavated during construction activities should be stored separately for use in land filling, horticulture/ landscape development within the project site.

Status of Compliance:

No topsoil generation seen from the project area. However, topsoil is borrowed from the nearby areas for development of greenery.

- v) Disposal of muck during construction phase should not create any adverse effect on the neighbouring communities and will be disposed off taking the necessary precautions for general safety and health aspects of people only in approval sites with the approval of competent authority.
- 5

Status of Compliance:

It was noted that all the muck generated during the construction works has been dumped within the boundary of the project. Therefore, no inconvenience has been seen in the neighbouring areas.

- vi) Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.

Status of Compliance:

It is stated that the condition has been complied with and there is no threat to the groundwater quality. **But, the project should carry out a study on this and ascertain impact of construction, if any.**

- vii) Construction spoils, including bituminous material and other hazardous materials should not be allowed to contaminate watercourses, ground water and dump sites by following safe dumping/disposal practical as per statutory rules and norms with necessary approval of the Orissa Pollution Control Board.

Status of Compliance:

This condition is being complied with.

- viii) The diesel generator sets to be used during construction phase shall be low sulfur diesel type and should conform to Environment (Protection) Rules 1986 prescribed for air emission and noise standards.

Status of Compliance:

Presently there are six DG sets operating in the projects. The emission from the DG Set has been stated to be complying with the norms.

- ix) The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from the Chief Controller of Explosives shall be taken.

Status of Compliance:

Diesel is stored in HDPE drums on concrete floor and the consumption of diesel per hour is 98.5 liters.

- x) Vehicles used for bringing construction materials to the site should be in good condition and should have a pollution check certificate, covered and conform to statutory air and noise emission standards and should be operated only during non-peak hours of the day.

Status of Compliance:

It was stated that the condition is being complied with. The construction materials are transported during the daytime only.

- xi) Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely

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monitored during construction phase. Adequate measures should be taken to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/OPCB.

Status of Compliance:

The Air quality monitoring and noise quality monitoring is being carried out through the consultant, M/s S.S. Environics (India) Pvt. Ltd. From the report, it is noted that all the parameters are found to be within prescribed limits.

- xii) Fly ash bricks should be used as building material in the construction as per the provisions of Fly Ash Notification of September, 1999 and as amended thereafter.

Status of Compliance:

It is observed at site that fly ash bricks are being used for civil construction works.

- xiii) Ready mixed concrete would be used in building construction.

Status of Compliance:

The condition is being complied with.

- xiv) Storm water control and its re-used should be as per CGWB and BIS standards for these applications.

Status of Compliance:

It is stated that storm water will be reused for plantation and other dust suppression activities after settling.

- xv) Water demand during construction should be optimized by adopting best practices without compromising quality.

Status of Compliance:

It is noted that about 50 KLD of water is now being consumed for the construction work which is being provided through water tankers.

- xvi) Separation of grey and black water supplies and collection should be done by the use of dual plumbing line. Grey and black water should be treated separately before recycling/reuse.

Status of Compliance:

It is stated that the condition would be complied after the completion and commissioning of the project. Provision for separation of the same has been incorporated in the building plan.

- xvii) Fixtures for showers, toilet flushing and drinking water should be low flow typed and restricted to requirements by use of aerators, avoiding wastage pressure reducing devices or sensor based controls.

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Status of Compliance:

Presently civil construction is underway and it is stated that the condition would be strictly complied with by the project.

- xviii) Use of glass may be maximum up to 40% of total outer wall area to reduce the energy consumption and load on air-conditioning, if necessary, high quality double glass with special reflective coating may be used in the windows.

Status of Compliance:

It is stated by the project that glass will be used below 40% in the construction of the outer wall. In the outer wall of model building, about 15-20% glass has been used.

- xix) Roof should meet the prescribed requirement as per Energy Conservation Building Code by using appropriate thermal insulation material.

Status of Compliance:

The building is being constructed by following Energy Conservation Building Code. The roofs will be insulated to minimize the heat gain. Roof and wall insulation shall be planned to conserve energy. **Details on various other energy conservation methods should be intimated to this office.**

- xx) Opaque wall should meet prescriptive requirements as per Energy Conservation Building Code.

Status of Compliance:

The condition is being complied with.

- xxi) The approval of the competent authority shall be obtained for structural safety of the buildings due to earthquake, adequacy of fire fighting equipments etc. as per National Building Code of India, 2005 including protection measures from lightning etc.

Status of Compliance:

From the discussions with the project authorities, it is noted that Zone-III Seismic Load Design has been undertaken for earthquake protection and all rules and regulations applicable as per National Building Code of India, 2005 for the project would be followed. It was also stated that approval from Competent Authority (Jamia Millia Islamia) for structure safety of the building has been obtained. **Copy of the same has not been submitted to this office.**

- xxii) Regular supervision of the above and other measures for monitoring should be in place all through the construction phase to avoid disturbances and pollution to the surroundings.

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Status of Compliance:

A safety supervisor has been deployed to look after all safety measures at the construction site. Monitoring of noise level, air quality, etc. is being carried out by environmental consultant, M/s S.S. Environics Pvt. Ltd.,

B) **OPERATION PHASE:** Not applicable as construction is in progress.

C) **Other Observation:**

1. The project has constructed a Club House without environmental clearance. It is a violation of EIA Notification, 2006.
2. EPF and ESIC should be acquired for all the labour force to benefit their families.
3. Crèche should be provided to the children of all the workers.


(DR. S. KERKETTA)
DIRECTOR (S)



Government of India/ भारत सरकार
Ministry of Environment, Forests & Climate Change/ पर्यावरण, वन एवं जलवायु बदलाव मंत्रालय
Eastern Regional Office/ पूर्वी क्षेत्रीय कार्यालय
A/3, Chandrasekharpur/ ए/३, चंद्रशेखरपुर
Bhubaneswar- 751 023/ भुवनेश्वर - ७५१ ०२३



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File No. 109-46/EPE

13.07.2015.

in meeting

To

The Member Secretary,
State Environment Impact Assessment Authority (SEIAA),
Qr. No.5RF-2/1, Unit IX,
Bhubaneswar – 751 022.



Sub: Construction of Housing Colony and Shopping Mall of M/s Z-Estates Pvt. Ltd at Kalarahanga, Bhubaneswar.

Ref: SEIAA letter No.434/SEIAA/ENV dated 16.08.2011.

Sir,

I am directed to refer to the above subject and to inform that the construction of housing colony and shopping mall of M/s Z-Estates Pvt. Ltd. at Kalarahang, Bhubaneswar was visited by Regional Office on 07.07.2015 to review the latest status of compliance based on the reply provided by the project vide letter No.ZEPL/15-16/003 dated 15.05.2015. The reply was sent by the project to the Regional Office based on the observation made during the visit of the project site dated 05.02.2015.

The status of compliance submitted by the project has been reviewed and the comments of the Regional Office after site visit are enclosed as Annexure-I for further necessary action by the Ministry.

Yours faithfully,

(Signature)

(Dr. S. KERKETTA)
DIRECTOR (S)

Encl: As above

Annexure - I

Sl. No.	Observation of the Regional Office	Reply of the project	Comments of the Regional Office
1.	Monitoring of groundwater level should be carried out by construction of new piezometers and compliance of the same requires immediate attention.	The groundwater level from the existing bore wells is being monitored by new piezometers and the same will be continuously monitored at every six months interval to study the changes.	<p>Groundwater level from the ground surface is being carried out by the project at four locations within the project area.</p> <p>It has been found that groundwater level is being monitored by mobile piezometers instead of fixed type. As the mobile piezometers are being used for monitoring of groundwater level, a time series data cannot be drawn to ascertain fluctuation of groundwater level in a particular interval. Therefore, the project should monitor the level and quality of groundwater table regularly by installing piezometers.</p> <p>While the level of groundwater is monitored from the bore wells, the project should also monitor the depth of water available in the wells.</p>
2.	As per the condition, groundwater shall not be extracted for construction work, however, permission from the Central Groundwater Authority has been taken to draw groundwater which is in violation to the condition.	Groundwater is not being extracted from bore well for the purpose of construction. Only for the purpose of drinking purposes, the water of bore well is being used. A huge artificial pond at site has been created to hold storm water which is catering to the water requirement of the construction throughout the year.	As per the condition, there is no permission to extract groundwater at any stage during construction stage of the project. However, permission has been taken from the Central Groundwater Authority to draw 1100 m ³ /day of groundwater on 23.11.2011 which is in violation of EC condition. The project should immediately inform the concerned authority

			regarding drawl of groundwater and regularize the violation. The project should also inform the details of the water used during construction phase so far and source of its procurement along with documentary evidences.
3.	Water supply and sanitation for all the working force need to be improved. The water supplied for drinking is to be ensured that it is pure and safe for drinking.	Water supply has been made for drinking purpose of the workers. Drinking water is being stored in tanks/containers meant for drinking purpose from authorized drinking suppliers. Septic tanks and soak pits have been created for toilet and urinal of the workers and staff.	During visit, sanitation and general housekeeping of the labour camp was found to be satisfactory. The condition is complied with.
4.	All the mobile toilets constructed for the workers require regular cleaning and maintenance. Further, the living condition of both the hutments is not hygienic. This needs immediate attention. All the soak pits so constructed are to be properly maintained and should be of adequate capacity.	All the mobile toilets are being cleaned and sanitized on daily basis and surroundings of the workers camp area is being cleaned on daily basis. Both the hutment area is cleaned from all plastic garbage and being maintained neat.	During visit, mobile toilets, sanitation and general housekeeping of the labour camp was found to be satisfactory. The condition is complied with.
5.	The drainage system where all the labourers are living is very bad. Dirty water was found to be stagnant at the low-lying areas surrounding the temporary hutments. These places need to be cleaned and proper drainage to be ensured.	Pukka drains have been made for the hutments connecting from the bath area/wash area to the pit. Now stagnation of water is cleared. Regular sprinkling of disinfectants are being done on daily basis with a dedicated housekeeping supervisor.	During visit, the concrete drains have been provided in the labour camps. The condition is complied with.
6.	There are two large low lying areas of stagnant water and are located near to the labour hutments. The stagnant water should be treated for prevention of	The large low lying areas are being treated with mosquito fogging and around 550 numbers of 'Tilapia' fish are left in the stagnated water for purpose of keeping water clean.	Even though regular mosquito fogging is being carried out in the labour camp including providing Tiapia fish in the low lying stagnated water, de-weeding of all the grasses

	mosquito breeding. It requires immediate attention.		should be made. Regular health check up of the labour force should also be carried out under Contractors All Risk Insurance (CAR) Policy.
7.	All over the surroundings of the construction areas, it was noted that poly-bags, plastic glasses, etc. have been thrown and the living areas of the labour force has been made dirty. It should be ensured to keep clean and healthy environment.	The surrounding of the construction area is cleaned and cleared from poly bags and plastic bags and being maintained clean.	During visit, the surrounding of the construction area has been cleaned up and plastic bags and cups have also been removed and a good housekeeping has been maintained in the labour camps.
8.	A Club House has been constructed without prior environmental clearance. It is a serious violation of EIA Notification, 2006. It requires clarification.	The permission of the club house has been obtained from the authority vide Bhubaneswar Development Authority (BDA) letter No.7398BP dated 06.04.2011, Fire Prevention Officer, Bhubaneswar's letter No.383 dated 10.05.2011 and SPCB letter No.2478/Ind-II-NOC-5439 dated 16.02.2011.	The condition has been complied with.
9.	EPF and ESIC should be taken for all the labour force to benefit their families.	PF contributions for workers are being paid on monthly basis. All the workers are covered with Contractors All Risk Insurance (CAR) Policy which is applicable for constructions instead of ESI.	The project has submitted the EPF deposit statements of the outsourced agency (Simplex Infrastructure Ltd.) for the period November, 2014 to April, 2015. All the workers have also been covered under CAR policy to take care of their health.
10.	Crèche should be provided to the children of all the workers.	Some of the female workers of the local area are coming with their children who are not staying in the camp. A crèche/play area is created and provided to the children of those construction workers.	During visit, no children have been seen in the labour camp. However, the project admitted that local labourers (female) are coming with their children for which crèche has been provided.


 (Dr. S. KERKETTA)
 DIRECTOR (S)



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GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FORESTS & CLIMATE CHANGE
EASTERN REGIONAL OFFICE
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No. 109-46/EPE

20.10.2015

To

The Member Secretary,
State Environment Impact Assessment Authority (SEIAA), Odisha,
Qr. No. 5RF-2/1, Unit-IX,
Bhubaneswar

Sub: Environmental clearance for expansion of the project for construction of housing colony and shopping mall (Phase II) of M/s Z- Estate Pvt at Kalarahanga, Bhubaneswar Odisha with a total built up area of 2,75,042 m² - regarding.

Ref: Letter No. 4704/SEIAA dated 17.08.2015

Sir,

I am directed to draw your kind attention to the subject and letter cited above and to state that the project authorities have taken statutory clearances from the regulatory bodies with respect to construction of the project

With respect to the construction of Club House within the premises, it is stated that necessary approvals have been taken from the Bhubaneswar Development Authority (BDA) and NOC from the OSPCB. In both the approval letters, it is stated that approval has been obtained for construction of a total built up area of 24,3934.25 sq mtrs including the construction of Club House. However, there is no mention of club house in the environmental clearance. Therefore, before issuing any expansion to the existing project, SEIAA may look into the circumstances where OSPCB gave Consent to Operate for the construction of club house without including in the Environmental Clearance and take necessary action as per the Gazette Notification S.O. 673(E) dated 28.02.2014.

As regards Point No. 2 with respect to drawl of ground water is concerned, necessary permission has been taken by the project from the Central Ground water Board. The reports and discussions with the project reveal that drawl of ground water has been made exclusively for the purpose of drinking for the labour force working at the project site.

This is for kind information and necessary action.

Yours faithfully,

(DR. S. KERKETTA)
DIRECTOR (S)

Part A

Conditions require immediate attention:

1. Monitoring of groundwater level should be carried out by construction new piezometers and implementation of the same requires immediate attention.
2. As per the condition, groundwater shall not be extracted for construction work, however, permission from the Central Groundwater Authority has been taken to draw groundwater which is in violation to the condition.
3. The following observation require immediate compliance:
 - i. Water supply and sanitation for all the working force need to be improved. The water supplied for drinking is to be ensured that it is pure and safe for drinking.
 - ii. All the mobile toilets constructed for the workers require regular cleaning and maintenance. It was noted that the living condition of both the hutments is not hygienic. This needs immediate attention. All the soak pits so constructed are to be properly maintained and should be adequate capacity.
 - iii. The drainage system at places where the labourers are living is very bad. Dirty water was found to be stagnant at the low-lying areas surrounding the temporary hutments. These places need to be cleaned and proper drainage to be ensured.
 - iv. It was observed that two large low lying areas of stagnant water. As these water bodies are located near to the labour hutments, the stagnant water should be treated for prevention of mosquito breeding. It requires immediate attention.
 - v. All over the surroundings of the construction areas, it was noted that poly-bags, plastic glasses, etc. have been thrown and the living areas of the labour force has been made dirty. The project authorities should ensure clean and healthy environment in the working as well as dwelling units.
3. Other Observation:
 - i. The project has constructed a Club House without environmental clearance. It is a serious violation of EIA Notification, 2006.
 - ii. EPF and ESIC should be acquired for all the labour force to benefit their families.
 - iii. Crèche should be provided to the children of all the workers.



(Dr. S Kerketta)
Director (S)

F. No. J-11011/618/2010-IA-II (I)
Government of India
Ministry of Environment and Forests
(I.A. Division)

Paryavaran Bhawan
CGO Complex, Lodhi Road
New Delhi – 110 003

Dated: 30th May, 2012

CIRCULAR

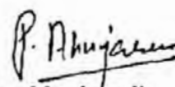
Subject: Consideration of expansion proposals for grant of Environmental Clearance under the EIA Notification, 2006.

This is in continuation to this Ministry's circular no. J-11013/41/2006-IA.II (I), dated 20.10.2009 regarding consideration of expansion proposals for grant of environmental clearance under EIA Notification, 2006.

2. It has been now decided that while submitting the application for consideration for grant of environmental clearance of all expansion projects under the EIA Notification, 2006, the project proponent shall henceforth submit a certified report of the status of compliance of the conditions stipulated in the environmental clearance for the ongoing / existing operation of the project by the Regional Offices of the Ministry of Environment and Forests.

3. The status of compliance of the conditions stipulated in the environmental clearance as highlighted in the report(s) will be subsequently discussed by the respective Expert Appraisal Committees during the appraisal of the expansion proposal and duly recorded in the minutes of the meeting. Applications for expansion project received without the compliance status as mentioned in para no.2 above shall not be accepted and placed for consideration before the Expert Appraisal Committees.

This issues with the approval of the Competent Authority.


(Dr. P.L. Ahujara)
Director

- i. All the Officers of IA Division
- ii. Chairpersons / Member Secretaries of all the SEIAAs/ SEACs
- iii. Chairman, CPCB
- iv. Chairpersons / Member Secretaries of all SPCBs / UTPCCs

Copy to:

- i. PS to MEF
- ii. PPS to Secretary (E&F)
- iii. PPS to SS (JMM)
- iv. JS (RG)
- v. Website, MoEF
- vi. Guard File



Government of India/ भारत सरकार
Ministry of Environment, Forest & Climate Change/ पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Eastern Regional Office/ पूर्वी क्षेत्रीय कार्यालय
A/3, Chandrasekharpur/ ए/३, चन्द्रशेखरपुर
Bhubaneswar - 751 023/ भुवनेश्वर - ७५१ ०२३



Telephone: 0674-2301213, 2301248, 2302452, 2302453. Fax: 0674-2302432. E-mail: roez.bsr-mef@nic.in

No. 109-46/EPE

Date. 11.12.2018

To

The Chairman,
State Environment Impact Assessment Authority (SEIAA), Odisha
Qr. No. 5RF-2/1, Unit-IX,
Bhubaneswar - 751022
E-mail: seiaaorissa@gmail.com



Sub: Issue of Certified Compliance report of "Construction of Housing Colony & Shopping Mall of M/s Z-Estates Private Ltd at Kalarahanga, Bhubaneswar, Odisha" - reg.

Ref: 1. Environmental Clearance EC No. SEIAA/261 dated 16.08.2011.
2. Environmental Clearance amendment letter No. SEIAA/827 dated 23.02.2016
3. Letter from the project authorities dated 28.11.2018.

Sir,

I am directed to state that above project was monitored by this office on 15.11.2018 to review the status of implementation of environmental safeguards stipulated in the environmental clearance letter as referred above. The detailed point-wise status of compliance to the conditions stipulated in the EC issued by SEIAA is enclosed herewith.

This is for favour of kind information and necessary action.

Encl: as above

Yours faithfully,

M.R. Prasad
(M.R. Prasad)
Scientist 'B'

Copy to: The Managing Director, Z-Estates Private Ltd, M4/34, Acharya Vihar, Bhubaneswar - 751013,
E-mail: zestates@zestates.in for kind information and necessary action.

(एम. आर. प्रसाद)
M. R. PRASAD
श्रेणीक 'बी' (Scientist 'B')
भारत सरकार/Govt. of India
पर्यावरण वन और जलवायु परिवर्तन मंत्रालय/ Min. of Env. Forest & CC
पूर्वी क्षेत्रीय कार्यालय/ Eastern Regional Office
भुवनेश्वर/ Bhubaneswar - 751023

Scientist 'B'



अनुश्रवणआख्या/Monitoring Report

Sl. No.	Items	Details
1.	परियोजनाका नाम Name of Project	Construction of Housing Colony & Shopping Mall of M/s Z-Estates Pvt. Ltd. at Kalarahanga, Bhubaneswar
2.	परियोजना प्राधिकरणका पता Address of project authorities	Z Estates Private Limited M4/34, Acharya Vihar, Bhubaneswar – 751 013 E-mail: zestates@zestates.in
3.	पर्यावरणीय स्वीकृतिपत्र सं० एवं तिथि Env. Clearance letter no. & Date	SEIAA/261 DATED 16.08.2011 and SEIAA/827 dated 23.02.2016
4.	क्षेत्रीय कार्यालय पत्र सं० Regional Office File No.	109-46/EPE
5.	स्थल दौरा तिथि Date of site visit	15.11.2018
6.	परियोजनाकी स्थिति Status of Project	Operational

7. स्थलदौराकेदौरानअवलोकन /Observations made during the site visit:

The project was visited at site by the undersigned to verify the status of compliance to the conditions stipulated in the Environment clearance issued to the project by the State Environment Impact Assessment Authority (SEIAA) Odisha, on 15.11.2018. The project was inspected along with the following Officials from the M/s Z Estates Private limited; Shri Tapan Kumar Mohanty, Managing Director, Shri Dushyanta Patro, General Manager (Projects), Shri Parthasarathi Panda, Dy. General Manager (Projects).

The SEIAA Odisha had issued Environment Clearance to the project for construction of housing colony and shopping mall. Subsequently, the Environment Clearance was amended by SEIAA vide letter SEIAA/827 dated 23.02.2016. The project had proposed modernization cum expansion for construction of housing colony and shopping mall (Phase – I and Phase-II). The building plan was approved by Bhubaneswar Development Authority letter No. 7398/BP/BDA dated 26.04.2011. The Consent to Establish was granted by the OSPCB vide letter No. 2478/IND-II-NOC-5439 dated 16.02.2012. In the amendment, it was also mentioned that due to sluggish market demand and financial constraints, the project proponent has decided to develop the project in phases. It was also mentioned that the initially constructed buildings were part of the Phase I of the project and Phase II incorporates the modification which has been proposed. Further, there has been an increase in the plot area from 105962.07 m² to 123717 m². The Club House with swimming pool and Dormitory block have also been included and constructed.

It is also noted that the project has been issued environment clearance by SEIAA on 16.08.2011 which was amended by SEIAA vide letter dated 23.02.2016. The following discrepancies have been noted :

(a) The Plot area, which was initially mentioned in the EC letter dated 16.08.2011 was 105962.07 m² whereas in the amended EC letter dated 23.02.2016, its mentioned as 123717 m² and there is an increase in an area of 17, 755 m².

- (b) The number of blocks to be constructed have been reduced from 26 numbers to 15 numbers. However, the total water requirement has been increased from 773.52 KLD to 984.51 KLD.

The Consent to Establish was issued to the project by the State Pollution Control Board, Odisha vide letter No. 1000 dated 10.04.2013. The latest Consent to Operate has been issued by the Board on 27.01.2016.

During the visit, it was noted that out of 15 Blocks approved earlier, 7 Blocks had been constructed during the first phase and during the second phase, remaining 8 Blocks are under construction.

The PAs have complied or are in process of complying with the conditions stipulated by the Ministry. In this context, information/action plans have been sought on following points:

1. Operational Phase: Condition No. xii.- A Report on the energy conservation measures confirming to energy conservation norms finalized by the Bureau of Energy Efficiency should be prepared incorporating details about building materials & technology, R & U Factors etc and submitted to the SEIAA, Orissa in three months time before operation /habitation.
 2. Operational Phase: Condition No. xiii. - Provisions of solar hot water storage /supplies at the roof top may be made as per statutory norms of CPCB /MoEF /SPCB, Orissa.
 3. Operational Phase: Condition No. xiv - The project should prepare an Action Plan with implementation schedule for the installation of Solar Panel lighting of common areas.
 4. Details on the expenditure incurred on various activities carried out under the CSR to be intimated to this Office.
 5. It had been observed that the project had laid a number of boards and iron roof casts all around the ground water recharging pits. These should be removed and stacked at a safe place.
8. निर्णयलिया (यदि कोई)/Action taken (if any) : Letter has been written to project proponent to take corrective measures on the above mentioned points.

M.R. Prasad

(एम.आर. प्रसाद)

बैज्ञानिक "बी०"

(एम.आर. प्रसाद)
(M. R. PRASAD)
बैज्ञानिक 'बी' (Scientist B)
भारत सरकार/Govt. of India
पर्यावरण वन और ज.प.भंत्रण/Min. of Env. Forest & C
पूर्वी क्षेत्रीय कार्यालय/ Eastern Regional Office
भुवनेश्वर/ Bhubaneswar-751023

Detailed report on the status of compliance to the stipulations made in the SEIAA EC letter Nos. SEIAA/261/10 dated 16.08.2011 and SEIAA-827 dated 23.02.2016.

Sl. No.	Stipulated Conditions	Status of Compliance
I.	General Conditions:	
1.	<p>The applicant (Project proponents) will take necessary measures for prevention, control and mitigation of Air Pollution. Water Pollution Noise Pollution including solid waste management as mentioned by them in Form-1, Form-1A and Environment Management Plan (EMP) in compliance with the prescribed statutory norms and standards.</p> <p>Status:</p> <p>It is noted that the project has adopted measures for air and water pollution control. The sewage water from the households is being treated at the Sewage Treatment Plant with capacity of 270 KLD capacity. The method of treatment is MBBR (Moving Bed Bioreactor). The treated water is being utilized for washing of vehicles and watering plants within the project area. For the solid waste management, it has been informed that all the solid wastes generated in the complex is being collected and handed over to vendors of the Bhubaneswar Municipal Corporation for disposal, on daily basis.</p>	Condition complied.
2.	<p>The applicant will take statutory clearance / approval/permissions from the concerned authorities in respect of the project as and when required</p> <p>Status:</p> <p>It is submitted that the project has taken approvals from the competent authorities for the first phase of the construction of project, wherein 26 blocks were to be constructed.</p> <p>Subsequently, the SEIAA amended the EC granted to the project on 26.04.2011 and has reduced the total number of blocks to 15 vide letter No. SEIAA/23.02.2016. Construction of 7 blocks has been completed in the first phase and 8 number of blocks are under the process of construction presently.</p>	Condition complied.
3.	<p>The applicant will submit half yearly compliance report on post environmental monitoring in respect of the stipulate terms and conditions in the Environmental clearance to the State Environmental Impact Assessment Authority (Odisha (SEIAA) on 1st June and 1st December of each calendar year.</p> <p>Status:</p> <p>The project is submitting half yearly compliance reports regularly to this Office.</p>	Condition complied.
4.	<p>The project proponent shall obtain Periodic Occupancy Renewal Certificate from the competent authority at an interval of 3 to 5 years as per the provisions of National Building Code (NBC) 2005</p> <p>Status</p> <p>It was reported by the project authorities that permission from the Bhubaneswar Development Authority (BDA) has been obtained for occupancy vide letter No. 24944 dated 27.08.2016. The project has assured of timely renewal of the same.</p>	Condition complied.

5.	<p>The project proponent shall comply all the conditions stipulated by the Bhubaneswar Development Authority (BDA) in its building plan approval letter issued vide letter No. BP2B-3415/107398/BP/BDA Bhubaneswar dated 26.04.2011.</p> <p>Status:</p> <p>It has been submitted by the project that they are complying with all the conditions as stipulated by the BDA and as applicable to the project.</p>	Condition complied.
6.	<p>The project proponent shall provide 16 mtrs wide open space all around the 02 nos. of B+G+19, 16 mtrs wide open space for 1 no. of B+G+24, 13 mtrs wide open space for 17 nos. of B+G+14 and 12 mtrs wide open space for 06 mtrs. Of B+G+12 mtrs. of building blocks for movement of fire engine as per provisions of National Building Code (NBC) 2005 and as recommended by Fire Prevention Officer, Odisha.</p> <p>Status</p> <p>It has been informed by the project authorities that all the conditions stipulated by the fire Officer are being complied with.</p>	Condition complied.
7.	<p>The project proponent shall comply all the conditions stipulated by the Bhubaneswar Development Authority (BDA) in its building plan approval letter issued vide Letter No. BP2B-3415/10/7398/BP/BDA, Bhubaneswar, dated 26.04.2011.</p> <p>Status:</p> <p>The project authorities have submitted that they are complying with all the prescribed conditions stipulated by the BDA in its building plan approval letter. It is also mentioned that the project is periodically submitting reports on the status of compliance to the BDA. The last report was submitted on 24.04.2018.</p>	Condition complied.
8.	<p>The project shall comply to all the conditions stipulated by the Air Port Authority of India in its NOC for height clearance issued vide letter No. AA/ER/NOC/(274/10)/200-202 dated 07.02.2011.</p> <p>Status:</p> <p>The project authorities have intimated to this Office that they are complying and shall comply with all the conditions as per the stipulation of Air Port Authority of India.</p>	Condition complied.
9.	<p>The applicant will adopt the prescribed norms and standards provided in the National Building Code of India, 2005, specially relating to:</p>	Condition complied

a) Fire protection and life safety of occupants of the buildings.	It has been submitted that in design component of the project, adequate precautionary measures has been considered as per the provision of the National Building Code (SP 7: 1983 Part IV Amendment No. 3 of January 1997), to provide for fire protection services. Sufficient quantity of water is stored within the premises to subdue fire. Water type along with foam & powder type fire extinguishers are installed in the project site for control of fire.
b) Safety of personnel during construction, operation and demolition of buildings.	It has been observed at site that the project is complying with all measures with respect to ensuring safety of the personnel working during the construction phase. The following measures are being followed at the construction site: i. PPEs to the workers including helmets, boots jackets. ii. Safety belt for workers working on scaffold. iii. Stacking of construction materials as per the NBC, 2005 and CPWD Best Construction Manual. iv. Platform on the scaffolding to bear adequate load v. Prohibition of loose / naked wires at all sites. vi. First Aid and Emergency Centers are available. vii. Fire exhausts located at all the fire prone areas. viii. Specialized persons impart training to personnel working at site on safety and emergency preparedness.
c) Day lighting and natural ventilation of buildings.	This is being complied with. For the purpose of day lighting design, sky illuminance is taken as contributing to illumination of the building interiors during the day. Lighting level is maintained in the building as per the illumination level recommended in Section 4.1.3.2 of National Building Code (NBC) of India.
d) Safety from electrical fire, shock and lightning of the buildings.	Loose/ naked or substandard wires/ electrical device are not used for the project site. Immediate medical attention shall be provided in case of any such occurrence at the project site.
e) Air-conditioning, heating and mechanical ventilation of the buildings.	It is noted that the air conditioners are provided in the construction site offices.
f) Acoustics and noise control of the buildings.	Diesel Generator (DG) sets are placed away from the nearest building and the silent DG sets are generating low noise, considerable stack height is maintained and massive green belt is being developed to minimize the noise propagation from the premises.
g) Maintenance and functioning with emissions from generators supplying power to common space/ residential area in case of power failure along with fuel handling /storage.	DG Sets emission are periodically monitored. DG Sets are provided with appropriate stack height as per norms. DG Set stack monitoring is being carried out and it is noted that the levels are within the permissible limits.
h) Installation of lifts and escalators in the buildings.	It is noted that the installation of lift is completed. At present there is no provision of installation of escalators.

	<p>i) Water supply, drainage and sanitation including solid waste management</p>	<p>It is noted that presently there is no public water supply connection near the project site. Hence, the fresh water required for the domestic use of the Phase-I project is sourced from the ground water through bore well. Z Estates has obtained the NOC from the Central Ground Water Authority (CGWA) to use ground water for domestic purposes. Presently, this permission is under the process of renewal. It is submitted by the project that Once the site gets connected with Public Health water supply line, ground water extraction will be stopped.</p> <p>Further, it is submitted that presently (approx. 80KLD) water is being used for construction work, which is brought by tankers.</p> <p>Storm water drainage system is being provided in the project site which is connected to the rain water recharge pits.</p> <p>The sewage generated from the operation phase is sent to the STP for treatment and the treated water is being reused for toilet flushing, vehicle washing and dust suppression, greenbelt etc.</p> <p>Solid waste includes waste arising out from construction activities, from labour resting units and project office block.</p> <p>Construction wastes are reused as much as possible within the project. Balance waste is being disposed off for filling low lying areas.</p> <p>The domestic wastes generated from the households (Phase-I project) is being collected in separated coloured bins and then supplied to an authorized vendor for onward disposal.</p>	
	<p>j) Landscaping of surrounding areas of the buildings.</p>	<p>Excavated Soil is being reused for landscaping and fertile top soil is being reused in plantation, lawn development.</p>	
<p>II.</p>	<p>Special Condition</p>		
<p>A.</p>	<p>Construction Phase</p>		<p>Status of Compliance</p>
<p>i.</p>	<p>No ground water shall be extracted for the project work at any stage during the construction phase. If ground water will be used during construction phase, they shall obtained permission from the Water Resource Department.</p> <p>Status:</p> <p>During the site visit and discussions held with the project Officials, it is noted that ground water is not used during the construction activity. The water required for construction work is being brought by tankers.</p>		<p>Being complied</p>
<p>ii.</p>	<p>Provision shall be made for the housing of construction labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medicinal health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.</p>		<p>Being complied.</p>

	<p>Status:</p> <p>Presently about 650 workers are working at the construction site. 3 no. of hutments of capacity 700 persons have been provided to the workers. Besides housing, other facilities like, electricity, treated water, lavatories, bathing platforms, canteen, security guard, first-aid, crèche, and grocery shop are provided. Periodical cleaning of drains, sanitization and mosquito repelling arrangement is made.</p>	
iii.	<p>A First-Aid room will be provided in the project site both during construction and operation of the project.</p> <p>Status:</p> <p>First aid room with basic first-aid facility has been provided at the project site for the workers.</p>	Being complied.
iv.	<p>All the top soil excavated during construction activities should be stored separately for use in land filing, horticulture/ landscape development within the project site.</p> <p>Status:</p> <p>The excavated soil from the operational part has been used for backfilling and the fertile top soil is being used for greenbelt and landscape development purpose.</p>	Being complied.
v.	<p>Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and will be disposed of taking the necessary precautions for general safety and health aspects of people only in approved sites with the approval of competent authority.</p> <p>Status:</p> <p>It has been reported by the officials at site that during construction phase, no muck is disposed off outside the project area. Generated muck is presently utilized partly for back filling and balance for landscaping activities.</p>	Being complied.
vi.	<p>Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.</p> <p>Status:</p> <p>Ground water is being used for domestic purpose only. The analysis of ground water quality was carried out by NABL accredited laboratory Centre for Envotech and Management Consultancy Private Limited during the month of June, 2018. All the parameters reported are within the prescribed limits.</p>	Being complied.
vii.	<p>Construction spoils, including bituminous material and other hazardous materials should not be allowed to contaminate</p>	Being complied.

	<p>watercourses, ground water and dump sites by following safe dumping /disposal practice as per statutory rules and norms with necessary approval of the Orissa Pollution Control Board.</p> <p>Status:</p> <p>This is a construction project for residential housing complex and does not generate any hazardous materials. Construction spoils including bituminous material are reused in backfilling.</p>	
viii.	<p>The diesel generator sets to be used during construction phase shall be low sulfur diesel type and should conform to Environment (Protection) Rules 1986 prescribed for air emission and noise standards.</p> <p>Status:</p> <p>6 nos. of DG Set are installed in the project site as backup for power failure. Out of these, 3 nos. of 380 KVA DG sets are for operational part (Phase I) of the project and 3 nos. for construction work of the project (Phase II). Low Sulphur type Fuel is used in the DG Sets. From the data submitted on emission as well as noise quality, it is noted that the values are within the permissible limits.</p> <p>The project may submit copy of the statutory permissions obtained for the installation of DG sets from regulatory authorities to this Office.</p>	Condition complied
ix.	<p>The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from the Chief Controller of Explosives shall be taken.</p> <p>Status:</p> <p>It is reported that the Fuel (Diesel) is used at a rate of 10L/hr. Diesel is stored in HDPE drums on concrete floor (Max. 600L) and the dry tanks of the individual DG sets are being filled from time to time.</p>	Being complied.
x.	<p>Vehicles used for bringing construction materials to the site should be in good condition and should have a pollution check certificate, covered and conform to statutory air and noise emission standards and should be operated only during non-peak hours of the day.</p> <p>Status:</p> <p>It is submitted by the project Officials that Vehicles in use at the project site are in good condition and have valid PUC (Pollution Under Control) Certificate are used for transportation. The construction materials are brought in daytime, in completely covered & during non-peak hours.</p>	Being complied.
xi.	<p>Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be taken to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/ OPCB.</p>	Being complied.

	<p>Status:</p> <p>The Air quality monitoring and Noise monitoring reports reveal that the values are within the prescribed limits. The analysis has been carried out by NABL accredited laboratory Centre for Envotech and Management Consultancy Private Limited.</p>	
xii.	<p>Fly ash bricks should be used as building material in the construction as per the provisions of Fly Ash Notification of September, 1999 and as amended thereafter.</p> <p>Status:</p> <p>Fly ash bricks and AAC (Autoclave Aerated Concrete) blocks have been and are being used for construction purposes.</p>	Being complied.
xiii.	<p>Ready mixed concrete would be used in building construction,</p> <p>Status:</p> <p>Ready mixed concrete (Grade M-25, M-30, M-35, M-40, M-45, M-50) is used in building construction.</p>	Being complied
xiv.	<p>Storm water control and its re-use should be as per CGWB and BIS standards for these applications.</p> <p>Status:</p> <p>Construction work had started after obtaining Consent to Establish from State Pollution Control Board on 16.02.2012. Storm water drainage system is being provided in the project site which is connected to the rain water recharge pits.</p>	Being complied
xv.	<p>Water demand during construction should be optimized by adopting best practices without compromising quality.</p> <p>Status:</p> <p>Presently 80KLD of water is consumed for the construction activity. This water is brought in by tankers and also sourced from the stored in the artificial excavation pond to minimize the use of tanker water.</p>	Being complied.
xvi.	<p>Separation of grey and black water supplies and collection should be done by the use of dual plumbing line. Grey and black water should be treated separately before recycling/ reuse.</p> <p>Status:</p> <p>Dual plumbing system is already provided in the sewage treatment system.</p>	Being complied.
xvii.	<p>Fixtures for showers, toilet flushing and drinking water should be of low flow-type and restricted to requirements by use of aerators, avoiding wastage pressure reducing devices or sensor based controls.</p> <p>Status:</p> <p>Low flow type showers & toilet flush are installed in the project.</p>	Being complied.
xviii.	<p>Use of glass may be maximum up to 40% of total outer wall area to reduce the energy consumption and load on air-conditioning, if necessary, high quality double glass with special reflective coating may be used in the windows.</p>	Being complied.

	<p>Status:</p> <p>About 24% of the outer wall area is covered with glasses. However in the outer wall of model building, about 20% is covered with glass. The project may explore possibility of improving the existing glass fixtures.</p>	
xix.	<p>Roof should meet the prescribed requirement as per Energy Conservation Building Code by using appropriate thermal insulation material.</p> <p>Status:</p> <p>It is reported that all the buildings are constructed following Energy Conservation Building Code. The roofs are insulated to minimize the heat gain. Roof and wall insulation are provided to conserve energy.</p>	Being complied.
xx.	<p>Opaque wall should meet prescriptive requirements as per Energy Conservation Building Code,</p> <p>Status:</p> <p>It is submitted that the opaque walls will meet the Energy Conservation Building Code requirement.</p>	Being complied.
xxi.	<p>The approval of the competent authority shall be obtained for structural safety of the buildings due to earthquake, adequacy of fire fighting equipments etc. as per National Building Code of India, 2005 including protection measures from lightning etc.</p> <p>Status:</p> <p>Zone-III Seismic Load Design is conducted for earthquake protection complying all rules and regulations applicable as per National Building Code of India, 2005. Approval from competent authority (Jamia Millia Islamia) for structural safety of the building has been obtained.</p>	Being complied.
xxii.	<p>Regular supervision of the above and other measures for monitoring should be in place all through the construction phase to avoid disturbances and pollution to the surroundings.</p> <p>Status:</p> <p>It is reported by the project that regular supervision is carried out to look after all safety measures at the construction site. Monitoring of air, water, noise & soil has been carried out periodically by an accredited environmental laboratory Centre for Envotech and Management Consultancy Private Limited. The reports reveal that the values of the parameters of air, water conform to the prescribed standards.</p>	Being complied.
B.	Operational Phase	
i.	<p>The installation of the Sewage Treatment Plant (STP) should be certified by a competent agency and a report in this regard should be submitted to the SEIAA, Orissa before the project is commissioned for operation. Treated effluent from STP shall be recycled/ reused to the maximum extent possible. Treatment of 100% grey water by</p>	Condition complied.

	<p>decentralized treatment should be done. Discharge of unused treated effluent shall conform to the norms and standards of the Orissa State Pollution Control Board. Necessary measures should be taken to mitigate the odour problem from STP.</p> <p>Status:</p> <p>The project has already installed a STP of 270 KLD capacity which is operating for kitchen/ domestic effluents from the operating part of the project. STP treated water quality is being utilized for gardening and other purpose. However, it is noted that the project is yet to achieve 100% utilization of treated water. Efforts may be made by the project for achieving it.</p>	
ii.	<p>The STP sludge should not be dried nor incinerated within the project site and should be disposed off as per the norms of SPCB, Orissa.</p> <p>Status:</p> <p>The STP sludge is being disposed as per the norms of SPCB, Odisha.</p>	Being complied.
iii.	<p>The project proponent will ensure that under no circumstances, the environment is polluted due to non-functioning /under performance of sewerage disposal system of the project. To achieve this, a stand-by STP with similar capacity should be installed to be put into service during the maintenance /over hauling of the original STP.</p> <p>Status:</p> <p>As observed at site, there is no second STP plant. It is informed that the effluents from the STP are being monitored regularly and it is being monitored & maintained from time to time; so that STP plant is in the working condition. It is contended by the project that, no additional STP is required. However, the project may explore the possibility of installation of a second STP for the expansion phase, keeping the additional requirement in view.</p>	Being complied.
iv.	<p>The solid waste generated should be properly collected and segregated. Wet garbage should be disposed off to composted and dry/ inert solid waste should be disposed off to a certified agency for safe disposal. Necessary approval /permission may be obtained from the concerned authorities.</p> <p>Status:</p> <p>Proper waste management practices like collection and segregation of solid waste in different colour waste collection bins have been adopted in most of the places within the project. There is a tie up with authorized vendors for collection and disposal of the solid wastes.</p>	Condition complied.
v.	<p>Diesel power generating sets proposed as source of back-up power for lifts elevators and common area illumination during operation phase should be of enclosed type and conform to Environment Protection (EP) Rules 1986. The height of the stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets put together and should be more than the highest building height.</p>	Condition complied.

	<p>Low sulfur diesel should be used. The location of the DG sets may be decided in consultation with Orissa State Pollution Control Board. Care may be taken to avoid disposal of smoke /pollutants from DG sets in the residential area.</p> <p>Status:</p> <p>6 nos. of DG Sets are installed in the project site as backup for power failure. Out of these, 3 nos. of 380 KVA DG sets are for operational part of the project and 3 nos. for construction work of the project. The height of the common stack of three 380 KVA DG sets is 6.06 m. Fuel used in the DG Set is low Sulphur type.</p>	
vi.	<p>Noise should be controlled to ensure that it does not exceed the prescribed standards. During night time, the noise levels measured at the boundary of the sites shall be restricted to the permissible levels to comply with the prevalent regulations.</p> <p>Status:</p> <p>The noise levels, as reported by the project, is within the prescribed limits.</p>	Condition complied.
vii.	<p>Green-belt & avenue Plantation of trees over at least 20% of the site area shall be done using native tree species/ plants improving greenery & keeping in view aesthetics considerations in the whole campus. Professional landscape architects should be engaged to design the green layout to provide for multi tier plantation and green fencing all around, mitigating various environmental parameters like dust, noise, emissions etc. and pathway for joggers.</p> <p>Status:</p> <p>Green-belt & plantation of trees has been developed along the boundary of the site as per the BDA Guidelines (20% of the total area). There is also plantation along the road and parking area. <u>The project authorities may also plant native tree species in the project area.</u></p>	Condition complied.
ix.	<p>Weep holes in the compound walls shall be provided to ensure natural drainage of excessive rain water in the project area during the monsoon period after the harvesting operations. Care must be taken so that there is no water logging in the territory and drainage is 100%.</p> <p>Status:</p> <p>The rain water is used to recharge ground water by recharge pits. Since the construction activity is not entirely completed, the weep holes are not constructed in the compound wall. However, as observed at site, there is a provision for the excess of storm water to be discharged into the nala, flowing outside the project lease boundary.</p>	Condition complied.
x.	<p>The ground water level and its quality should be monitored regularly in consultation with Central /State Ground Water Authority.</p>	Condition complied.

	<p>Status:</p> <p>Regular monitoring of ground water level is being carried out by two piezometers which have been installed within the project area. It has been seen that the ground water level is digitally monitored through Realtime data from this locations. The quality of ground water is being regularly monitored through third party and NABL accredited environmental laboratory Centre for Envotech and Management Consultancy Private Limited. The reports reveal that the values of the parameters of water conform to the prescribed standards.</p>	
xii.	<p>Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Traffic congestion shall be avoided inside the project site. The area ear marked for parking shall not be used for any other purpose. Alternate entry and exit must be provided to handle excess traffic and emergency situations.</p> <p>Status:</p> <p>Separate entry and exit has been provided to handle excess traffic and emergency situations. Adequate parking area has been provided as per the norms.</p>	Condition complied.
xiii.	<p>A Report on the energy conservation measures confirming to energy conservation norms finalized by the Bureau of Energy Efficiency should be prepared incorporating details about building materials & technology, R & U Factors etc and submitted to the SEIAA, Orissa in three months time before operation /habitation.</p> <p>Status:</p> <p>It is submitted by the project that all the details of the building materials and technology, R & U factors have already been submitted in the Form 1M. After completion of the entire project the energy conservation measures shall be submitted to this Office.</p>	Partially complied.
xiiii.	<p>Provisions of solar hot water storage /supplies at the roof top may be made as per statutory norms of CPCB /MoEF /SPCB, Orissa.</p> <p>Status:</p> <p>This condition is not complied. It is submitted by the project authorities that Solar power heater will be installed.</p>	Condition not complied.
xv.	<p>Energy conservation measures like installation of CFLs/ TFLs for lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines /rules of the regulatory authority to avoid toxic contamination. Use of solar panels may be adopted to the maximum extent possible, especially for street lights.</p> <p>Status:</p> <p>CFLs and TFLs for lighting have been installed. Presently, LEDs are used in lighting. Solar panel for lighting of common areas is not installed.</p> <p>The project should prepare an Action Plan with implementation</p>	Partially complied.

	schedule for the installation of Solar Panel lighting of common areas.	
xv.	<p>The building blocks should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.</p> <p>Status: The building is constructed as per approved lay out and adequate distance has been maintained for movement of fresh air and passage of natural light.</p>	Condition complied
xvi.	<p>The funds earmarked for the environment protection measures shall be judiciously utilized. Under no circumstances this funds shall be diverted for other purposes like Annual allocation and maintenance /monitoring etc. and expenditure for this fund should be reported to the SEIAA, Orissa.</p> <p>Status</p> <p>The fund allocated for maintenance/ monitoring, etc. is only used for those purposes.</p>	Condition complied.
xvii.	<p>The need of the local people should be appropriately addressed in the CSR activities to be undertaken in the area. An action plan in this regard should be prepared and submitted.</p> <p>Status:</p> <p>This has been agreed; the CSR activities as suggested in the EC application and as per the need of the locality has been carried out on yearly basis.</p> <p>Details on the expenditure incurred on various activities carried out under the CSR to be intimated to this Office.</p>	Condition complied.

Conclusion:

The PAs have complied or are in process of complying with the conditions stipulated by the Ministry. In this context, information/action plans have been sought on following points:

1. Operational Phase: Condition No. xii.- A Report on the energy conservation measures confirming to energy conservation norms finalized by the Bureau of Energy Efficiency should be prepared incorporating details about building materials & technology, R & U Factors etc and submitted to the SEIAA, Orissa in three months time before operation /habitation.
2. Operational Phase: Condition No. xiii. - Provisions of solar hot water storage /supplies at the roof top may be made as per statutory norms of CPCB /MoEF /SPCB, Orissa.
3. Operational Phase: Condition No. xiv - The project should prepare an Action Plan with implementation schedule for the installation of Solar Panel lighting of common areas.
4. Details on the expenditure incurred on various activities carried out under the CSR to be intimated to this Office.
5. It had been observed that the project had laid a number of boards and iron roof casts all around the ground water recharging pits. These should be removed and stacked at a safe place.

Recommendations:

This project can be put up in the following tick-marked category of compliance status.

- Compliance status could not be judged as the project was not operational during the site visit.
- No non-compliance detected. No any further action is required.
- ✓ Minor non-compliance detected (not of immediate danger to health & safety of the people). Letter issued to project authorities for taking corrective measures.
- Serious non-compliance detected.

M.R. Prasad

(एम्.आर. प्रसाद)

बैज्ञानिक "वी०"

(एम्.आर. प्रसाद)

(M. R. PRASAD)

बैज्ञानिक "बी" (Scientist 'B')

भारत सरकार/Govt. of India

पर्यावरण वन और ज.प.मंत्रालय/ Min. of Env. Forest & CC

पूवी क्षेत्रीय कार्यालय/ Eastern Regional Office

भुवनेश्वर/ Bhubaneswar-751023



STATE LEVEL EXPERT APPRAISAL COMMITTEE, ORISSA

(Constituted vide order No. S.O. 2674 (E) dated 17th Nov 2008 of Ministry of Environment & Forests, Govt. of India.)

Paribesh Bhawan, A/118, Nilakanthanagar, Unit-VIII,

Bhubaneswar - 751 012, ORISSA

No. 550 / SEAC - 229

Date 25.7.11

By Regd. Post

To

The Member Secretary, SEIAA, Orissa
Qr. No. 5RF-2/1, Unit-IX,
Bhubaneswar-22.

Sub : PROPOSAL FOR CONSTRUCTION OF HOUSING COLONY AND SHOPPING MALL OF M/S. Z-ESTATES PVT. LTD. AT KALARAHANGA, BHUBANESWAR WITH BUILT UP AREA 244092.73 SQ.M (EC)

Ref : Your letter No. 14 /SEIAA dt. 15.1.11

Sir

In inviting a reference to above, it is to inform that the above proposal was placed in the SEAC, Orissa meeting held on 4th July, 2011. The SEAC recommended for grant of environmental clearance in favour of the project for a period of 5 (five) years. The minutes of the meeting has already been forwarded to SEIAA, Orissa vide letter No. 503 dt.19.7.11. The documents related to the project received from SEIAA, Orissa is returned herewith in original for taking further action by the SEIAA.

Yours faithfully,

Encl : As above

[Signature]
25.7.11
SECRETARY

State Level Expert Appraisal Committee &
Member Secretary, SPC Board, Orissa

Memo No. 551 /dt. 25.7.11

Copy forwarded to Sri Gagan Bihari Nityananda Chaiyy, Chairman, SEAC, Orissa for kind information

[Signature]
SECRETARY

State Level Expert Appraisal Committee &
Member Secretary, SPC Board, Orissa

[Signature]
27.7.11
By No 180/SEIAA
27.7.11



FAX : 2562822/2560955
 TEL : 2562368/ 2561909
 EPABX : 2561909 / 2562847

STATE LEVEL EXPERT APPRAISAL COMMITTEE, ORISSA
 (Constituted vide order No. S.O. 2674 (E) dated 17th Nov 2008 of Ministry of Environment & Forests, Govt. of India,)
 Paribesh Bhawan, A/118, Nilakanthanagar, Unit-VIII,
 Bhubaneswar - 751 012, ORISSA

No. 503 / SEAC- (Misc)-02 Date 19.07.11

To

✓ The Member Secretary
 SEIAA, Orissa, Qr. No. 5 RF-2/1,
 Unit - IX, Bhubaneswar-22

Sub : Proceedings of the meetings of State Level Expert Appraisal Committee Orissa were held on 17th - 18th June, 2011 & 4th July, 2011 .

Sir,

In inviting a reference to above, it is to inform that the SEAC meetings were held on 17th - 18th June, 2011 & 4th July, 2011 in the Conference Hall of SPC Board, Orissa, Bhubaneswar. The proceedings of the meetings are enclosed herewith for further action at your end.

Encl : As above

Yours faithfully,

Sda
 SECRETARY

State Level Expert Appraisal Committee &
 Member Secretary, SPC Board, Orissa

Memo No. 504 /Dt. 19.07.11.

Copy alongwith proceedings of the meeting forwarded to Dr. Gagan Bihari Nityananda Chainy, Chairman, SEAC, Orissa for information and necessary action.

Encl : As above

Sda
 SECRETARY

State Level Expert Appraisal Committee &
 Member Secretary, SPC Board, Orissa

Memo No. 505 (8) /Dt. 19.07.11

Copy alongwith proceedings of the meeting forwarded to all members, SEAC, Orissa for information and necessary action.

Encl : As above

Sda
 SECRETARY

State Level Expert Appraisal Committee &
 Member Secretary, SPC Board, Orissa

23.7.11
 S.P.C. Board

PROCEEDINGS OF THE MEETING
OF STATE LEVEL EXPERT APPRAISAL
COMMITTEE, ORISSA HELD ON
4TH JULY, 2011

- e) **EC FOR CONSTRUCTION OF HOUSING COLONY AND SHOPPING MALL OF M/S. Z-ESTATES PVT. LTD. AT KALARAHANGA, BHUBANESWAR WITH BUILT UP AREA 244092.73 SQ.M**

The proposal is a residential complex and shopping mall promoted by M/S. Z-ESTATES PVT. LTD. AT KALARAHANGA, BHUBANESWAR, Orissa. There will be blocks, B+G+12: 6 nos , B+G+14: 17 nos , B+G+19: 2 no, B+G+24: 1 no . Total Plot Area is 105962.07 Sq.M . Total built up area is 244092.73 sq.m. The total makeup water requirement is **773.52 KLD**. Around. 928.2 KLD of waste water will be generated which will be treated in a Sewage Treatment Plant (STP). Treated water will be re-used for dual flushing, green belt and landscaping. Total solid waste generation will be 2.55 TPD. The power requirement is 110 MW. The case was placed in the SEAC meeting held on 3rd & 4th March, 2011. It was decided to consider the proposal after receipt of compliance from the proponent and the proponent will be invited for presentation. The unit has furnished certain compliances including BDA approval letter. The proponent alongwith the consultant M/S S. S. ENVIRONICS (INDIA) PVT. LTD, Bhubaneswar made a detailed presentation before the SEAC, Orissa on 20th & 21st May, 2011 complying to earlier observations of SEAC. The committee decided to consider environmental clearance for the proposal after receipt of certain information / documents from the proponent. The proponent furnished the desired information / documents. The committee verified the same.

Based on the information/document furnished, the SEAC recommended for grant of environmental clearance in favour of the project for a period of 5 (five) years with the following stipulated conditions .

I. **GENERAL**

- i) The applicant (Project proponents) will take necessary measures for prevention, control and mitigation of Air Pollution, Water Pollution, Noise Pollution and Land Pollution including solid waste management as mentioned by them in Form-1, Form-1A, and Environment Management Plan (EMP) in compliance with the prescribed statutory norms and standards.

- 24)
- ii) The applicant will take statutory clearance/approval/permissions from the concerned authorities in respect of the project as and when required.
 - iii) The applicant will submit half-yearly compliance report on post-environmental monitoring in respect of the stipulated terms and conditions in the Environmental Clearance to the State Environmental Impact Assessment Authority (SEIAA), Orissa, on 1st June and 1st December of each calendar year.
 - iv) The project proponent shall obtain Periodic Occupancy Renewal Certificate from the competent authority at an interval of 3 to 5 years as per the provisions of National Building Code (NBC) 2005.
 - v) The project proponent shall comply all the conditions stipulated by the Bhubaneswar Development Authority (BDA) in its building plan approval letter issued vide letter No.BP 2B-3415/10/7398/BP/BDA, Bhubaneswar, dt.26/04/2011.
 - vi) The project proponent shall provide 16 (sixteen) mtrs wide open space all around the 02 (two) nos of B+G+19, 16 mtrs wide open space for 1(one) no. of B+G+ 24, 13 mtrs wide open space for 17 nos. of B+G+14, and 12 mtrs wide open space for 06 mtrs of B+G+12 mtrs of building blocks for movement of fire engine as per provisions of National Building Code (NBC) – 2005 and as recommended by Fire Prevention Officer, Orissa
 - vii) The project proponent shall comply to all the conditions stipulated by the Fire Prevention Officer, Orissa.
 - viii) The project proponent shall comply to all the conditions stipulated by the Air Port Authority of India in its NOC for height clearance issued vide letter No. AAI/ER/NOC/(274/10)/200-202 dt. 7-2-2011.
 - ix) The applicant will adopt the prescribed norms, and standards provided in the National Building Code of India, 2005, specially relating to :
 - a) Fire protection and life safety of occupants of the buildings.
 - b) Safety of personnel during construction, operation and demolition of buildings.
 - c) Day lighting and natural ventilation of buildings.
 - d) Safety from electrical fire, shock and lightning of the buildings.
 - e) Air-conditioning, heating and mechanical ventilation of the buildings.
 - f) Acoustics and noise control of the buildings
 - g) Maintenance and functioning with emissions from generators supplying power to common space / residential area in case of power failure along with fuel handling /storage.
 - h) Installation of lifts and escalators in the buildings.
 - i) Water supply, drainage and sanitation including solid waste management.
 - j) Landscaping of surrounding areas of the buildings.

II . SPECIAL CONDITIONS

A. CONSTRUCTION PHASE.

- i) No ground water shall be extracted for the project work at during construction phase.

- ii) Provision shall be made for the housing of construction labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- iii) A First-Aid Room will be provided in the project site both during construction and operation of the project.
- iv) All the top soil excavated during construction activities should be stored separately for use in land filling, horticulture/landscape development within the project site.
- v) Disposal of muck during construction phase should not create any adverse effect on the neighbouring communities and will be disposed off taking the necessary precautions for general safety and health aspects of people only in approved sites with the approval of competent authority.
- vi) Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
- vii) Construction spoils, including bituminous material and other hazardous materials should not be allowed to contaminate watercourses, ground water and dump sites by following safe dumping / disposal practice as per statutory rules and norms with necessary approval of the Orissa Pollution Control Board.
- viii) The diesel generator sets to be used during construction phase shall be low sulfur diesel type and should conform to Environment (Protection) Rules 1986 prescribed for air emission and noise standards.
- ix) The diesel required for operating DG sets shall be stored in underground tanks and, if required, clearance from the Chief Controller of Explosives shall be taken.
- x) Vehicles used for bringing construction materials to the site should be in good condition and should have a pollution check certificate, covered and conform to statutory air and noise emission standards and should be operated only during non-peak hours of the day.
- xi) Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be taken to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/OPCB.
- xii) Fly ash bricks should be used as building material in the construction as per the provisions of Fly Ash Notification of September, 1999 and as amended thereafter.

- 22)
- 56
- xiii) Ready mixed concrete would be used in building construction.
 - xiv) Storm water control and its re-use should be as per CGWB and BIS standards for these applications.
 - xv) Water demand during construction should be optimized by adopting best practices without compromising quality.
 - xvi) Separation of grey and black water supplies and collection should be done by the use of dual plumbing line. Grey and black water should be treated separately before recycling/ reuse.
 - xvii) Fixtures for showers, toilet flushing and drinking water should be of low flow type and restricted to requirements by use of aerators, avoiding wastage pressure reducing devices or sensor based controls.
 - xviii) Use of glass may be maximum upto 40% of total outer wall area to reduce the energy consumption and load on air-conditioning. If necessary, high quality double glass with special reflective coating may be used in the windows.
 - xix) Roof should meet the prescribed requirement as per Energy Conservation Building Code by using appropriate thermal insulation material.
 - xx) Opaque wall should meet prescriptive requirements as per Energy Conservation Building Code.
 - xxi) The approval of the competent authority shall be obtained for structural safety of the buildings due to earthquake, adequacy of fire fighting equipments etc. as per National Building Code of India, 2005 including protection measures from lightning etc.
 - xxii) Regular supervision of the above and other measures for monitoring should be in place all through the construction phase to avoid disturbances and pollution to the surroundings.

B. OPERATION PHASE.

- i) The installation of the Sewage Treatment Plant (STP) should be certified by a competent agency and a report in this regard should be submitted to the SEIAA, Orissa before the project is commissioned for operation. Treated effluent from STP shall be recycled/reused to the maximum extent possible. Treatment of 100% grey water by decentralized treatment should be done. Discharge of unused treated effluent shall conform to the norms and standards of the Orissa State Pollution Control Board. Necessary measures should be taken to mitigate the odour problem from STP.
- ii) The STP sludge should not be dried nor incinerated within the project site and should be disposed off as per the norms of SPCB, Orissa.
- iii) The project proponent will ensure that under no circumstances, the environment is polluted due to non-functioning / under performance of

sewerage disposal system of the project. To achieve this, a stand-by STP with similar capacity should be installed to be put into service during the maintenance /over hauling of the original STP.

- iv) The solid waste generated should be properly collected and segregated. Wet garbage should be disposed off to composted and dry / inert solid waste should be disposed off to a certified agency for safe disposal. Necessary approval / permission may be obtained from the concerned authorities
- v) Diesel power generating sets proposed as source of back-up power for lifts elevators and common area illumination during operation phase should be of enclosed type and conform to Environment Protection (EP) rules 1986. The height of the stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets put together and should be more than the highest building height. Low sulfur diesel should be used. The location of the DG sets may be decided in consultation with Orissa State Pollution Control Board. Care may be taken to avoid disposal of smoke /pollutants from DG sets in the residential area.
- vi) Noise should be controlled to ensure that it does not exceed the prescribed standards. During night time, the noise levels measured at the boundary of the sites shall be restricted to the permissible levels to comply with the prevalent regulations.
- vii) ✓ Green-belt & avenue Plantation of trees over atleast 20% of the site area shall be done using native tree species/plants improving greenery & keeping in view aesthetics considerations in the whole campus. Professional landscape architects should be engaged to design the green layout to provide for multi tier plantation and green fencing all around, mitigating various environmental parameters like dust, noise, emissions etc. and pathway for joggers.
- viii) Rain water harvesting for roof run- off and surface run- off, as plan submitted should be implemented. Before recharging the run off, pre-treatment must be done to remove suspended matter, oil, grease and other soluble components as per norms. Rainwater recharge should be through specified recharge pits of required numbers. The surface runoff water should be stored suitably treated and reused for land scaping. The bore-well for rainwater recharging should be kept at least 5 mts. above the highest ground water table. The technology may preferably be adopted from a commercial firm with performance guarantee.
- ix) Weep holes in the compound walls shall be provided to ensure natural drainage of excessive rain water in the project area during the monsoon period after the harvesting operations. Care must be taken so that there is no water logging in the territory and drainage is 100%.
- x) The ground water level and its quality should be monitored regularly in consultation with Central / State Ground Water Authority.



SECRETARY, SEAC

- 20)
- xi) Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Traffic congestion shall be avoided inside the project site. The area ear marked for parking shall not be used for any other purpose. Alternate entry and exit must be provided to handle excess traffic and emergency situations.
 - xii) A Report on the energy conservation measures confirming to energy conservation norms finalized by the Bureau of Energy Efficiency should be prepared incorporating details about building materials & technology, R & U Factors etc and submitted to the SEIAA, Orissa in three months time before operation/ habitation.
 - xiii) Provisions of solar hot water storage / supplies at the roof top may be made as per statutory norms of CPCB/MoEF/SPCB, Orissa.
 - xiv) Energy conservation measures like installation of CFLs/TFLs for lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid toxic contamination. Use of solar panels may be adopted to the maximum extent possible, especially for street lights.
 - xv) The building blocks should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.
 - xvi) The funds earmarked for the environment protection measures shall be judiciously utilized. Under no circumstances this funds shall be diverted for other purposes like Annual allocation and maintenance / monitoring etc. and expenditure for this fund should be reported to the SEIAA, Orissa.
 - xvii) The need of the local people should be appropriately addressed in the CSR activities to be undertaken in the area. An action plan in this regard should be prepared and submitted.

The above mentioned stipulated conditions shall be complied in time-bound manner. Failure to comply with any of the conditions mentioned above may result in cancellation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.

III. SCREENING OF NEW PROPOSALS :

- a) PROPOSAL FOR CONSTRUCTION OF MULTI STORIES BUILDING "TOWER 2010" BY IDCO IN MANCHESWAR INDUSTRIAL ESTATE, BHUBANESWAR WITH BUILT UP AREA 30883.7 SQMT

The proponent has to furnish the following information / documents at the time of presentation of their proposal .



 SECRETARY, SEAC

STATE LEVEL EXPERT APPRAISAL COMMITTEE, ORISSA

(Constituted vide order No. S.O. 2674 (E) dated 17th Nov 2008 of Ministry of Environment & Forests, Govt. of India,)

Paribesh Bhawan, A/118, Nilakanthanagar, Unit-VIII,

Bhubaneswar - 751 012, ORISSA

No. 411 / SEAC- 229 Date 10-6-11

261/10

To,
 Sri Tapan Kumar Mohanty, Managing Director
 M/s. Z-Estates Pvt. Ltd
 M4/34, Acharya Vihar, Bhubaneswar-751013



By Regd. Post

Sub : Final appraisal for EC for construction of housing colony and shopping mall at Kalarahanga, Bhubaneswar with built up area 244092.73 SQ.M (EC).

Ref : SEAC, Orissa meeting held during 20th & 21st May, 2011

Sir,

In inviting a reference to above, the State Level Expert Appraisal Committee (SEAC), Orissa decided to consider the environmental clearance for the proposal after receipt of following clarification

1. Copy of BDA approved drawings
2. Copy of site plan to the scale
3. A Consolidated to the scale map showing details of structure like buildings, set back area / open space free from all activities, drainage pattern, parking, plantation and landscaping, garbage collection, rain water harvesting structure, STP and other facilities if any
4. Copy of NOC from Airport Authority of India
5. Copy of permission letter from Fire Prevention Officer, Orissa
6. Emission estimate based on internal movement of vehicles as per CPCB guidelines
7. Fall out diagram in different colours
8. Copy of the map where DG sets are to be located with an undertaking from the DG set provider that the emission will be at 80 m height stack by natural draft
9. Details of storm water management with respect to drainage map with contour map of the area
10. Copy of Structural sufficiency certificate
11. Details of STP sludge processing for manure production

You are therefore requested to comply with the above within one month for taking further action by the SEAC. The copy of the compliance may be circulated to all the members of SEAC for consideration of your proposal for environmental clearance.

Yours faithfully,

Sdas
 10/6/11
 SECRETARY

State Level Expert Appraisal Committee &
 Member Secretary, SPC Board, Orissa

Memo No. 412 /Dt. 10-6-11

Copy forwarded to the Member Secretary, SEIAA, Or. No. 5RF-2/1, Unit-IX, Bhubaneswar-22 for information and necessary action.

Sdas
 SECRETARY

State Level Expert Appraisal Committee &
 Member Secretary, SPC Board, Orissa

Dy No 382/SE/1A
 18-06-11



FAX : 2562822/2560955
TEL : 2562368/ 2561909
EPABX : 2561909 / 2562847

STATE LEVEL EXPERT APPRAISAL COMMITTEE, ORISSA

(Constituted vide order No. S.O. 2674 (E) dated 17th Nov 2008 of Ministry of Environment & Forests, Govt. of India.)

Paribesh Bhawan, A/118, Nilakanthanagar, Unit-VIII,
Bhubaneswar – 751 012, ORISSA

No. 372 / SEAC- (Misc)-02

Date 04.06.11

To

✓ The Member Secretary
SEIAA, Orissa, Qr. No. 5 RF-2/1,
Unit - IX, Bhubaneswar-22

Sub : Minutes of the meeting of State Level Expert Appraisal Committee Orissa held on 20th & 21st May, 2011.

Sir,

In inviting a reference to above, it is to inform that the SEAC meeting was held on 20th & 21st May, 2011 in the Conference Hall of SPC Board, Orissa, Bhubaneswar. The minutes of the meeting is enclosed herewith for further action at your end.

Yours faithfully,

CAN
10.6
Encl : As above

Saha
4/6/11
SECRETARY

State Level Expert Appraisal Committee &
Member Secretary, SPC Board, Orissa

Memo No. 373 /Dt. 04.06.11

Copy alongwith minutes of the meeting forwarded to Dr. Gagan Bihari Nityananda Chaiy, Chairman, SEAC, Orissa for information and necessary action.

Encl : As above

Saha
SECRETARY

State Level Expert Appraisal Committee &
Member Secretary, SPC Board, Orissa

Memo No. 374 (8) /Dt. 04.06.11

Copy alongwith minutes of the meeting forwarded to all members, SEAC, Orissa for information and necessary action.

Encl : As above

Saha
SECRETARY

State Level Expert Appraisal Committee &
Member Secretary, SPC Board, Orissa

ITEM NO. 5

60

EC FOR CONSTRUCTION OF HOUSING COLONY AND SHOPPING MALL OF M/S. Z-ESTATES PVT. LTD. AT KALARAHANGA, BHUBANESWAR WITH BUILT UP AREA 244092.73 SQ.M

384

The proposal is a residential complex and shopping mall promoted by M/S. Z-ESTATES PVT. LTD. AT KALARAHANGA, BHUBANESWAR, Orissa. There will be blocks, B+G+12: 6 nos , B+G+14: 17 nos , B+G+19: 2 no, B+G+24: 1 no. . Total Plot Area is 105962.07 Sq,M . Total built up area is 244092.73 sq.m. The total makeup

5


SECRETARY, SEAC

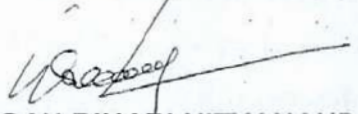
water requirement is 773.52 KLD. Around. 928.2 KLD of waste water will be generated which will be treated in a Sewage Treatment Plant (STP). Treated water will be re-used for dual flushing, green belt and landscaping. Total solid waste generation will be 2.55 TPD. The power requirement is 110 MW. The case was placed in the SEAC meeting held on 3rd & 4th March,2011. It was decided to consider the proposal after receipt of compliance from **the proponent and the proponent will be invited for presentation. The unit has furnished certain compliances including BDA approval letter .**

Considering the information furnished and presentation made by the consultant M/S S. S. ENVIRONICS (INDIA) PVT. LTD, Bhubaneswar, on behalf of the proponent, the SEAC decided to consider the environmental clearance for the proposal after receipt of following information / documents from the proponent.

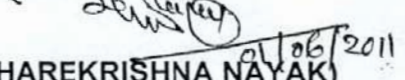
1. Copy of BDA approved drawings
2. Copy of site plan to the scale
3. A Consolidated to the scale map showing details of structure like buildings, set back area / open space free from all activities, drainage pattern, parking, plantation and landscaping, garbage collection, rain water harvesting structure , STP and other facilities if any
4. Copy of NOC from Airport Authority of India
5. Copy of permission letter from Fire Prevention Officer, Orissa
6. Emission estimate based on internal movement of vehicles as per CPCB guidelines
7. Fall out diagram in different colours
8. Copy of the map where DG sets are to be located with an undertaking from the DG set provider that the emission will be at 80 m height stack by natural draft
9. Details of storm water management with respect to drainage map with contour map of the area

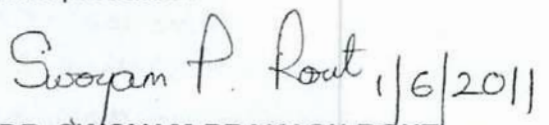
10. Copy of Structural sufficiency certificate

11. Details of STP sludge processing for manure production

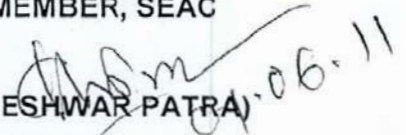

(DR. GAGAN BIHARI NITYANANDA CHAINY)

CHAIRMAN, SEAC


(DR. HAREKRISHNA NAYAK)
MEMBER, SEAC

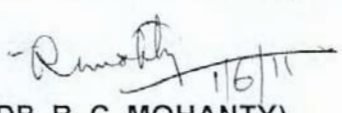

(DR. SWOYAM PRAKASH ROUT)

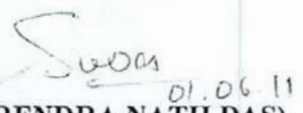
MEMBER, SEAC

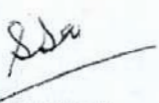

(DR. MOHESHWAR PATRA)
MEMBER, SEAC

(SRI SASANKA SEKHAR PATNAIK)
MEMBER, SEAC

(PROF. KUMAR DAS)
MEMBER, SEAC


(DR. R. C. MOHANTY)
MEMBER, SEAC


(DR. SURENDRA NATH DAS)
MEMBER, SEAC


(SRI. S. DAS)
SECRETARY, SEAC

APPROVED

CHAIRMAN, SEAC



387

FAX : 2562822/2560955
TEL : 2562368/ 2561909
EPABX : 2561909 / 2562847

STATE LEVEL EXPERT APPRAISAL COMMITTEE, ORISSA

(Constituted vide order No. S.O. 2674 (E) dated 17th Nov 2008 of Ministry of Environment & Forests, Govt. of India.)
Paribesh Bhawan, A/118, Nilakanthanagar, Unit-VIII,
Bhubaneswar - 751 012, ORISSA

No. 323 / SEAC- (Misc)-02 Date 21-05-2011

To
The Member Secretary
SEIAA, Orissa, Qr. No. 5 RF-2/1,
Unit - IX, Bhubaneswar-22

Sub : Minutes of the meeting of State Level Expert Appraisal Committee Orissa held on 25th & 26th April, 2011 & 11th May, 2011.

Sir,
In inviting a reference to above, it is to inform that the SEAC meeting were held on 25th & 26th April, 2011 & 11th May, 2011 in the Conference Hall of SPC Board, Orissa, Bhubaneswar. The minutes of the meeting is enclosed herewith for further action at your end.

Encl : As above

Yours faithfully,

Sda
SECRETARY

State Level Expert Appraisal Committee &
Member Secretary, SPC Board, Orissa

JSM
Memo No. 324 /Dt. 21-05-11

Copy alongwith minutes of the meeting forwarded to Dr. Gagan Binari Nityananda Chaiy, Chairman, SEAC, Orissa for information and necessary action.

Encl : As above

Sda
SECRETARY

State Level Expert Appraisal Committee &
Member Secretary, SPC Board, Orissa

Memo No. 325 /Dt. 21-05-11

Copy alongwith minutes of the meeting forwarded to all members, SEAC, Orissa for information and necessary action.

Encl : As above

Sda
SECRETARY

State Level Expert Appraisal Committee &
Member Secretary, SPC Board, Orissa

By No
320/SEIAA
30.5.11

13

**MINUTES OF THE MEETING
OF STATE LEVEL EXPERT APPRAISAL
COMMITTEE, ORISSA HELD ON
11TH MAY, 2011**

244092.73 - EC
243934.25 sqmt - BDA

EC will be considered after receipt of the above clarification.

4. FINAL APPRAISAL FOR EC FOR CONSTRUCTION OF RESIDENTIAL HOUSING COMPLEX OF M/S. M. J. DEVELOPERS AT JAGANATHPRASAD, BHUBANESWAR, DIST – KHURDA WITH TOTAL BUILT UP AREA 43879 SQ.M. (EC).

The proposal is a residential complex of M/S. M. J. DEVELOPERS AT JAGANATHPRASAD, BHUBANESWAR . Total Plot Area is 25354m² . Total built up area is 43879 sq.m. The total makeup water requirement is 172 KLD. The source of water is borewell. Around.221 KLD of waste water will be generated which will be treated in a Sewage Treatment Plant (STP). Treated water will be re-used for dual flushing, green belt and landscaping and 59 KLD will be discharged to drain which goes to Jamka Nallah . Total solid waste generation will be 720 Kg/day. The power requirement is 1320.80 KW. The building is completely residential in nature. Bhubaneswar Development Authority has approved the building plan and drawing. The cost of the project is Rs. 70.9 crores. .The proposal was first placed in the SEAC meeting held on 3rd and 4th March 2011. The committee opined that EC will be considered after receipt of certain clarification.

The proponent furnished the compliance to the observation of SEAC. It was decided to consider EC after receipt of approved revised plan from BDA.

5. EC FOR CONSTRUCTION OF HOUSING COLONY AND SHOPPING MALL OF M/S. Z-ESTATES PVT. LTD. AT KALARAHANGA, BHUBANESWAR WITH BUILT UP AREA 244092.73 SQ.M

The proposal is a residential complex and shopping mall promoted by M/S. Z-ESTATES PVT. LTD. AT KALARAHANGA, BHUBANESWAR, Orissa. There will be blocks, B+G+12: 6 nos , B+G+14: 17 nos , B+G+19: 2 no, B+G+24: 1 no. . Total Plot Area is 105962.07 Sq,M . Total built up area is 244092.73 sq.m. The total makeup water requirement is 773.52 KLD. Around. 928.2 KLD of waste water will be generated which will be treated in a Sewage Treatment Plant (STP). Treated water will be re-used for dual flushing, green belt and landscaping. Total solid waste generation will be 2.55 TPD. The power requirement is 110 MVA.. The case was placed in the SEAC meeting held on 3rd & 4th March 2011 it was

decided to consider after receipt of compliance from the proponent and the proponent will be invited for a final presentation based on which a decision on issue of EC shall be taken. The unit has furnished compliance and BDA approval plan. It was decided to call the proponent for presentation in the next SEAC meeting.



FAX : 2562822/2560955
TEL : 2562368/ 2561909
EPABX : 2561909 / 2562847

391

STATE LEVEL EXPERT APPRAISAL COMMITTEE, ORISSA

(Constituted vide order No. S.O. 2674 (E) dated 17th Nov 2008 of Ministry of Environment & Forests, Govt. of India.)
Paribesh Bhawan, A/118, Nilakanthanagar, Unit-VIII,
Bhubaneswar – 751 012, ORISSA

No. 193 / SEAC- 229 Date 22-03-11

By Speed Post

To,
Sri Tapan Kumar Mohanty, Managing Director
M/s. Z-Estates Pvt. Ltd
M4/34, Acharya Vihar, Bhubaneswar-751013

Sub : Final appraisal for EC for construction of housing colony and shopping mall at Kalarahanga, Bhubaneswar with built up area 105962.1 sq.m (EC).

Ref : SEAC, Orissa meeting held during 3rd & 4th March, 2011

Sir,

In inviting a reference to above, the State Level Expert Appraisal Committee (SEAC), Orissa wanted further information as the following.

1. BDA approval for the project is awaited and conceptual plan was presented. It should include all suggestions of SEAC regarding statutory clearances received/proposed to be obtained shortly.
2. The entry and exit criteria are most important. Since there is no scope for having a Govt. road on any side other than the front approach, the suggestions of SEAC regarding two entry and exits on opposite can not be implemented.
3. Emission of air pollutants must be estimated realistically and included in the Form 1A.
4. Placement and height of ten number of DG sets along with chimney height, fuel safe storage and emissions.
5. The AAQ and fall out diagrams are to be based on emissions expected from vehicles rather than only DG emissions. These are to be redone and presented. The isopleths presented need to be relooked at since the concentration of air pollutants are increasing uniformly over distance up to 5kms presented.
6. There shall be 3 STPs based on activated sludge technology. Details of flow pattern, especially a very long residential time in the reactor tank could not be explained. The capacity needs to be re-estimated based on this residence time. Inlet and outlet water quality may be relooked at.
7. All other conditions like water supplies, rainwater harvest, storm water management, placement of different utilities etc. to be imposed.

Dy. No. 191 / SE/IAA
28.03.11

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You are therefore requested to comply with the above. A fresh date will be intimated to you for a final presentation of the proposal after compliance to the above observation of the SEAC for consideration of Environmental clearance.

Yours faithfully,



SECRETARY

State Level Expert Appraisal Committee &
Member Secretary, SPC Board, Orissa

Memo No. 194 /Dt 22.03.11

Copy forwarded to the Member Secretary, SEIAA, Qr. No. 5RF-2/1, Unit-IX, Bhubaneswar-22 for information and necessary action.



SECRETARY

State Level Expert Appraisal Committee &
Member Secretary, SPC Board, Orissa



FAX : 2562822/2560955
TEL : 2562368/ 2561909
EPABX : 2561909 / 2562847

393

STATE LEVEL EXPERT APPRAISAL COMMITTEE, ORISSA

(Constituted vide order No. S.O. 2674 (E) dated 17th Nov 2008 of Ministry of Environment & Forests, Govt. of India.)
Paribesh Bhawan, A/118, Nilakanthanagar, Unit-VIII,
Bhubaneswar - 751 012, ORISSA

No. 093 / SEAC- (Misc)-02

Date 23-02-2011

To

The Member Secretary
SEIAA, Orissa, Qr. No. 5 RF-2/1,
Unit - IX, Bhubaneswar-22

Sub : Minutes of the meeting of State Level Expert Appraisal Committee Orissa held on 12th, 13th and 25th January, 2011.

Sir,

In inviting a reference to above, it is to inform that the SEAC meetings was held on 12th, 13th and 25th January, 2011 in the Conference Hall of SPC Board, Orissa, Bhubaneswar. The minutes of the meeting is enclosed herewith for further action at your end.

Yours faithfully,

Encl : As above

Sda
SECRETARY

State Level Expert Appraisal Committee &
Member Secretary, SPC Board, Orissa

Memo No. 094 /Dt. 23-02-2011

Copy alongwith minutes of the meeting forwarded to Dr. Gagan Bihari Nityananda Chainy, Chairman, SEAC, Orissa for information and necessary action.

Encl : As above

Sda
SECRETARY

State Level Expert Appraisal Committee &
Member Secretary, SPC Board, Orissa

Memo No. 095 (S) /Dt. 23-02-2011

Copy alongwith minutes of the meeting forwarded to all members, SEAC, Orissa for information and necessary action.

Encl : As above

Sda
SECRETARY

State Level Expert Appraisal Committee &
Member Secretary, SPC Board, Orissa

315
BY NO 112/SEAC
28-2-11

**MINUTES OF THE MEETING
OF STATE LEVEL EXPERT APPRAISAL
COMMITTEE, ORISSA HELD ON
25TH JANUARY, 2011**

- d) Detail proposal for solid waste management and agreement for disposal of solid waste.
- e) Detail proposal for treated waste water utilization.
- f) Detailed specification of STP.
- g) Filled-in questionnaire
- h) Structural safety certificate from competent authority with drawing.
- i) Undertaking to the effect that construction work has not been started.
- j) Rain water harvesting details.
- k) Details of conservation of energy
- l) Source of water other than ground water during construction phase.

VI) FINAL APPRAISAL FOR EC FOR CONSTRUCTION OF HOUSING COLONY AND SHOPPING MALL OF M/S. Z-ESTATES PVT. LTD. AT KALARAHANGA, BHUBANESWAR WITH BUILT UP AREA 105962.1 SQ.M (EC).

The proponent is required to submit the following for consideration

- a) Permission status of water drawal.
- b) Drainage pattern of area.
- c) Detail water balance diagram.
- d) Detail proposal for solid waste management and agreement for disposal of solid waste.
- e) Detail proposal for treated waste water utilization.
- f) Detailed specification of STP.
- g) Filled-in questionnaire
- h) BDA approved building plans (Elevation plant etc.).
- i) Structural safety certificate from competent authority with drawing.
- j) Undertaking to the effect that construction work has not been started.
- k) Rain water harvesting details.

VII) DETAILS OF CONSERVATION OF ENERGY. PROPOSAL FOR 23 MW BIOMASS BASED POWER PLANT OF M/S. RAKE POWER LTD. (TOR).

SEAC decided to return the proposal as the proposed project is 23 MW based biomass power plant falls under Category A as per EIA Notification 2006 and amended thereon.



सत्यमेव जयते

STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY (SEIAA), ORISSA.

(Constituted vide Order No. S.O. 2674 (E) Date 17th Nov. 2008 of Ministry of Environment & Forest, Govt. of India
Under Environment Protection Act. 1986.)

Qr. No.- 5RF-2/1, Unit-IX, Bhubaneswar-751022

E-mail-seiaaorissa@gmail.com

Ref. No. SEIAA/ 14
SEIAA-261/10

Date 15.01.11

From

Bhagirathi Behera, IFS
Director, Environment-cum-
Spl. Secy. to Government
Forest & Env. Deptt.
& Member Secretary, SEIAA

To

The Secretary
State Expert Appraisal Committee, Orissa,
Paribesh Bhawan, A/118, Nilakantha Nagar
Unit -8, Bhubaneswar-751012

Sub: Proposal for E.C. for construction of housing colony and shopping mall at Kalarahanga Bhubaneswar of M/s Z-Estates Pvt. Ltd.

Sir,

I am to send herewith the project proposal on the above subject along with Form-1 of application as per MOEF, Govt. of India EIA Notification, 2006 and 2009 for seeking necessary appraisal at your level.

You are further requested to look into the drinking water source and waste water treatment and its disposal at the time of appraisal of the case.

Receipt of this project documents may please be acknowledged.

Encl-As above

Yours faithfully,


15.1.11
Member Secretary

Memo No 15/SEIAA Dated 15.01.11
Copy forwarded to the file no SEIAA-20/10 for information.


15.1.11
Member Secretary

FAX : 2562822/2560955
 TEL : 2562368/ 2561909
 EPABX : 2561909 / 2562847

STATE LEVEL EXPERT APPRAISAL COMMITTEE, ODISHA

(Constituted vide order No. S.O.1899 (E) dated 17th August 2012 of Ministry of Environment & Forests, Govt. of India,)

Paribesh Bhawan, A/118, Nilakanthanagar, Unit-VIII,

Bhubaneswar - 751 012, ODISHA

No. 732 / SEAC- Misc- 02

Date 19-12-2014

To

✓ The Member Secretary
 SEIAA, Odisha Qr. No. 5 RF-2/1,
 Unit - IX, Bhubaneswar-22

Sub : Proceedings of the meeting of State Level Expert Appraisal Committee Odisha held on 29th November, 2014 and 5th December, 2014

Sir,

In inviting a reference to above, it is to inform that the SEAC meeting were held on 29th November, 2014 and 5th December, 2014 in the Conference Hall of SPC Board, Odisha, Bhubaneswar. The proceedings of the meetings are enclosed herewith for further action at your end.

Encl : As above

Yours faithfully,

Daji
 SECRETARY

State Level Expert Appraisal Committee

Memo No. 733 /Dt. 19-12-2014

Copy along with proceedings forwarded to Sri S. S. Patnaik, Chairman, SEAC, Odisha for information and necessary action.

Encl : As above

Daji
 SECRETARY

State Level Expert Appraisal Committee

Memo No. 734 /Dt. 19-12-2014

Copy along with proceedings forwarded to All Members for information and necessary action.

Encl : As above

Daji
 SECRETARY

State Level Expert Appraisal Committee



The consultant Green Circle, INC. Vadodara, Gujarat on behalf of the proponent made a detailed presentation. The SEAC opined to take decision on the proposal after following information is received.

1. Status of Consent to establish / consent to operate and Environmental Clearance of Mishra Graphite Industries with supportive document.
2. Present Status of operation of mine and date of commencement of mining operation.
3. Production capacity of mine since last 5 years. Consent to establish / consent to operate status of the mine. Reason for suspension of production and copy of letter of Steel & Mines Department for suspension of production.
4. If the mine has obtained any environmental clearance for the proposed production capacity if operated after 14th September, 2006.

ITEM NO. 5

ENVIRONMENTAL CLEARANCE FOR MODERNIZATION FOR CONSTRUCTION OF HOUSING COLONY AND SHOPPING MALL (PHASE-II) OF M/S. Z-ESTATES PVT. LTD AT KALARAHANGA, BHUBANESWAR WITH TOTAL BUILT UP AREA 2,75,042 M² (TOR).

The proposal is for modernization-cum-expansion for construction of housing colony and shopping mall (Phase-I & phase-II) of M/s. Z-estates Pvt. Ltd at Kalarahanga, Bhubaneswar with total built up area 2,75,042 m². Initially, the project was proposed to be developed in single phase. Environmental Clearance to the project was granted vide letter no. SEIAA-261/10 dated 16.08.2011. Consent to Establish (NOC) was granted from OSPCB vide letter no. 2478/IND-II-NOC-5439 dated 16.02.2012. Out of total area 97346.90 Sq. m. area, comprising of 444 Dwelling Units, Basement, Club House with swimming pool and Dormitory block have been constructed. Due to sluggish market demand and financial constraints the project proponent has decided to develop the project in phases. The present application is for- Phase I consisting Existing building (as a part of the earlier EC) and modified phase II of the project proposed to be developed. Future expansion will be done at later stage (Project proponent will apply separately for revised EC for expansion of this project). The details of the EC granted and revised proposal as per the following

	AS PER EC LETTER FOR ENTIRE PROJECT	AS PER REVISED PROPOSAL (PHASE-I+PHASE-II)
PLOT AREA	105962.07 SQM	123717 SQM

Daji
Secretary, SEAC

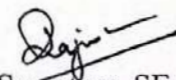
TOTAL BUILT UP AREA	244092.73 SQM	275042 SQM
TOTAL NO. OF BLOCKS	26 NOS	15 NOS
TOTAL WATER REQUIREMENT	773.52 KLD	984.51 KLD
TOTAL WASTE WATER	928.2 KLD	710.84 KLD
TOTAL SOLID WASTE GENERATION	2.55 TPD	2.44 TPD
NO OF FLOORS	B+G+24	B+G+24
POWER REQUIREMENT	11 MW	5.2 MW

The project proponent along with consultant **M/s Ind Tech House Consult, Delhi** made a detailed presentation

The SEAC decided to take decision on the proposal after receipt of the following.

1. The SEIAA, Odisha to be requested to ^{request} Regional Office, MoEF, Govt. of India for compliance verification report of earlier environmental clearance conditions.
2. The proponent may be asked to furnish the following information / documents.
 - a) Phase-I & phase-II projects details to be worked out and submitted.
 - b) Present source of water
 - c) BDA approval status of phase-I & phase-II project.
 - d) Map indicating clearcut project boundary.
 - e) Capacity of STP proposed for 2nd phase project.
 - f) Present project area with supportive document
 - g) Green building concept to be adopted. A detailed proposal to this effect is to be submitted.
 - h) Provisions of use of solar energy.
 - i) Size of rain-water recharge pit.

Noted


Secretary, SEAC

application to the SEIAA. Now, the SEIAA has forwarded the letter of MOEF & CC. MOEF & CC, Govt. of India. The MoEF&CC, Govt. of India vide letter no. J-11015/18/2014-15 dt. 5.12.15 has lifted the abeyance and also considered the ToR in Keonjhar area. The SEAC discussed the same.

Based on the information furnished and presentation made by the consultant, M/s CEMA, Bhubaneswar on behalf of the proponent, the SEAC prescribed the TORs as applicable to mining projects in general.

F. ENVIRONMENTAL CLEARANCE FOR MODERNIZATION FOR CONSTRUCTION OF HOUSING COLONY AND SHOPPING MALL (PHASE-II) OF M/S. Z-ESTATES PVT. LTD AT KALARAHANGA, BHUBANESWAR WITH TOTAL BUILT UP AREA 2,75,042 M² (TOR).

EC amended

The proposal is for modernization-cum-expansion for construction of housing colony and shopping mall (Phase-I & phase-II) of M/s. Z-estates Pvt. Ltd at Kalarahanga, Bhubaneswar with total built up area 2,75,042 m². Initially, the project was proposed to be developed in single phase. Environmental Clearance to the project was granted vide letter no. SEIAA-261/10 dated 16.08.2011. Consent to Establish (NOC) was granted from OSPCB vide letter no. 2478/IND-II-NOC-5439 dated 16.02.2012. Out of total area, 97346.90 m² area, comprising of 444 Dwelling Units, Basement, Club House with swimming pool and Dormitory block have been constructed. Due to sluggish market demand and financial constraints the project proponent has decided to develop the project in phases. The present application is for- Phase I consisting existing building (as a part of the earlier EC) and modified phase II of the project proposed to be developed. Future expansion will be done at later stage (Project proponent will apply separately for revised EC for expansion of this project).

The project proponent along with consultant, M/s Ind Tech House Consult, Delhi made a detailed presentation on 29th November, 2014. The SEAC decided to take decision on the proposal after receipt of certain documents along with compliance verification certification from Regional Office, MoEF&CC, Govt. of India of earlier environmental clearance conditions. The sub-committee also visited the field and found the compliance satisfactory. The proponent has furnished compliance. The details of Phase -I and Phase - II have been worked out by the proponent as follows:

	AS PER EC LETTER FOR ENTIRE PROJECT	AS PER REVISED PROPOSAL (PHASE - I + PHASE - II)
PLOT AREA	105962.07 m ²	123717 m ²
TOTAL BUILT UP AREA	244092.73 m ²	Phase - I (completed) - 73958.9 m ² Phase - II (proposed) - 111945.98 m ² Total = 185904.880 m ²
TOTAL NO. OF BLOCKS	26 NOS	15 NOS
TOTAL WATER REQUIREMENT	773.52 KLD	984.51 KLD

Daji
Secretary, SEAC

TOTAL WASTE WATER	928.2 KLD	710.84 KLD
TOTAL SOLID WASTE GENERATION	2.55 TPD	2.44 TPD
POWER REQUIREMENT	11 MW	5.2 MW

The SEAC observed that modification of Environmental Clearance proposal is well within the permissible built up area as per earlier environmental clearance. The SEIAA has also forwarded the compliance verification report of environmental clearance conditions of MoEF&CC, Govt. of India,

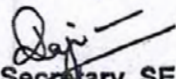
Considering the above, the SEAC recommended to amend EC as per revised proposal (Phase -I + Phase-II) as mentioned above.

G. ENVIRONMENTAL CLEARANCE FOR M/S AINLAPALI GRAPHITE MINE OF SRI ANTARYAMI MISHRA FOR PRODUCTION OF 16000 TPA OF GRAPHITE ORE AT AINLAPALI GRAPHITE MINES IN VILLAGE AINLAPALI AND RARBAHAL IN BOLANGIR DISTRICT OVER AN AREA OF 14.937 HA (EC).

The SEAC in its meeting held on 16TH January, 2015 observed that the proponent has already started production without obtaining environmental clearance from the SEIAA, Odisha and this case is a violation of Environment (Protection) Act, 1986. The SEAC opined that SEIAA, Odisha shall deal with the violation matter in accordance with MoEF&CC, Govt. of India OM No. J-11013/41/2006-IA.II(I) dt. 12.12.201-2 and dtd. 27.6.2013 and initiate necessary action with an intimation to SEAC. The proceedings of the meeting has already been forwarded to SEIAA, Odisha vide letter No. 66, dt 11.02.15. . Now SEIAA forwarded to consider the appeal of proponent for environmental clearance. The SEAC has opined that the decision can only be taken after SEIAA intimate the action taken by them regarding the violation matter in accordance with the MoEF&CC, Govt. of India OM No. J-11013/41/2006-IA.II(I) dt. 12.12.201-2 and dtd. 27.6.2013.

H. APPEAL OF M/S NEW LAXMI STEEL & POWER (P) LTD., SARUA INDUSTRIAL ESTATE, KHURDA, ODISHA FOR EXEMPTION FROM PUBLIC CONSULTATION FOR THE EXPANSION PROJECT LOCATED WITHIN INDUSTRIAL ESTATE / PARKS.

M/s New Laxmi Steel & Power has proposed for the enhancement of production of Mild Steel Rods from 29,700 TPA to 70,000 TPA through additional installation of 1 X 15 T capacity Induction Furnace with CCM and 200 MT per day capacity Rolling Mill at Plot No. A/22 to A/25, Sarua Industrial Estate, PO- Sarua, Dist - Khurda, Odisha. The SEAC, Odisha had recommended for waiver of public hearing for the proposal as the location of the unit is within the notified Industrial Estate i.e. Sarua Industrial Estate and prescribed TOR vide letter No. 279 dt. 15.03.14. Accordingly, the project proponent has conducted study and furnished final EIA report to SEIAA, Odisha for final appraisal. The SEIAA, Odisha has forwarded the EIA report of the

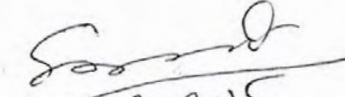

Secretary, SEAC

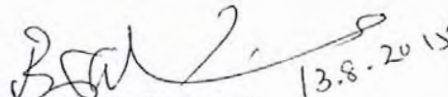
3. Consideration of Old proposal .

Sl. No.	Issues	Clarification / document	Present Status	Decision of SEIAA
1	File No. 109-46/EPE dated 13.07.2015 from Ministry of Environment, Forests & Climate Change, Govt. of India, Eastern Regional Office, Chandrasekharpur, Bhubaneswar regarding compliance status of M/s Z-Estate Pvt. Ltd.	<p>Earlier in meeting of SEAC held 30th March, 2015, the SEAC had recommended to amend EC as per revised proposal.</p> <p>The proposal was put in meeting of SEIAA held on 08.05.2015 and the SEIAA decided that the project proponent may be asked for proper compliance of its earlier EC conditions to the observation of Regional Office of MoEF & CC.</p> <p>Now the Regional Office of MoEF & CC have again forwarded the latest status of Compliance based on the reply provided by the project and thereafter their field visit to the site with observation.</p>	The project was placed in the meeting of SEIAA held on 30.07.2015 and decided that the project proposal deferred for the next committee for taking a decision.	The Committee discussed the proposal in detail and decided that the Regional Office of MoEF & CC may be requested to clarify the last point under Point No-3 in other observation "The project has constructed a Club House without environmental Clearance. It is a serious violation of EIA Notification, 2006 ". Further, vide your letter no File No-109-46/EPE dt. 13.07.2015 in point No-2 in Annexure-1 may be clarified whether it will be treated as a violation of EC Condition or not.

Meeting ended with vote of thanks to the Chairman.

Swapan P. Rout 13/8/2015
(Prof. S. P. Rout)
Member, SEIAA


13-8-15
(Sri S.B. Samant)
Member Secretary, SEIAA


13.8.2015
(Dr. B. K. Patnaik)
Chairman, SEIAA

STATE LEVEL EXPERT APPRAISAL COMMITTEE, ODISHA

(Constituted vide order No. S.O. 1217 (E) dated 08th March 2019 of MoEF&CC, Govt. of India)Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII,
Bhubaneswar – 751 012, OdishaNo. 03 / SEAC- Misc-02Date 03.01.2020

To

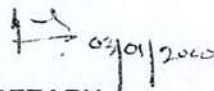
The Member Secretary,
SEIAA, Odisha, Qr. No. 5 RF-2/1,
Unit-IX, Bhubaneswar - 22Sub: Forwarding of proceedings of the SEAC meetings held on 18.12.2019 and 24.12.2019 –
Regarding.

Sir,

In inviting reference to above, this is to inform that the SEAC meetings were held on 18.12.2019 and 24.12.2019 in the Conference Hall of State Pollution Control Board, Odisha as per agenda enclosed as **Annexure - A**. The recommendations of the meetings are enclosed as **Annexure - B**. The proceedings of the meetings are enclosed herewith for further action at your end. The documents related to the proposals as per **Annexure-B** are also returned herewith for further action.

Encl: i) Annexure – A & B
ii) Proceedings of the meetings.
iii) Original documents related to the
proposals as per Annexure - B

Yours faithfully,

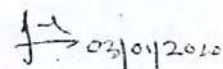


SECRETARY,

State Level Expert Appraisal Committee, Odisha

Memo no. 04 /date 03.01.2020

Copy forwarded to Sri. B.P. Singh, Chairman, SEAC, Odisha for kind information.

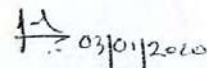


SECRETARY,

State Level Expert Appraisal Committee, Odisha

Memo no. 05 /date 03.01.2020

Copy to concerned files for record.



SECRETARY,

State Level Expert Appraisal Committee, Odisha



Agenda Sl. No.	File No.	Proposals	Recommendations of SEAC
07	SIA/OR/NCP/30018/2018	Proposal For Environmental Clearance for proposed expansion for construction of Housing Colony and Convenient Shopping (PHASE-III) of M/s. Z-ESTATES PVT. Ltd. at Kalarahanga, Bhubaneswar with built up area 3,95,865.09 m2 (EC).	SEAC recommended for grant of Environmental Clearance for the project valid for a period of 7 years with stipulated conditions

B. CONSIDERATION OF MINOR MINERAL PROPOSALS:

Agenda B Sl. No.	File No.	Consideration Of Minor Mineral Proposals (08 Nos.)	Recommendations of SEAC
01	SEIAA-08/11-2019	Proposal for Environmental Clearance for Brusabandha Black Stone quarry -2, Over an area of 2 acre or 0.809 ha at village Brusabandha, Tahasil – Tangi, in the district of Khurda of Sri Shubhabrata Mohanty	The SEAC recommended to return the applications to SEIAA, Odisha
02	SEIAA-09/11-2019	Proposal for Environmental Clearance for Brusabanda Black Stone quarry -6, Over an area of 2 acres or 0.809 ha at village Brusabanda, Tahasil – Tangi, District- Khurda of Sri Shubhabrata Mohanty	The SEAC recommended to return the applications to SEIAA, Odisha
03	SEIAA-10/11-2019	Proposal for Environmental Clearance for Brusabanda Black Stone quarry -5, Over an area of 3 acres or 1.24 ha at village Brusabanda, Tahasil – Tangi, District- Khurda of Sri Shubhabrata Mohanty	The SEAC recommended to return the applications to SEIAA, Odisha
04	SEIAA-11/11-2019	Proposal for Environmental Clearance for Brusabanda Black Stone quarry -7, Over an area of 3.500 acres or 1.416 ha at village Brusabanda, Tahasil – Tangi, District- Khurda of Sri Shubhabrata Mohanty	The SEAC recommended to return the applications to SEIAA, Odisha
05	SEIAA-13/11-2019	Proposal for Environmental Clearance for Brusabanda Black Stone quarry -1, Over an area of 1.232 acres or 0.498 ha at village Brusabanda, Tahasil – Tangi, District- Khurda of of Tahasildar , Tangi	The SEAC recommended to return the applications to SEIAA, Odisha
06	SEIAA-14/11-2019	Proposal for Environmental Clearance for Brusabanda Black Stone quarry -3, Over an area of 3.500 acres or 1.822 ha at village Brusabanda, Tahasil – Tangi, District- Khurda of of Tahasildar , Tangi	The SEAC recommended to return the applications to SEIAA, Odisha
09	SEIAA-01/11-2019	Proposal for Environmental Clearance for Parichhala – Stone Quarry over an area of 5.00 acres or 2.02 ha in village Parichhala, Tahasil – Begunia District - Khurda of Mr. Mausam Harinkhere	The SEAC recommended for Environmental Clearance as B2 category.
10	SEIAA-02/11-2019	Proposal for Environmental Clearance for Parichhala – Stone Quarry over an area of 5.625 acres or 2.276 ha in village Parichhala, Tahasil – Begunia District - Khurda of Mr. Mausam Harinkhere.	The SEAC recommended for Environmental Clearance as B2 category.

ANNEXURE – B**RECOMMENDATIONS OF THE SEAC MEETING HELD ON 18.12.2019**

Agenda Sl. No.	File No.	Proposals	Recommendations of SEAC
02	SIA/OR/MI S/121869/2019	Proposal for Environmental Clearance for construction of "Residential Apartment" at Mouza – Patia, of Bhubaneswar Municipal Corporation in the Development plan area of Bhubaneswar District -Khorda, State - Odisha with total Built-up area 30,400.86 sqm. of M/s. Kalvik Builders Pvt Ltd (Violation Case) – EC	The SEAC recommended to reject the proposal and return the same to SEIAA, Odisha with a request to intimate the above to the proponent.

RECOMMENDATIONS OF THE SEAC MEETING HELD ON 24.12. 2019**A. CONSIDERATION OF CATEGORY B PROPOSALS (07 Nos.) COMPLIANCE RECEIVED:**

Agenda Sl. No.	File No.	Proposals	Recommendations of SEAC
01	SIA/OR/ MIN/29838/2018	Proposal for Environmental Clearance of Temrimal Graphite Mines for production of 8547 TPA graphite over an mining lease area of 36.033 ha at Village – Temrimal, Dist- Bargarh of Sri Prabhas Chandra Agarwal (ToR)	SEAC recommended to return the proposal to SEIAA, Odisha with a request to intimate the above to the Mining Authority.
02	SIA/OR/ MIN/29846/2018	Proposal for Environmental Clearance of Temrimal Graphite Mines for production of 14,792 TPA graphite and installation of combined 50 TPH beneficiation plant over an mining lease area of 11.149 ha at Village – Temrimal, Dist- Bargarh of Sri Prabhas Chandra Agarwal (ToR)	SEAC recommended to return the proposal to SEIAA, Odisha with a request to intimate the above to the Mining Authority.
03	SIA/OR/ MIN/29845/2018	Proposal for Environmental Clearance for Temrimal Graphite Mines for production of 10050 TPA graphite over an mining lease area of 14,654 ha at Village-Temrimal, Tahasil – Paikamal, District- Bargarh of Sri Prabhas Chandra Agrawal (ToR)	SEAC recommended to return the proposal to SEIAA, Odisha with a request to intimate the above to the Mining Authority.
06	62518/20-NCP/02-2017	Proposal for Environmental Clearance for proposed expansion of Residential cum Commercial Complex 'Mani Tribhuvan' (formerly known as "Mani Tirumala") at Mouza-Kalarahanga, Ps-Chandrasekharapur, Nandan Kanan Road, Dist- Khordha over total builtup area of 1,46,550.86 m ² (existing : 76050.80 + proposed expansion : 70500.06 m ²) – submitted under violation case. (ToR)	SEAC recommended the following: (i) The SEIAA, Odisha may be requested to intimate the status of direction if any issued to the proponent as requested vide letter no. 859/SEAC-59, dated 22.10.2018. (ii) The proponent may be requested to upload the information / documents as sought for by the SEAC vide letter no. 743(2)/SEAC-Misc.28, dated 10.09.2018 in online portal for further processing of the application of the proponent.

Agenda Sl. No.	File No.	Proposals	Recommendations of SEAC
07	SIA/OR/NCP/30018/2018	Proposal For Environmental Clearance for proposed expansion for construction of Housing Colony and Convenient Shopping (PHASE-III) of M/s. Z-ESTATES PVT. Ltd. at Kalarahanga, Bhubaneswar with built up area 3,95,865.09 m ² (EC).	SEAC recommended for grant of Environmental Clearance for the project valid for a period of 7 years with stipulated conditions

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PROPOSAL FOR ENVIRONMENTAL CLEARANCE FOR PROPOSED EXPANSION FOR CONSTRUCTION OF HOUSING COLONY AND CONVENIENT SHOPPING (PHASE-III) OF M/S. Z-ESTATES PVT. LTD. AT KALARAHANGA, BHUBANESWAR WITH BUILT UP AREA 3,95,865.09 M² - (EC)

1. This is a proposal for Environmental Clearance for proposed expansion for Construction of Housing Colony and Convenient Shopping (Phase-III) at Mouza- Kalarahanga, Bhubaneswar, Odisha.
2. The proposal falls under category 'B', Section 8 (b) "Townships and Area Development projects" of Schedule of EIA Notification 2006 and amendment thereafter.
3. The site is located at Kalarahanga, Bhubaneswar, Odisha. The Geographical co-ordinate of the project site is: Latitude - 20° 22' 0.72" N & Longitude - 85° 50' 06.28" E. The project site is well connected with Nandan Kanan Road which take towards National Highway-6 (Kolkata-Chennai Road). Nandan Kanan road is 0.1 Km from proposed site. The nearest railway station is Mancheswar Railway station at a distance of approx. 5.1 Km in South direction. The nearest airport is Biju Patnaik Airport at a distance of approx. 13.5 Km in South West direction from project site. The site is easily accessible from Nandan Kanan Road.


4. THE BUILDING DETAILS OF THE PROJECT:

The proposed project is the Third phase of the building covering a built up area of 2,09,960.21 m² (including parking). The first phase building had a built up area 73,958.9 m² (Occupancy Obtained) & the second phase building had a built up area 1,11,945.98 m² (which is Under Construction) and the plot area is 1,23,717 m². So total Built up area for Phase-I & Phase-II is 1,85,904.880 m² for which Environmental Clearance was obtained from SEIAA, Odisha vide letter no. for Phase - I SEIAA – 261 / 10, dated 16.08.2011 and for Phase-II vide letter no. SEIAA/827, dated 23.02.2016. Hence total built up area of the proposed project will be 3,95,865.09 m² & the revised plot area is 1,41,590.23 m².

A comparative statement of the existing and proposed project with respect to built up area as well as other requirements are given below:

Sl. No.	Particular	Phase-I	Phase-II	Phase-III	Total
1.	Plot Area	1,23,717.0 m ²		17,873.23 m ²	1,41,590.23 m ²
2.	Built up Area	73,958.9 m ²	1,11,945.98 m ²	2,09,960.21 m ²	3,95,865.09 m ²
3.	Green Belt Area	30,929.22 m ²		20,922.87 m ²	51,852.09 m ²
4.	Road Area	20,000 m ²		2,000.00 m ²	22,000.00 m ²
5.	Basement Parking Area	24,610.0 m ²	25,371.0 m ²	46,001.54 m ²	95,982.54 m ²
6.	Total Water Requirement	423.51 KLD	561 KLD	708 KLD	1692.51 KLD
7.	Fresh Water Requirement	234.17 KLD	310.79 KLD	471.0 KLD	1015.96 KLD
8.	Waste Water Requirement	262.3 KLD	448.7 KLD	602.0 KLD	1313 KLD
9.	STP Capacity	270 KLD	580 KLD	650 KLD	1500 KLD
10.	Power Requirement	2.3 MW	2.9 MW	3.1 MW	8.3 MW
11.	Solid Waste	1.15 TPD	1.29 TPD	2.41 TPD	4.85 TPD

Proceedings of the SEAC meeting held on 24th December, 2019


Secretary, SEAC

Sl. No.	Particular	Phase-I	Phase-II	Phase-III	Total
	Generation				
12.	Dwelling Unit	444 Unit	588 Unit	586 Unit 635 Units EWS	1618 Unit 635 Units EWS

BUILTUP AREA DETAIL PHASE WISE:

Sl. No.	Detail of building	Tower	Area in m ²	Total built up area
Statement of area for Ph-I (completed)				
1	B+G+14	1	10695.75	73,958.9 m²
2	B+G+14	2	8551.83	
3	B+G+12	3	6883.42	
4	B+G+14	4	8761.89	
5	B+G+14	5	9498.15	
6	B+G+12	6	7057.98	
7	B+G+14	7	8559.3	
8	B+G+14	8	10670.25	
9	Community Hall		2618.13	
10	Dormitory		662.20	
Total Built up Area (Phase-I)			73,958.9	
Statement of area for Ph-II (under construction) & Ph-III (proposed)				
1	Ph-II Residential	111945.98	139970.59	3,21,906.19 m²
2	Ph-III Residential	139970.59		
4	EWS (G+22)		20159.50	
5	Convenient Shopping Building	G+2	757.03	
6	Toilet & Dormitory	G+1	180.20	
7	Toilet/Driver Rest Room	G	55.86	
8	Club House-II	G+2	2740.49	
9	Parking & Services		45736.54	
Total Built up Area (Phase-III)			3,21,906.19	
Total Built up Area			3,95,865.09 m²	
Total Builtup Area (Phase-I + Phase-II + Phase-III = 73,958.9 + 3,21,906.19 = 3,95,865.09 m²				

5. REQUIREMENT FOR THE PROPOSED PROJECT:**(i) Power requirement:**

The daily power requirement for the proposed expansion Project is preliminarily assessed as 3045 KW source from CESU of Odisha State Electricity Board. In order to meet emergency power requirements during the grid failure, there is provision of 3 nos. of DG set having 500 KVA capacities for power back up in the proposed expansion Project.

For energy conservation, there will be 120 nos. of Solar Lighting poles (@72 Watt) has been proposed for Street & common area solar lighting, so

Energy conservation by using Solar Street Lighting = 120 x 72 = 8640 watt = 8.6 KW

Energy conservation by using Solar lighting for common area = 200 KW

Total Energy Conservation = (200 + 8.6) KW = 208.6 KW

Total Energy saving = 208.6/3045 = 0.0685 x 100 = 6.8 %

(ii) **Water requirement:**

Fresh make up of 471.0 m³/day will be required for the project which will be sourced from Ground Water Supply. Waste water of 602 KLD will be treated in a STP of 650 KLD capacity, which includes primary, secondary and tertiary treatment. After treatment the treated water will be discharge to the Buri Nalla. Rain Water will be harvested through 41 no. of recharging pits.

(iii) **Firefighting Installations:**

Firefighting system will be installed as per recommendation of the Fire fighting Officer, Odisha and as per the guideline of NBC (part-4).

(iv) **Green Belt Development:**

Green belt will be developed over an area of 51,852.09 sqm which is 35.40 % of the plot area; by using the local species like Radhachuda, Nageswar, Akash Neem, Ashok, Polanga, Karang, Bela, Pijilu, Kaniara, Tagar, Hena, etc.

(v) **Solid Waste Management:**

From the residential complex solid waste in form of food waste from kitchen and miscellaneous waste will be generated @ 0.45 kg/capita/day, which will be about 5225 x 0.45 = 2351.25 kg/day. The generated solid waste from the residential complex will be segregated as biodegradable and non-biodegradable. This will be collected in separate coloured beans. Proper waste management practices will be adopted during the collection, storing and disposal of the generated solid waste.

Waste generated from Floating people will be @ 0.15 kg/capita/day, which will be about 166 x 0.15 = 24.9 kg/day. Solid waste from sweeping and Dry Garbage containing non bio-degradable wastes like polythene bags, metal, ceramic Waste, glass etc. shall be stored in separate garbage bin and send to approved agency for final disposal. The biodegradable waste will be converted to manure by an organic waste convertor, which will be used for landscaping.

Sl. No.	Category	Counts (heads)	Waste generated
1.	Residents	5225 @ 0.45 kg/day	2351.25
2.	Floating	166 @ 0.15 kg/day	24.9
3.	STP sludge		35
Total solid waste generated			2411.15 kg/day

6/ ✓ The ToR for Phase- III had been granted by SEAC, Odisha vide letter no. 845 / SIA / OR / NCP / 28277 / 2018 / SEAC / 156, dated 12.10.2018.

7. Baseline study was conducted during spring season i.e. from March 2018 to May 2018.

8. ToR compliance regarding detailing of Project proponent, project consultants land description was compiled.

9. ✓ CCR The proponent has obtained Certified Compliance Report for previous Environmental Clearance from Regional Office, MoEF&CC, Bhubaneswar on 11.12.2018.


10. Estimated Project cost:

Total Capital Cost = ₹ 300 Crores

Environment Management Cost = ₹ 2.25 Crores

11. The project proponent along with their consultants **M/s Enviro Infra Solutions Pvt. Ltd., 301, 302 & 305, SRBC building, Vasundhara Sector - 9, Ghaziabad, Uttar Pradesh - 201012** and **M/s Centre for Envotech & Management Consultancy Pvt. Ltd., N-5/305,**

Proceedings of the SEAC meeting held on 24th December, 2019



Secretary, SEAC

IRC Village, Bhubaneswar, Odisha made a detailed presentation on the proposal before the SEAC.

12. SEAC on its meeting held on 12-06-2019, decided to take decision on the proposal after receipt of certain information / documents from the proponent followed by site visit by the sub-Committee of SEAC. The project proponent has furnished compliances as desired by the committee vide letter dated 14.10.2019 as follows:


Sl. No.	Information Sought by SEAC	Compliance furnished by the proponent	Views of the SEAC
1.	Certificate from the concerned DFO about the distance of the project site from the Eco-Sensitive Zone of Chandaka-Dampada Wildlife Sanctuary and Nandan Kanan Sanctuary	Certificate from the concerned DFO about the distance of the project site from the Eco-Sensitive Zone of Chandaka-Dampada Wildlife Sanctuary and Nandan Kanan Sanctuary is attached in Annexure-1 . Hence, the site is outside the Chandaka- Dampara Eco-Sensitive Zone boundary.	The proponent has to submit the copy of application for Wildlife Clearance submitted to MoEF&CC, Govt. of India as the project is located within 10 km (default) from Nandan Kanan Sanctuary.
2.	Status of Wildlife Clearance along with copy of the application submitted for wildlife clearance (if any) as the project is located within 10 km (default) from the boundary of Nandan Kanan National Park	As per MoEF&CC notification no. S.O. 5736 (E), dated 15th Nov., 2018, General condition doesn't apply for Building & Construction Project. However the notification regarding Nandankanan Sanctuary is not yet notified and is still in the shape of draft notification (Enclosed as Annexure-2). The letter from Director, Nandan Kanan Biological Park enclosed in Annexure-3 . However we are in the process of applying for Wild-Life clearance and copy of the same shall be submitted in due course.	The proponent has to submit the copy of application for Wildlife Clearance submitted to MoEF&CC, Govt. of India as the project is located within 10 km (default) from Nandan Kanan Sanctuary.
3.	Permission status from Water Resources, Govt. of Odisha for ground water drawal from phase - I onward including use of ground water / bore well at construction stage	Total Fresh water requirement for Phase-I & II is 551.20 KLD. Total Fresh water requirement for Phase-III is 471.0 KLD. Water permission letter from CGWA is attached in Annexure-4 . Letter from Directorate of Ground Water Development, Odisha is enclosed in Annexure-5A & 5B . In the construction of Phase-II, Ground Water is not used	Condition to be given in Environmental Clearance.

Proceedings of the SEAC meeting held on 24th December, 2019


Secretary, SEAC


Sl. No.	Information Sought by SEAC	Compliance furnished by the proponent	Views of the SEAC
4.	A study to be carried out on impact on ground water table as the proponent is drawing huge quantity of ground water and study report to be submitted	<p>during the construction activity.</p> <p>The study of Water levels recorded in the data logger is measured in metre form March-19 to August-19 at 10:00 AM & 10:00 PM i.e. for a period of 6 months. During this period the water levels vary between 6.41 m and 9.74 m. It indicates there is a variation of 3.06 m in water levels in these 6 months. This variation water level seems to be due to seasonal fluctuation. 9.74 m occurs on 3rd April, 2019 which is during pre-monsoon period. 6.41 m occurs on 6th July 2019 i.e. during monsoon month. It indicates there is a rise in water level during monsoon which is justified. The project proponent is drawing 220 m³ of water per day. 17 nos of recharge structures, whose photographs are enclosed, have also been constructed to replenish ground water. To assess the impact on groundwater table as per the renewal NOC issued by CGWA vide letter No.21-4(287)/SER/CGWA/2011-683 dated 16.07.2019 the conditions must be implemented, data must be kept and the same should be submitted to CGWA on regular basis so that in future the impact on groundwater can be identified and mitigative measures can be implemented.</p> <p>Copy of the study report submitted to CGWB during obtaining NOC is enclosed as Annexure-6.</p>	Condition to be given in Environmental Clearance.
5.	Certificate of compliance to Consent to Operate conditions of existing projects from State Pollution Control Board,	<p>Letters has been submitted to State Pollution Control Board, Odisha for inspection and verify the compliance of Consent to Operate condition.</p> <p>Point wise compliance to</p>	Certificate of compliance to Consent to Operate conditions of existing projects from State Pollution Control Board, Odisha has to

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Sl. No.	Information Sought by SEAC	Compliance furnished by the proponent	Views of the SEAC
	Odisha	conditions for Consent to Operate is given in Annexure-7.	be submitted by the proponent.
6.	Detailed water balance phase wise and combined	<p>For Phase- I & II</p> <p>Fresh Water Requirement is 551.20 KLD. Total Water Requirement is 984.51 KLD.</p> <p>Total Waste Water Generation is 710.84 KLD.</p> <p>For Phase- III</p> <p>Fresh Water Requirement is 471.0 KLD. Total Water Requirement is 708.0 KLD.</p> <p>Total Waste Water Generation is 602.0 KLD.</p> <p>For Phase- I, II & III</p> <p>Fresh Water Requirement is 1022.20 KLD. Total Water Requirement is 1692.51 KLD.</p> <p>Total Waste Water Generation is 1312.84 KLD. Phase wise and combined water balance is attached in Annexure-8.</p>	Complied
7.	DG set stack height details including location and its effect w.r.t. sound and emission on periphery as well on the existing and proposed dwellers	<p>The stack height for PH-I has been kept as per statutory norms and the location was made away from the building.</p> <p>The stack Height for PH-II & PH-III shall be kept as per the statutory norms.</p> <p>The dispersion modeling also shows that</p> <p>Ambient Air Quality values are very low near the building and much lower than the stipulated norms. Details given in Annexure-9.</p> <p>Noise level of the area is well within the norm. Noise Monitoring Report is attached in Annexure-10.</p> <p>Every DG Set has an acoustic enclosure to dampen the noise generated.</p>	The proponent has to comply as per report of the Sub-Committee of SEAC.
8.	Details of STP for waste water treatment (phase	Capacity of STP for Phase I is 270 KLD, which is already in	The proponent has to comply as per report of the Sub-

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Sl. No.	Information Sought by SEAC	Compliance furnished by the proponent	Views of the SEAC
	wise).	<p>Operation.</p> <p>Capacity of STP for Phase II is 580 KLD, which is under construction.</p> <p>Capacity of STP for Phase III is 650 KLD (The technology and process details are under Technical Evaluation and shall be intimated after finalization.</p> <p>The function and treatment process for the existing STP (270 KLD) is attached in Annexure-11.</p>	Committee of SEAC.
9.	Detailed calculation for providing rainwater recharge pits	<p>For Phase 1 total 17 nos. Of Rain Water Harvesting pits has been constructed for Ground Water Recharging.</p> <p>Phase II project is under construction stage. Details Rain water harvesting details for entire phases is attached in Annexure-12.</p> <p>Total 58 nos. of Rain Water Harvesting Pits shall be provided after completion of entire project.</p>	The proponent has to comply as per report of the Sub-Committee of SEAC.
10.	Details of Solid Waste Management (phase wise). If outsourced, copy of agreement with agency collecting solid waste from the premises	<p>Solid waste generation for Phase I & Phase II will be 2.44 TPD.</p> <p>Solid waste generation for Phase III shall be 2.41 TPD.</p> <p>Detail of Solid Waste Management (phase wise) is attached in Annexure-13.</p> <p>The solid waste disposal has been outsourced by M/s United Resorts & Services LLP (The facility management company for Z-1). The agreement copy is attached in Annexure-14.</p>	The proponent has to comply as per report of the Sub-Committee of SEAC.
11.	Details of discharge points	<p>The excess storm water has been discharged to Municipality drain running in-front of project site.</p> <p>The Excess treated water, if any, shall be discharged to Municipality drain running in-</p>	The proponent has to comply as per report of the Sub-Committee of SEAC.

Sl. No.	Information Sought by SEAC	Compliance furnished by the proponent	Views of the SEAC
		front of project site. The map showing location of Storm & Excess treated water discharge point is given in Annexure-15 .	
12.	Permission status from explosive controlling authority for use of diesel / LPG for the existing projects	We have not proposed any HSD storage Tanks for fuel storage, so there is no license required. Since the LPG cylinders are connected to manifold no explosive License is required. Certificate is attached in Annexure-16 .	Complied
13.	Detailed proposal for installation of Organic Waste Converter / Polycrack Machine for Solid Waste Management and if done for the existing project, details process to be submitted	There is no Organic waste converter in the existing phase. However we are planning to have Organic waste converter/composting machine to be installed in the ongoing PH-II.	Condition to be given in Environmental Clearance.
14.	Matrix of greenbelt for different phases of the project	Total Green belt area is 51852.54 sqm. Details Green belt plan is given in Annexure-17 .	The proponent has to comply as per report of the Sub-Committee of SEAC.
15.	Basis of calculation of waste water used for dust suppression and landscaping	As per Norms 4 liter water is required for per square meter Green Belt Area. Landscaping (4 ltr/sqm of GB) = 17950 x 4 = 71800 liter = 71.8 KLD As per Norm 2 liter water is required for per square meter Road Area. Dust Suppression (2 ltr/sqm of Road Area) = 11000 x 2 = 22000 liter = 22.0 KLD	Complied
16.	Action Taken Report (ATR) on "Being complied" portion of the certified compliance report of	Action Taken Report is given in Annexure- 18 .	Complied

Sl. No.	Information Sought by SEAC	Compliance furnished by the proponent	Views of the SEAC
	MoEF&CC, Govt. of India		
17.	Other major construction features in the periphery if any and their distances	These are the major construction activity near periphery of project site. 1. M/s S J Developers (Royal Lagoon) 2. M/s Mani Tribuhvan	Complied

13. The Sub-Committee of SEAC conducted site visit on 25.10.2019 and observed the following:

a) Green Belt:

While the proponent stated to develop necessary green belt in the green belt areas and plant species in due course for Phase-II (under Construction) & Phase -III proposed, Green Belt for Phase - I is virtually absent except decorative plants such as *Krushna chuda*, *Ficus panda* etc. in the periphery of the boundary of Phase - I and land scaping.

- (i) The width of the area along boundary may be less than a meter even, therefore, the area covered to have claimed under green belt even with decorative plants may be much less than the prescribed guidelines. Hence, a compliance in matter is necessary which may be asked from the proponent.
- (ii) Green belt needs to be strengthened with local shade bearing species like Akashmani, Neem, Ashoka, Kadamba, Pollanga, Bela, Karanj etc. in consultation with local DFO for the prescribed area.
- (iii) Similar strict adherence for Phase II & Phase III (Proposed) is necessary for Greenbelt. Compliance report in context shall be submitted to SEIAA / SEAC.

b) Fresh water (Ground Water):

The Proponent stated to have three deep borewells for fresh drinking water and two of them were seen by the Sub-Committee and also visited the Piezometer installed by the proponent.


The proponent was advised to submit the following:

- (i) Valid 'NOC' from CGWA & permission for Water Resources Deptt, Govt of Odisha for Phase I for which borewell are in use since beginning, shall be submitted for Phase I & II. The project proponent shall also submit the dimensions of borewells & the water consumption details of last three months.

c) Waste Water:

The Sub-Committee visited STP installed in their premises. They claimed to have consumed almost complete waste water after treatment in vehicle (Car) washing & watering of plants excepting small quantity might be discharged to their own low lying areas following vacant for future expansion. They could not satisfactorily reply as to consumption of complete treated waste water during monsoon. Therefore, they must be discharging the excess treated waste water to open low lying areas available in their premises, even though the treated waste water is polluted & contaminated. So,

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the proponent needs to submit a detailed workable plan / scheme either for zero discharge / or discharge to main road side drain through ETP and oil water separation unit, particularly for monsoon period so that it will not affect the human health / environment.

d) Rain Water Harvesting / Recharge Pits :

The Sub-Committee of SEAC visited the roof top water harvesting system & the recharging pits. It was observed that the roof top water mixed with open drain water, which should be connected to recharge pit directly. But, water harvesting for storm water & run off water is not available for which they need to submit a workable plan & time frame to execute it for Phase – I and workable plan for Phase II & proposed Phase-III expansion.

e) Solid waste Management:

The proponent claimed to have outsourced for daily disposal of Solid waste being generated, but no mechanism either at source or at delivery point to outsourcing agency for separation into Bio-degradable & Non-biodegradable category could be seen.

Therefore, the proponent need to submit details of collection, segregation and disposal of solid waste for last three months to the outsourcing agency and submit the plan / mechanism for separation of solid wastes into Bio-degradable & Non-biodegradable wastes before disposing to outsourcing agency.

f) Use of Renewable / Solar Energy :

It is found to be absent for Phase – I completely. The proponent must submit a system along with the time frame for use of renewal / solar power at least as per the guidelines & preferably minimum 5% of their total power consumption for Phase I & similarly for Phase-II & III (Proposed) within a fortnight to SEIAA/ SEAC.


g) DG Set:

Location of DG sets (3 Nos.) installed for Phase – I was visited. The stack heights were found to be inadequate & negligible. The proponent must submit a design as applicable for such housing projects as per MoEF&CC / CPCB guidelines and DG rules for all three phases immediately within a fortnight time. Accordingly, they must replace / correct the stack heights as necessary for the existing area and accordingly plan for Phase II & Phase III.

14. SEAC in its meeting held on 19-11-2019 decided that the site visit mentioned points as observed by the Sub-Committee of SEAC shall be complied by the proponent in addition to non-compliance points as pointed out for taking necessary decision in matter by the SEAC.
15. Now the project proponent has furnished compliances as desired by the committee vide letter dated 27.11.2019 as follows:


Sl. No.	Information Sought by SEAC	Compliance furnished by the proponent
(i)	Copy of application for wildlife clearance submitted to MoEF&CC Govt. of India as the project is located within 10Km (default) from Nandan Kanan sanctuary.	Copy Enclosed as Annexure- 1 . However as per the MoEF notification 2006 & 2009 for infrastructure projects (category 8) sector, General condition is not applicable.

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Sl. No.	Information Sought by SEAC	Compliance furnished by the proponent
		Annexure-1A
(ii)	Certificate of compliance to Consent to Operate conditions of existing projects from State Pollution Control Board, Odisha	The compliance of CTO conditions has been duly prepared as per the actual site status and submitted to OSPCB on 22-08-2019, and the certified copy of the compliance report has been submitted vide letter dated 03.12.2019.
(iii)	The Sub-Committee of SEAC conducted site visit on 25.10 .2019 and observed the following:	
a)	Green Belt:	
(i)	While the proponent stated to develop necessary green belt in the green belt areas and plant species in due course for Phase-II (under Construction) & Phase – III proposed, Green Belt for Phase - I is virtually absent except decorative plants such as Krushna chuda, Ficus panda etc. in the periphery of the boundary of Phase- I and landscaping.	
(ii)	The width of the area along boundary may be less than a meter even , therefore , the area covered to have claimed under green belt even with decorative plants may be much less than the prescribed guidelines . Hence, a compliance in matter is necessary which may be asked from the proponent.	<u>The Observation and recommendation of sub-committee on width of green belt development shall be complied along with PH-II which is under construction.</u>
(iii)	Green belt needs to be strengthened with local shade bearing species like Akashmani, Neem, Ashoka, Kadamba, Pollanga, Bela, Karanj etc. in consultation with local DFO for the prescribed area.	<u>The observation and recommendation of Subcommittee on Green belt development shall be complied in consultation with Local DFO. After receiving the suggestion from the DFO we shall submit a comprehensive Green Belt development scheme to SEAC.</u>
(iv)	Similar strict adherence for Phase II & Phase III (Proposed) is necessary for Greenbelt. Compliance report in context shall be submitted to SEIAA / SEAC.	<u>Agreed and undertaking is enclosed.</u>
b)	Fresh water (Ground Water):	
(i)	The Proponent stated to have three deep borewells for fresh drinking water and two of them were seen by the Sub-Committee and also visited the Piezometer installed by the proponent.	
(ii)	The proponent was advised to submit the following	
(iii)	Valid 'NOC' from CGWA & permission for Water Resources Deptt, Govt of Odisha for Phase I for which borewell are in use since beginning, shall be submitted for Phase I & II. The project proponent shall also submit the dimensions of borewells & the water consumption details of last three months.	<u>NOC From CGWA Attached As Annexure-2. All three borewell used for PH-I are of 200mm Dia (One no-with 230mtr depth) and 150mm Dia (2 Nos with 200 mtr depth.) Water consumption for Month of August, September & October is enclosed as Annexure-2A.</u>

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
Sl. No.	Information Sought by SEAC	Compliance furnished by the proponent
c)	<p>Waste Water:</p> <p>The Sub-Committee visited STP installed in their premises. They claimed to have consumed almost complete waste water after treatment in vehicle (Car) washing & watering of plants excepting small quantity might be discharged to their own low lying areas following vacant for future expansion . They could not satisfactorily reply as to consumption of complete treated waste water during monsoon . Therefore , they must be discharging the excess treated waste water to open low lying areas available in their premises , even though the treated waste water is polluted & contaminate d . So, the proponent needs to submit a detailed workable plan I scheme either for zero discharge I or discharge to main road side drain through ETP and oil water separation unit, particularly for monsoon period so that it will not affect the human health/environment.</p>	<p>The observation of sub-committee And recommendation of sub-committee on disposal of Excess treated water and storm water to Municipality drain-Detail scheme has been Enclosed as Annexure-4</p>
d)	<p>Rain Water Harvesting / Recharge Pits :</p> <p>The Sub-Committee of SEAC visited the roof top water harvesting system & the recharging pits. It was observed that the roof top water mixed with open drain water, which should be connected to recharge pit directly. But, water harvesting for storm water & run off water is not available for which they need to submit a workable plan & time frame to execute it for Phase -I and workable plan for Phase II & proposed Phase-III expansion.</p>	<p>The Observation of Subcommittee on Rainwater Harvesting (Storm water & Run off water <u>shall be completely complied on completion of construction of all the phases of construction.</u> As the construction is being carried out in phase wise it becomes difficult to manage the huge quantity of storm water & run-off water. We have planned for collection and guidance of surface water & run-off water of the whole area to Municipality Drain running in front of our site as per the treatment detail enclosed as Annexure-4</p>
e)	<p>Solid Waste Management:</p> <p>The proponent claimed to have outsourced for daily disposal of Solid waste being generated. But no mechanism either at source or at delivery point to outsourcing agency for separation into Biodegradable & Nonbiodegradable category could be seen. Therefore, the proponent needs to submit details of collection, segregation and disposal of solid</p>	<p><u>Note Enclosed Annexure-3</u></p>

Sl. No.	Information Sought by SEAC	Compliance furnished by the proponent
	waste for last three months to the outsourcing agency and submit the plan I mechanism for separation of solid wastes into Bio-degradable & Nonbiodegradable wastes before disposing to outsourcing agency.	
f)	Use of Renewable I Solar Energy :	
	It is found to be absent for Phase- I completely. The proponent must submit a system along with the time frame for use of renewal I solar power at least as per the guidelines & preferably minimum 5% of their total power consumption for Phase I & similarly for Phase- 11 & III (Proposed) within a fortnight to SEIAA/ SEAC.	The suggestion of subcommittee for Use of Renewable/solar energy is genuinely appreciated by Us and already in the process of implementation with a operation and maintenance contract with IIT Bhubaneswar/Other expert agency
g)	DG Set:	
	Location of DG sets (3 Nos.) installed for Phase - I was visited. The stack heights were found to be inadequate & negligible. The proponent must submit a design as applicable for such housing projects as per MoEF&CC /CPCB guidelines and DG rules for all three phases immediately within a fortnight time. Accordingly, they must replace/correct the stack heights as necessary for the existing area and accordingly plan for Phase II & Phase III.	The observation and advice of SEAC subcommittee shall be implemented in consultation with the manufacturer of DG set & norms of CPCB and a report shall be submitted. The same practice shall be adopted for PH-II&III as advised.

16. SEAC in its meeting held on 07-12-2019 decided to consider grant of Environmental Clearance for the project after the proponent submits certain information/document and the project proponent has furnished compliance as desired by the committee vide letter dated 23.12.2019 as follows:

Sl. No.	Information Sought by SEAC	Compliance furnished by the proponent
1.	Legal affidavit with respect to implement the observations of the SEAC sub-Committee after field visit within six months from the date of issue of Environmental Clearance. The sub-Committee of SEAC shall visit the site again after six months to verify the status of implementation. In case of non-implementation, the Environmental Clearance will be revoked on recommendation of SEAC.	Legal affidavit submitted by the project proponent that it will implement the observations of SEAC sub-Committee in the project by six months from the date of issue of Environmental Clearance.

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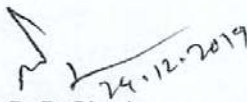

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Considering the information / documents furnished by the proponent and presentation made by the consultants M/s Enviro Infra Solutions Pvt. Ltd., 301, 302 & 305, SRBC building, Vasundhara Sector - 9, Ghaziabad, Uttar Pradesh - 201012 and M/s Centre for Envotech & Management Consultancy Pvt. Ltd., N-5/305, IRC Village, Bhubaneswar, Odisha, the SEAC recommended for grant of Environmental Clearance for the project valid for a period of 7 years with stipulated conditions as per Annexure –A.


B. CONSIDERATION OF MINOR MINERAL PROPOSALS:

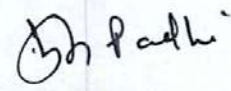
The committee verified 08 nos. of minor mineral proposals forwarded by the SEIAA, Odisha on the basis of MoEF&CC, Govt. of India OM no. F. No. L-I 1011/175/2018-IA-II (M), dated 12.12.2018 and decision taken in the SEAC meeting held on 07.12.2019. The case-wise proceedings and observations of the committee are detailed in Table as per Annexure – B. The proposals of following categories are:

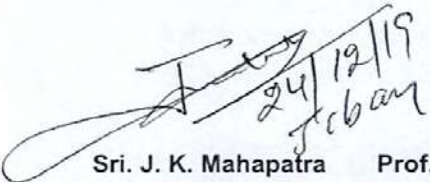
No. of proposals	Type of proposals	Decisions of the committee
10	Stone Quarries (08)	06 The SEAC recommended to return the applications to SEIAA, Odisha
		02 Recommended for Environmental Clearance as B2 category.
	Laterite Mine (01)	Clarification sought by the committee.
	Murram quarry (01)	Clarification sought by the committee.

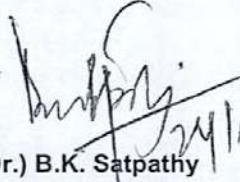

Sri. B. P. Singh
Chairman, SEAC

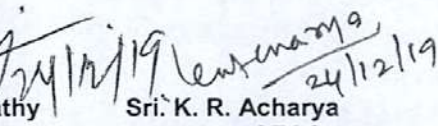

Dr. D. Swain
Member, SEAC


Prof. (Dr.) C. R. Mohanty
Member, SEAC

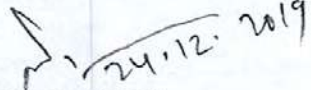

Dr. Sailabala Padhi
Member, SEAC


Sri. J. K. Mahapatra
Member, SEAC


Prof. (Dr.) B.K. Satpathy
Member, SEAC


Sri. K. R. Acharya
Member, SEAC

Approved


Chairman, SEAC

ANNEXURE - ACONDITIONS TO BE STIPULATED IN ENVIRONMENTAL CLEARANCE FOR PROPOSED EXPANSION FOR CONSTRUCTION OF HOUSING COLONY AND CONVENIENT SHOPPING (PHASE-III) OF M/S. Z-ESTATES PVT. LTD. AT KALARAHANGA, BHUBANESWAR WITH BUILT UP AREA 3,95,865.09 M² (EC)PART A - SPECIFIC CONDITIONS:

1. Consent to Establish / Operate for the project shall be obtained from the State Pollution Control Board as required under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974.
2. The approval of the Competent Authority shall be obtained for structural safety of buildings due to earthquakes, adequacy of fire fighting equipment etc. as per National Building Code including protection measures from lightening etc.
3. The project proponent shall obtain all necessary clearance/ permission from all relevant agencies including town planning authority before commencement of work. All the construction shall be done in accordance with the local building byelaws.
4. The project proponent shall ensure that the guidelines for building and construction projects issued vide this Ministry's OM NO.19-2/2013-IA.III dated 9th June, 2015, are followed to ensure sustainable environmental management.

TOPOGRAPHY AND NATURAL DRAINAGE

5. The natural drain system should be maintained for ensuring unrestricted flow of water. No construction shall be allowed to obstruct the natural drainage through the site, on wetland and water bodies. Check dams, bio-swales, landscape and other Sustainable Urban Drainage Systems (SUDS) are allowed for maintaining the drainage pattern and to harvest rain water. Buildings shall be designed to follow the natural topography as much as possible. Minimum cutting and filling should be done.

WATER REQUIREMENT, CONSERVATION, RAIN WATER HARVESTING, AND GROUND WATER RECHARGE

6. As proposed, fresh water requirement from ground water shall not exceed 471 m³ per day.
7. A certificate shall be obtained from the local body supplying water, specifying the total annual water availability with the local authority, the quantity of water already committed, the quantity of water allotted to the project under consideration and the balance water available. This should be specified separately for ground water and surface water sources, ensuring that there is no impact on other users.
8. The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC and SEIAA, Odisha along with six monthly Monitoring reports.
9. Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc. and other for supply of recycled water for flushing, landscape irrigation, car washing, thermal cooling, conditioning etc. shall be done.
10. Use of water saving devices/ fixtures (viz. low flow flushing systems; use of low flow



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faucets tap aerators etc.) for water conservation shall be incorporated in the building plan.


11. Separation of grey and black water should be done by the use of dual plumbing system. In case of single stack system separate recirculation lines for flushing by giving dual plumbing system be done.
12. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
13. The local bye-law provisions on rain water harvesting should be followed. If local bye-law provision is not available, adequate provision for storage and recharge should be followed as per the Ministry of Urban Development Model Building Byelaws, 2016. Rain water harvesting recharge pits of 41 nos. shall be provided.
14. Any ground water dewatering should be properly managed and shall conform to the approvals and the guidelines of the CGWA in the matter. Formal approval shall be taken from the CGWA for any ground water abstraction or dewatering. The proponent shall also obtain permission from Water Resources Department, Govt. of Odisha for drawal of water.

SOLID WASTE MANAGEMENT

15. The provisions of the Solid Waste (Management) Rules, 2016, E-Waste (Management) Rules, 2016, and the Plastics Waste (Management) Rules, 2016 shall be followed.
16. Disposal of muck during construction phase shall not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
17. Separate wet and dry bins must be provided in each unit and at the ground level for facilitating segregation of waste. Solid waste shall be segregated into wet garbage and inert materials. Wet garbage shall be composted in Organic Waste Converter. Adequate area shall be provided for solid waste management within the premises which will include area for segregation, composting. The inert waste from group housing project will be sent to dumping site.
18. Any hazardous waste generated during construction phase, shall be disposed off as per applicable rules and norms with necessary approvals of the State Pollution Control Board.
19. A certificate from the competent authority handling municipal solid wastes, indicating the existing civic capacities of handling and their adequacy to cater to the Municipal Solid Waste generated from project shall be obtained.

SEWAGE TREATMENT PLANT

20. Sewage shall be treated in STP of capacity 650 KLD. The treated effluent from STP shall be recycled/re-used for flushing, gardening and DG Cooling.
21. A certificate from the competent authority shall be obtained for discharging treated effluent/ untreated effluents into the Public sewer/disposal/drainage systems along with the final disposal point.


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22. No sewage or untreated effluent water would be discharged through storm water drains.
23. The installation of the Sewage Treatment Plant (STP) shall be certified by an independent expert and a report in this regard shall be submitted to the SEIAA, Odisha before the project is commissioned for operation. Periodical monitoring of water quality of treated sewage shall be conducted. Necessary measures should be made to mitigate the odour problem from STP.
24. Sludge from the onsite sewage treatment, including septic tanks, shall be collected, conveyed and disposed as per the Ministry of Urban Development, Central Public Health and Environmental Engineering Organization (CPHEEO) Manual on Sewerage and Sewage Treatment Systems, 2013.

ENERGY

25. Compliance with the Energy Conservation Building Code (ECBC) of Bureau of Energy Efficiency shall be ensured. Buildings in the States which have notified their own ECBC, shall comply with the State ECBC. Outdoor and common area lighting shall be LED. Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window, and roof u-values shall be as per ECBC specifications.
26. Energy conservation measures like installation of CFLs / LED for the lighting the area outside the building should be integral part of the project design and should be in place before project commissioning. Used CFLs, TFL and LED shall be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination.
27. Solar, wind or other Renewable Energy shall be installed to meet electricity generation equivalent to 5% of the demand load or as per the state level/ local building bye-laws requirement, whichever is higher. Follow super ECBC requirement of ECBC 2017 and provide compliance report.
28. Solar power shall be used for lighting in the apartment to reduce the power load on grid. Separate electric meter shall be installed for solar power. Solar water heating shall be provided to meet 20% of the hot water demand of the commercial and institutional building or as per the requirement of the local building bye-laws, whichever is higher. Residential buildings are also recommended to meet its hot water demand from solar water heaters, as far as possible.
29. Use of environment friendly materials in bricks, blocks and other construction materials, shall be required for at least 20% of the construction material quantity. These include Fly Ash bricks, hollow bricks, AACs, Fly Ash Lime Gypsum blocks, compressed earth blocks, and other environment friendly materials. Fly ash should be used as building material in the construction as per the provision of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003 and 25th January, 2016. Ready mixed concrete must be used in building construction.

Secretary, SEAC

30. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project shall be submitted.

AIR QUALITY AND NOISE

31. Construction site shall be adequately barricaded before the construction begins. Dust, smoke & other air pollution prevention measures shall be provided for the building as well as the site. These measures shall include screens for the building under construction, continuous dust/ wind breaking walls all around the site (at least 3 meter height). Plastic/tarpaulin sheet covers shall be provided for vehicles bringing in sand, cement, murrum and other construction materials prone to causing dust pollution at the site as well as taking out debris from the site. Sand, murrum, loose soil, cement, stored on site shall be covered adequately so as to prevent dust pollution. Wet jet shall be provided for grinding and stone cutting. Unpaved surfaces and loose soil shall be adequately sprinkled with water to suppress dust.
32. All construction and demolition debris shall be stored at the site (and not dumped on the roads or open spaces outside) before they are properly disposed. All demolition and construction waste shall be managed as per the provisions of the Construction and Demolition Waste Rules, 2016. All workers working at the construction site and involved in loading, unloading, carriage of construction material and construction debris or working in any area with dust pollution shall be provided with dust mask.
33. **Notification GSR 94(E) dated 25.01.2018 of MoEF&CC regarding Mandatory Implementation of Dust Mitigation Measures for Construction and Demolition Activities for projects requiring Environmental Clearance shall be complied with.**
34. The gaseous emissions from DG set shall be dispersed through adequate stack height as per CPCB standards. Acoustic enclosure shall be provided to the DG sets to mitigate the noise pollution. Low sulphur diesel shall be used. The location of the DG set and exhaust pipe height shall be as per the provisions of the Central Pollution Control Board (CPCB) norms.
35. For indoor air quality the ventilation provisions as per National Building Code of India shall be provided.
36. Ambient noise levels shall conform to residential standard both during day and night as per Noise Pollution (Control and Regulation) Rules, 2000. Incremental pollution loads on the ambient air and noise quality shall be closely monitored during construction phase. Adequate measures shall be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB / SPCB.

GREEN COVER

37. No tree cutting/transplantation of existing trees has been proposed in the instant project. A minimum of 1 tree for every 80 m² of land should be planted and maintained. The existing trees will be counted for this purpose. The landscape planning should include plantation of native species. The species with heavy foliage, broad leaves and wide canopy cover are desirable. Water intensive and/or invasive species should not be used for landscaping. As proposed 35.40 % of plot area shall be provided for green area development.



ANNEXURE-VII

STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY (SEIAA), ORISSA

{Constituted vide order No. S.O. 2674 (E) Date 17th Nov. 2008 of
Ministry of Environment & Forest, Govt. of India, Under Environment Protection Act, 1986.}
Qr. No. 5RF-2/1, Unit-IX, Bhubaneswar-751022
E-mail-seiaaorissa@gmail.com

Ref. No. 433/SEIAADt. 16.08.2011

SEIAA – 261/10

From

Bhagirathi Behera, IFS
Director, Environment-cum-
Spl. Secretary to Government
& Member Secretary, SEIAA, Orissa

To

Sri Tapan Kumar Mohanty, (M.D)
M/s Z-Estates Pvt. Ltd.
M4/34, Acharya Vihar, Bhubaneswar-751013
Tel- 0674-2540806, Fax- 0674-2540698
E-mail- zestates@zestates.in

Sub: Environmental Clearance for construction of housing colony and shopping mall of M/s Z-Estates Pvt. Ltd. at Kalarahaga, Bhubaneswar.

Sir,

This has reference to your letter no. Nil dated 01.11.2010 and subsequent letters dated 28.12.2010, dated 07.01.2011, dated 03.03.2011, dated 02.04.2011, dated 02.05.2011, dated 14.05.2011, dated 16.05.2011, and dated 01.07.2011 on the above mentioned subject I am directed to say that the State Environment Impact Assessment Authority, Orissa have considered the application on the proposal for residential complex and shopping mall promoted by M/s Z-Estates Pvt. Ltd. at Kalarahanga, Bhubaneswar, Orissa. There will be blocks of B+G+12, 6 nos. B+G+14: 17 nos. B+G+19: 2 nos. B+G+24: 1 no. Total Plot Area is 105962.07 sqm. Total built up area is 244092.73 sq.m. The total makeup water requirement is 773.52 KLD. Around 928.2 KLD of waste water will be generated which will be treated in a Sewage Treatment Plant (STP). Treated water will be re-used for dual flushing, green belt and landscaping. Total solid waste generation will be 2.55 TPD. The power requirement is 110 MW. The case was placed in the SEAC meeting held on 3rd & 4th March, 2011. It was decided to consider the proposal after receipt of compliance from the proponent and the proponent will be invited for presentation. The unit has furnished certain compliances including BDA approval letter. The proponent along with the consultant M/s S.S Environics (India) Pvt. Ltd, Bhubaneswar made a detailed presentation before the SEAC, Orissa on 20th & 21st May, 2011 complying to earlier observations of SEAC. The committee decided to consider environmental clearance for the proposal after receipt of certain information /documents from the proponent. The proponent furnished the desired information/ documents. The committee verified the same.

Based on the information / documents and clarifications provided by the proponent and on recommendation of SEAC, Orissa the State Environment Impact Assessment Authority, Orissa hereby accords Environmental Clearance in favour of the project for a period of 5 (five) years under the provisions of Environment Impact Assessment Notification, 2006 and 2009 and subsequent amendments thereto under various MoEF, Govt. of India circulars thereunder subject to the following stipulated conditions.

Stipulated Conditions:-

I. GENERAL

- i) The applicant (Project proponents) will take necessary measures for prevention, control and mitigation of Air Pollution, Water Pollution, Noise Pollution and Land Pollution including solid waste management as mentioned by them in Form-1, Form-1A and Environment Management Plan (EMP) in compliance with the prescribed statutory norms and standards.
- ii) The applicant will take statutory clearance/approval / permissions from the concerned authorities in respect of the project as and when required.
- iii) The applicant will submit half-yearly compliance report on post-environmental monitoring in respect of the stipulated terms and conditions in the Environmental Clearance to the State Environmental Impact Assessment Authority, (SEIAA, Orissa) on 1st June and 1st December of each calendar year.
- iv) The project proponent shall obtain Periodic Occupancy Renewal Certificate from the competent authority at an interval of 3 to 5 years as per the provisions of National Building Code (NBC) 2005.
- v) The project proponent shall comply all the conditions stipulated by the Bhubaneswar Development Authority, (BDA) in its building plan approval letter issued vide letter No. BP 2B-3415/10/7398/BP/BDA, Bhubaneswar, dated 26.04.2011.
- vi) The project proponent shall provide 16 (sixteen) mtrs. wide open space all around the 02 (two) nos. of B+G+19, 16 mtrs wide open space for 1 (one) no. of B+G+24, 13 mtrs wide open space for 17 nos. of B+G+14, and 12 mtrs wide open space for 06 mtrs. of B+G+12 mtrs. of building blocks for movement of fire engine as per provisions of National Building Code (NBC)-2005 and as recommended by Fire Prevention Officer, Orissa.
- vii) The project proponent shall comply to all the conditions stipulated by the Fire Prevention Officer, Orissa.
- viii) The project proponent shall comply to all the conditions stipulated by the Air Port Authority of India in its NOC for height clearance issued vide letter No. AAI/ER/NOC/(274/10)/200-202 dated 07.02.2011.
- ix) The applicant will adopt the prescribed norms and standards provided in the National Building Code of India, 2005, specially relating to:
 - a) Fire protection and life safety of occupants of the buildings.
 - b) Safety of personnel during construction, operation and demolition of buildings.
 - c) Day lighting and natural ventilation of buildings.
 - d) Safety from electrical fire, shock and lightning of the buildings.
 - e) Air-conditioning, heating and mechanical ventilation of the buildings.

- f) Acoustics and noise control of the buildings.
- g) Maintenance and functioning with emissions from generators supplying power to common space/ residential area in case of power failure along with fuel handling /storage.
- h) Installation of lifts and escalators in the buildings.
- i) Water supply, drainage and sanitation including solid waste management.
- j) Landscaping of surrounding areas of the buildings.

II. SPECIAL CONDITIONS

A) CONSTRUCTION PHASE

- i) ✓ No ground water shall be extracted for the project work at any stage during construction phase.
- ii) Provision shall be made for the housing of construction labourers within the site with all necessary infrastructure and facilities such as furl for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- iii) A First-Aid Room will be provided in the project site both during construction and operation of the project.
- iv) All the top soil excavated during construction activities should be stored separately for use in land filling, horticulture/ landscape development within the project site.
- v) Disposal of muck during construction phase should not create any adverse effect on the neighbouring communities and will be disposed off taking the necessary precautions for general safety and health aspects of people only in approved sites with the approval of competent authority.
- vi) Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
- vii) Construction spoils, including bituminous material and other hazardous materials should not be allowed to contaminate watercourses, ground water and dump sites by following safe dumping/disposal practice as per statutory rules and norms with necessary approval of the Orissa Pollution Control Board.
- viii) The diesel generator sets to be used during construction phase shall be low sulfur diesel type and should conform to Environment (Protection) Rules 1986 prescribed for air emission and noise standards.
- ix) The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from the Chief Controller of Explosives shall be taken.
- x) Vehicles used for bringing construction materials to the site should be in good condition and should have a pollution check certificate, covered and conform to statutory air and noise emission standards and should be operated only during non-peak hours of the day.
- xi) Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be taken to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/ OPCB.

- xii) Fly ash bricks should be used as building material in the construction as per the provisions of Fly Ash Notification of September, 1999 and as amended thereafter.
- xiii) Ready mixed concrete would be used in building construction.
- xiv) Storm water control and its re-use should be as per CGWB and BIS standards for these applications.
- xv) Water demand during construction should be optimized by adopting best practices without compromising quality.
- xvi) Separation of grey and black water supplies and collection should be done by the use of dual plumbing line. Grey and black water should be treated separately before recycling/reuse.
- xvii) Fixtures for showers, toilet flushing and drinking water should be of low flow type and restricted to requirements by use of aerators, avoiding wastage pressure reducing devices or sensor based controls.
- xviii) Use of glass may be maximum upto 40% of total outer wall area to reduce the energy consumption and load on air-conditioning, if necessary, high quality double glass with special reflective coating may be used in the windows.
- xix) Roof should meet the prescribed requirement as per Energy Conservation Building Code by using appropriate thermal insulation material.
- xx) Opaque wall should meet prescriptive requirements as per Energy Conservation Building Code.
- xxi) The approval of the competent authority shall be obtained for structural safety of the buildings due to earthquake, adequacy of fire fighting equipments etc. as per National Building Code of India, 2005 including protection measures from lightning etc.
- xxii) Regular supervision of the above and other measures for monitoring should be in place all through the construction phase to avoid disturbances and pollution to the surroundings.

B. OPERATION PHASE.

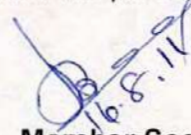
- i) The installation of the Sewage Treatment Plant (STP) should be certified by a competent agency and a report in this regard should be submitted to the SEIAA, Orissa before the project is commissioned for operation. Treated effluent from STP shall be recycled/ reused to the maximum extent possible. Treatment of 100% grey water by decentralized treatment should be done. Discharge of unused treated effluent shall conform to the norms and standards of the Orissa State Pollution Control Board. Necessary measures should be taken to mitigate the odour problem from STP.
- ii) The STP sludge should not be dried nor incinerated within the project site and should be disposed off as per the norms of SPCB, Orissa.
- iii) The project proponent will ensure that under no circumstances, the environment is polluted due to non-functioning /under performance of sewerage disposal system of the project. To achieve this, a stand-by STP with similar capacity should be installed to be put into service during the maintenance /over hauling of the original STP.
- iv) The solid waste generated should be properly collected and segregated. Wet garbage should be disposed off to composted and dry/ inert solid waste should

be disposed off to a certified agency for safe disposal. Necessary approval /permission may be obtained from the concerned authorities.

- v) Diesel power generating sets proposed as source of back-up power for lifts elevators and common area illumination during operation phase should be of enclosed type and conform to Environment Protection (EP) Rules 1986. The height of the stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets put together and should be more than the highest building height. Low sulfur diesel should be used. The location of the DG sets may be decided in consultation with Orissa State Pollution Control Board. Care may be taken to avoid disposal of smoke /pollutants from DG sets in the residential area.
- vi) Noise should be controlled to ensure that it does not exceed the prescribed standards. During night time, the noise levels measured at the boundary of the sites shall be restricted to the permissible levels to comply with the prevalent regulations.
- vii) Green-belt & avenue Plantation of trees over at least 20% of the site area shall be done using native tree species/ plants improving greenery & keeping in view aesthetics considerations in the whole campus. Professional landscape architects should be engaged to design the green layout to provide for multi tier plantation and green fencing all around, mitigating various environmental parameters like dust, noise, emissions etc. and pathway for joggers.
- viii) Rain water harvesting for roof run-off and surface run-off, as plan submitted should be implemented. Before recharging the run off, pretreatment must be done to remove suspended matter, oil, grease and other soluble components as per norms. Rainwater recharge should be through specified recharge pits of required numbers. The surface runoff water should be stored suitably treated and reused for landscaping. The bore-well for rainwater recharging should be kept at least 5 mtrs, above the highest ground water table. The technology may preferably be adopted from a commercial firm with performance guarantee.
- ix) Weep holes in the compound walls shall be provided to ensure natural drainage of excessive rain water in the project area during the monsoon period after the harvesting operations. Care must be taken so that there is no water logging in the territory and drainage is 100%.
- x) The ground water level and its quality should be monitored regularly in consultation with Central /State Ground Water Authority.
- xi) Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Traffic congestion shall be avoided inside the project site. The area ear marked for parking shall not be used for any other purpose. Alternate entry and exit must be provided to handle excess traffic and emergency situations.
- xii) A Report on the energy conservation measures confirming to energy conservation norms finalized by the Bureau of Energy Efficiency should be prepared incorporating details about building materials & technology, R & U Factors etc and submitted to the SEIAA, Orissa in three months time before operation /habitation.
- xiii) Provisions of solar hot water storage/supplies at the roof top may be made as per statutory norms of CPCB/MoEF/SPCB, Orissa.

- xiv) Energy conservation measures like installation of CFLs/ TFLs for lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines /rules of the regulatory authority to avoid toxic contamination. Use of solar panels may be adopted to the maximum extent possible, especially for street lights.
- xv) The building blocks should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.
- xvi) The funds earmarked for the environment protection measures shall be judiciously utilized. Under no circumstances this funds shall be diverted for other purposes like Annual allocation and maintenance /monitoring etc. and expenditure for this fund should be reported to the SEIAA, Orissa.
- xvii) The need of the local people should be appropriately addressed in the CSR activities to be undertaken in the area. An action plan in this regard should be prepared and submitted.

The above mentioned stipulated conditions shall be complied in time bound manner. Failure to comply with any of the conditions mentioned above may result in cancellation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.

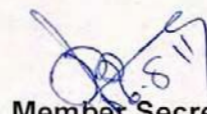

16.8.11

Member Secretary

Memo No 434/SEIAA /Dt. 16.08.2011

Copy to

1. Ministry of Environment & Forests, Govt. of India, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi for kind information.
2. Principal Secretary, Forests & Environment Dept., Government of Orissa for kind information.
3. Chairman, State Pollution Control Board, Parivesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for kind information.
4. Chief Conservator of Forests, Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharapur, Bhubaneswar for kind information.
5. Chairman, Central Pollution Control Board, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032 for kind information.
6. Vice Chairman, Bhubaneswar Development Authority, Akash Sobha Building, Secretariat Marg, Bhubaneswar-751001 for kind information.
7. Chief Engineer, PH (Urban), Orissa, 1st Floor, Heads of Dept. Building, Bhubaneswar-751001 for kind information.
8. Chief Engineer-cum-Member Secretary, Orissa Water Supply & Sewerage Board, Satya Nagar, Bhubaneswar-751007 for kind information.
9. Collector & District Magistrate, Khurda for kind information and necessary action.
10. Chairman/Member/Member Secretary, SEIAA for kind information.
11. Chairman, SEAC/Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for kind information.
12. Guard file for record.


16.8.11

Member Secretary,



ANNEXURE - VIII

STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY (SEIAA), ODISHA.

(Constituted vide Order No. S.O. 3387 (E) Date 15.12.2015 of Ministry of Environment Forest & CC, Govt. of India,
Under Environment Protection Act, 1986.)
Qr. No. 5RF-2/1, Unit - IX, Bhubaneswar - 751022
E-mail : seiaaorissa@gmail.com

Ref. No. SEIAA/

827

From

Date 23.02.2016

Shri S. B. Samant, IFS
Member Secretary,
State Environment Impact Assessment Authority, (SEIAA)
Odisha, Bhubaneswar

To

Sri Tapan Kumar Mohanty,
Managing Director,
Z-Estates Pvt. Ltd, M4/34,
Acharya Vihar, Bhubaneswar

Sub: Amendment of Environmental Clearance for modernization for construction of housing colony and shopping mall (Phase-II) of M/s Z-Estae Pvt. Ltd. at Kalarahanga, Bhubaneswar, Odisha with total built up area 2,75,042 M2..

Sir,

This has reference to your letter no ZEPL/14-15/006 DATED 10.09.2014, and subsequent clarification letter no. ZEPL/14-15/025 dated 12.01.2015, letter no. 109-46/EPE dated 17.03.2015, dated 13.07.2015 & dated 20.10.2015 from MoEF & CC, Regional Office, Chandrasekharpur, Bhubaneswar on the above mentioned subject I am directed to say that the State Environment Impact Assessment Authority (SEIAA), Odisha have considered the Environmental Clearance amendment application of M/s Z-Estates Pvt. Ltd. in its meeting held on dated 22.01.16 & 25.01.16.

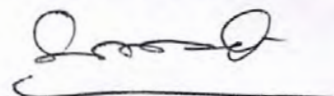
M/s Z-Estates Pvt. Ltd. has proposed modernization cum expansion for construction of housing colony and shopping mall (Phase-I & Phse-II) located at Kalarahanga, Bhubaneswar, Odisha. The total built up area of the project is 2,75,042 sqm. Initially, the project was proposed to be developed in single phase. Environmental Clearance to the project was granted vide letter no. SEIAA-261/10 dated 16.08.2011 Consent to Establish (NOC) was granted from OSPCB vide letter no. 2478/IND-II-NOC-5439 dated 16.02.2012. Out of

total area, 97346.90 m² area, comprising of 444 dwelling Units, Basement, Club House with swimming pool and Dormitory block have been constructed. Due to sluggish market demand and financial constraints the project proponent has decided to develop the project in phases. The present application is for Phase I consisting existing building (as a part of the earlier EC) and modified phase II of the project proposed to be developed. Future expansion will be done at later stage (Project proponent will apply separately for revised EC for expansion of this project). The details of phase-I, Phase II have been work out by the proponent as follows.

	As per EC letter for Entire project	As per revised proposal (Phase-I + Phase-II)
Plot Area	105962.07 sqm	123717 sqm
Total built up area	244092.73 sqm	Phase-I (completed)-73958.9 sqm Phase-II (proposed)-111945.98 sqm. Total=185904.880 sqm
Total no. of blocks	26 nos	15 nos
Total water requirement	773.52 KLD	984.51 KLD
Total waste water	928.2 KLD	710.84 KLD
Total Solid waste Generation	2.55 TPD	2.44 TPD
Power Requirement	11 MW	5.2 MW

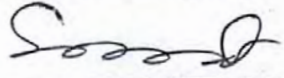
Considering the information/documents furnished and additional clarifications provided during discussion made with the project proponent and along with consultant M/s Ind Tech House Consult, Delhi, compliance verification certification from Regional Office, MoEF&CC, Govt. of India of earlier Environmental Clearance conditions, the State Expert Appraisal Committee (SEAC) after due considerations of the relevant documents submitted by the project proponent and compliance verification certification from Regional Office, MoEF&CC, Govt. of India observed that modification of Environmental Clearance proposal is well within the permissible built up area as per earlier environmental clearance granted by SEIAA and have recommended the project for Amendment of Environmental Clearance.

The State Environment Impact Assessment Authority (SEIAA) after considering the proposal and recommendations of SEAC, Odisha hereby accords Amendment of Environmental Clearance in favour of the project under the provisions of



SEIA Notification 2006 and 2009 and subsequent amendments thereto under various MoEF&CC, Govt. of India circulars subject to strict compliance of the terms and conditions stipulated remaining unaltered as given vide E.C letter no. SEIAA-261/10 dated 16.08.2011.

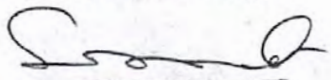
Yours faithfully,


23.2.16
Member Secretary

Memo No 828/SEIAA /Dt. 23.02.2016

Copy to

1. Ministry of Environment, Forests and Climate Change Govt. of India, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi-110003 for kind information.
1. Principal Secretary, Forests & Environment Dept., Government of Odisha for kind information.
2. Chairman, State Pollution Control Board, Parivesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for kind information.
3. Chief Conservator of Forests, Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharapur, Bhubaneswar for kind information.
4. Chairman, Central Pollution Control Board, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032 for kind information.
5. Vice Chairman, Bhubaneswar Development Authority, Akash Sobha Building, Secretariat Marg, Bhubaneswar-751001 for kind information.
6. Chief Engineer, PH (Urban), Orissa, 1st Floor, Heads of Dept. Building, Bhubaneswar-751001 for kind information.
7. Chief Engineer-cum-Member Secretary, Orissa Water Supply & Sewerage Board, Satya Nagar, Bhubaneswar-751007 for kind information.
8. Collector & District Magistrate, Khurda for kind information and necessary action.
9. Chairman/Member/Member Secretary, SEIAA for kind information.
10. Chairman, SEAC/Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for kind information.
11. Guard file for record.


23.2.16
Member Secretary



STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,
ODISHA, BHUBANESWAR

Ref. No. 7991/SEIAA

Dt. 17.03.20

SEIAA File No. 30018/02-NCP/04-2019

To

Sri Tapan Kumar Mohanty, MD,
M/s Z-Estates Pvt. Ltd.
M4/34, Acharya Vihar,
Bhubaneswar-751013

Sub: Proposal for proposed expansion for construction of housing colony and convenient shopping (Phase-III) of M/s Z-Estates Pvt. Ltd. At Kalarahanga, Bhubaneswar with built up area 3,95,865.09 M²-Environmental Clearance Regarding.

Ref: Your online application dated 18.04.2019 for issue of EC vide File No: SIA/OR/NCP/30018/2018.

Sir,

This has reference to your online application seeking environmental clearance of the project proposal mentioned above. The proposal falls in the sub category 8(b) of the schedule of EIA Notification, 2006 as amended from time to time. The proposal has been duly appraised by SEAC, Odisha on the basis of the documents enclosed with the application, such as Form-1, Form-IA, Conceptual Plan (EMP), Final EIA/EMP Report and clarifications furnished to SEAC/ SEIAA in response to their observations.

Background:

1. This is a proposal for Environmental Clearance for proposed expansion for Construction of Housing Colony and Convenient Shopping (Phase-III) at Mouza- Kalarahanga, Bhubaneswar, Odisha.
2. The proposal falls under category 'B', Section 8 (b) "Townships and Area Development projects" of Schedule of EIA Notification 2006 and amendment thereafter.
3. The site is located at Kalarahanga, Bhubaneswar, Odisha. The Geographical co-ordinate of the project site is: Latitude - 20° 22' 0.72" N & Longitude - 85° 50' 06.28" E. The project site is well connected with Nandan Kanan Road which take towards National Highway-6 (Kolkata-Chennai Road). Nandan Kanan road is 0.1 Km from proposed site. The nearest railway station is Mancheswar Railway station at a distance of approx.

5.1 Km in South direction. The nearest airport is Biju Patnaik Airport at a distance of approx. 13.5 Km in the South West direction from the project site. The site is easily accessible from Nandan Kanan Road.

4. The Building Details of the Project:

The proposed project is the Third phase of the building covering a built up area of 2,09,960.21 m² (including parking). The first phase building had a built up area 73,958.9 m² (Occupancy Obtained) & the second phase building had a built up area 1,11,945.98 m² (which is Under Construction) and the plot area is 1,23,717 m². So total Built up area for Phase-I & Phase-II is 1,85,904.880 m² for which Environmental Clearance was obtained from SEIAA, Odisha vide letter no. for Phase - I :SEIAA – 261 / 10, dated 16.08.2011 and for Phase-II: vide letter no. SEIAA/827, dated 23.02.2016. Hence, the total built up area of the proposed project will be 3,95,865.09 m² & the revised plot area is 1,41,590.23 m².

A comparative statement of the existing and proposed project with respect to built up area as well as other requirements are given below:

Sl. No.	Particular	Phase-I	Phase-II	Phase-III	Total
1.	Plot Area	1,23,717.0 m ²		17,873.23 m ²	1,41,590.23 m ²
2.	Built up Area	73,958.9 m ²	1,11,945.98 m ²	2,09,960.21 m ²	3,95,865.09 m ²
3.	Green Belt Area	30,929.22 m ²		20,922.87 m ²	51,852.09 m ²
4.	Road Area	20,000 m ²		2,000.00 m ²	22,000.00 m ²
5.	Basement Parking Area	24,610.0 m ²	25,371.0 m ²	46,001.54 m ²	95,982.54 m ²
6.	Total Water Requirement	423.51 KLD	561 KLD	708 KLD	1692.51 KLD
7.	Fresh Water Requirement	234.17 KLD	310.79 KLD	471.0 KLD	1015.96 KLD
8.	Waste Water Requirement	262.3 KLD	448.7 KLD	602.0 KLD	1313 KLD
9.	STP Capacity	270 KLD	580 KLD	650 KLD	1500 KLD
10.	Power Requirement	2.3 MW	2.9 MW	3.1 MW	8.3 MW
11.	Solid Waste Generation	1.15 TPD	1.29 TPD	2.41 TPD	4.85 TPD
12.	Dwelling Unit	444 Unit	588 Unit	586 Unit 635 Units EWS	1618 Unit 635 Units EWS

Built up Area Detail Phase Wise:

Sl. No.	Detail of building	Tower	Area in m ²	Total built up area
Statement of area for Ph-I (completed)				
1	B+G+14	1	10695.75	73,958.9 m ²
2	B+G+14	2	8551.83	
3	B+G+12	3	6883.42	
4	B+G+14	4	8761.89	
5	B+G+14	5	9498.15	
6	B+G+12	6	7057.98	
7	B+G+14	7	8559.3	
8	B+G+14	8	10670.25	
9	Community Hall		2618.13	
10	Dormitory		662.20	
Total Built up Area (Phase-I)			73,958.9	
Statement of area for Ph-II (under construction) & Ph-III (proposed)				
1	Ph-II Residential	111945.9 8	139970.59	3,21,906.19 m ²
2	Ph-III Residential	139970.5 9		
4	EWS (G+22)		20159.50	
5	Convenient Shopping Building	G+2	757.03	
6	Toilet & Dormitory	G+1	180.20	
7	Toilet/Driver Rest Room	G	55.86	
8	Club House-II	G+2	2740.49	
9	Parking & Services		45736.54	
Total Built up Area (Phase-III)			3,21,906.19	
Total Built up Area				
Total Builtup Area (Phase-I + Phase-II + Phase-III = 73,958.9 + 3,21,906.19 = 3,95,865.09 m ²)				

5. Requirement for the proposed expansion project:

(i) Power requirement:

The daily power requirement for the proposed expansion Project is preliminarily assessed as 3045 KW source from CESU of Odisha State Electricity Board. In order to meet emergency power requirements during the grid failure, there is provision of 3 nos. of DG set having 500 KVA capacities for power back up in the proposed expansion Project.

For energy conservation, there will be 120 nos. of Solar Lighting poles (@72 Watt) has been proposed for Street & common area solar lighting, so

Energy conservation by using Solar Street Lighting = 120 x 72 = 8640 watt = 8.6 KW

Energy conservation by using Solar lighting for common area = 200 KW

Total Energy Conservation = (200 + 8.6) KW = 208.6 KW

Total Energy saving = 208.6/3045 = 0.0685 x 100 = 6.8 %

(ii) Water requirement:

Fresh make up of 471.0 m³/day will be required for the project which will be sourced from ground water supply. Waste water of 602 KLD will be treated in a STP of 650 KLD capacity, which includes primary, secondary and tertiary treatment. After treatment, the treated water will be discharge to the Buri Nalla. Rain Water will be harvested through 41 no. of recharging pits.

(iii) Firefighting Installations:

Firefighting system will be installed as per recommendation of the Fire fighting Officer, Odisha and as per the guideline of NBC (part-4).

(iv) Green Belt Development:

Green belt will be developed over an area of 51,852.09 sqm which is 35.40 % of the plot area; by using the local species like Radhachuda, Nageswar, Akash Neem, Ashok, Polanga, Karang, Bela, Pijilu, Kaniara, Tagar, Hena, etc.

(v) Solid Waste Management:

From the residential complex solid waste in form of food waste from kitchen and miscellaneous waste will be generated @ 0.45 kg/capita/day, which will be about $5225 \times 0.45 = 2351.25$ kg/day. The generated solid waste from the residential complex will be segregated as biodegradable and non-biodegradable. This will be collected in separate coloured beans. Proper waste management practices will be adopted during the collection, storing and disposal of the generated solid waste.

Waste generated from Floating people will be @ 0.15 kg/capita/day, which will be about $166 \times 0.15 = 24.9$ kg/day. Solid waste from sweeping and Dry Garbage containing non bio-degradable wastes like polythene bags, metal, ceramic Waste, glass etc. shall be stored in separate garbage bin and send to approved agency for final disposal. The biodegradable waste will be converted to manure by an organic waste convertor, which will be used for landscaping.

Sl. No.	Category	Counts (heads)	Waste generated
1.	Residents	5225 @ 0.45 kg/day	2351.25
2.	Floating	166 @ 0.15 kg/day	24.9
3.	STP sludge		35
Total solid waste generated			2411.15 kg/day

6. The ToR for Phase- III expansion had been granted by SEAC, Odisha vide letter no. 845 / SIA / OR / NCP / 28277 / 2018 / SEAC / 156, dated 12.10.2018.
7. Baseline study was conducted during summer season i.e. from March 2018 to May 2018.
8. ToR compliance regarding detailing of Project proponent, project consultants land description was compiled.
9. The proponent has obtained Certified Compliance Report for previous Environmental Clearance from Regional Office, MoEF&CC, Bhubaneswar on 11.12.2018.
10. Estimated Project cost:
Total Capital Cost = Rs.300 Crores
Environment Management Cost = Rs.2.25 Crores
11. The project proponent along with their consultants M/s Enviro Infra Solutions Pvt. Ltd., Ghaziabad, Uttar Pradesh and M/s Centre for Envotech & Management Consultancy

Pvt. Ltd., IRC Village, Bhubaneswar, Odisha made a detailed presentation on the proposal before the SEAC on 12.06.2019.

12. The project proponent furnished additional information / documents on the project to SEAC for necessary compliance to clarification raised by SEAC on 14.10.2019 & 27.11.2019.

13. The Sub-Committee of SEAC conducted site visit on 25.10.2019 and observed the following:

a) Green Belt:

While the proponent stated to develop necessary green belt in the green belt areas and plant species in due course for Phase-II (under Construction) & Phase -III proposed, Green Belt for Phase - I is virtually absent except decorative plants such as *Krushna chuda*, *Ficus panda* etc. in the periphery of the boundary of Phase - I and land scaping.

- (i) The width of the area along boundary may be less than a meter even, therefore, the area covered to have claimed under green belt even with decorative plants may be much less than the prescribed guidelines. Hence, a compliance in matter is necessary which may be asked from the proponent.
- (ii) Green belt needs to be strengthened with local shade bearing species like Akashmani, Neem, Ashoka, Kadamba, Pollanga, Bela, Karanj etc. in consultation with local DFO for the prescribed area.
- (iii) Similar strict adherence for Phase II & Phase III (Proposed) is necessary for Greenbelt. Compliance report in context shall be submitted to SEIAA / SEAC.

b) Fresh water (Ground Water):

The Proponent stated to have three deep borewells for fresh drinking water and two of them were seen by the Sub-Committee and also visited the Piezometer installed by the proponent.

The proponent was advised to submit the following:

- (i) Valid 'NOC' from CGWA & permission for Water Resources Deptt, Govt of Odisha for Phase I for which borewell are in use since beginning, shall be submitted for Phase I & II. The project proponent shall also submit the dimensions of borewells & the water consumption details of last three months.

c) Waste Water:

The Sub-Committee visited STP installed in their premises. They claimed to have consumed almost complete waste water after treatment in vehicle (Car) washing & watering of plants excepting small quantity might be discharged to their own low lying areas following vacant for future expansion. They could not satisfactorily reply as to consumption of complete treated waste water during monsoon. Therefore, they must be discharging the excess treated waste water to open low lying areas available in their premises, even though the treated waste water is polluted & contaminated. So, the proponent needs to submit a detailed workable plan / scheme either for zero discharge / or discharge to main road side drain through ETP and oil water separation unit, particularly for monsoon period so that it will not affect the human health / environment.

d) Rain Water Harvesting / Recharge Pits:

The Sub-Committee of SEAC visited the roof top water harvesting system & the recharging pits. It was observed that the roof top water mixed with open drain water, which should be connected to recharge pit directly. But, water harvesting for storm water & run off water is not available for which they need to submit a workable plan & time frame to execute it for Phase-I and workable plan for Phase II & proposed Phase-III expansion.

e) Solid waste Management:

The proponent claimed to have outsourced for daily disposal of Solid waste being generated, but no mechanism either at source or at delivery point to outsourcing agency for separation into Bio-degradable & Non-biodegradable category could be seen.

Therefore, the proponent need to submit details of collection, segregation and disposal of solid waste for last three months to the outsourcing agency and submit the plan / mechanism for separation of solid wastes into Bio-degradable & Non-biodegradable wastes before disposing to outsourcing agency.

f) Use of Renewable / Solar Energy :

It is found to be absent for Phase – I completely. The proponent must submit a system along with the time frame for use of renewal / solar power at least as per the guidelines & preferably minimum 5% of their total power consumption for Phase I & similarly for Phase-II & III (Proposed) within a fortnight to SEIAA/ SEAC.

g) DG Set:

Location of DG sets (3 Nos.) installed for Phase – I was visited. The stack heights were found to be inadequate & negligible. The proponent must submit a design as applicable for such housing projects as per MoEF&CC / CPCB guidelines and DG rules for all three phases immediately within a fortnight time. Accordingly, they must replace / correct the stack heights as necessary for the existing area and accordingly plan for Phase II & Phase III.

14. The SEAC in its meeting held on 19-11-2019 decided that the site visit mentioned points as observed by the Sub-Committee of SEAC shall be complied by the proponent in addition to non-compliance points as pointed out for taking necessary decision in matter by the SEAC.
15. The project proponent furnished necessary compliance as desired by SEAC to the relevant points pointed out by the Sub-Committee of SEAC committee on 27.11.2019 & 23.12.2019.
16. Considering the information furnished by the proponent and presentation made by the consultant on behalf of proponent, the State Expert Appraisal Committee (SEAC) after due considerations of the relevant documents submitted by the project proponent and clarification/documents furnished to it have appraised the proposal on 24.12.2019 and recommended for grant of Environmental Clearance for the project valid for a period of 7 years, stipulating various conditions.
- ✓ 17. The proposal for grant of EC was considered by the State Environment Impact Assessment Authority in the 17th meeting held on dated 14.02.2020 wherein the Authority after detailed deliberation of the matter has decided as follows: "The PP has appeared before us to clarify on the reported non-compliance of EC conditions of Phase-I and Phase-2 of this project. We may address a letter to PP pointing out the EC conditions not complied with so far, and ask him to furnish a definite time line by which each of these pending compliances will be made. On receipt of the desired undertaking / commitment, EC may be considered."
18. The SEIAA considered the EC of the expansion proposal on 06.03.2020 after the project proponent furnished necessary compliance and undertaking / commitment as desired by SEIAA vide letter dt. 25.02.2020.

The State Environment Impact Assessment Authority (SEIAA), Odisha after considering the proposal; appraisal report and recommendations of SEAC, hereby accords Environmental Clearance to the project valid for a period of 7 years under the provisions of EIA Notification 2006 and subsequent amendments thereto subject to strict compliance of all conditions stipulated as follows. Detailed compliance report of these

conditions is mandatorily to be submitted by the project proponent to SEIAA at half yearly intervals by 1st June and 1st December each year.

Stipulated Conditions:

Part A - Specific Conditions:

1. Consent to Establish / Operate for the project shall be obtained from the State Pollution Control Board as required under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974.
2. The approval of the Competent Authority shall be obtained for structural safety of buildings due to earthquakes, adequacy of fire fighting equipment etc. as per National Building Code including protection measures from lightening etc.
3. The project proponent shall obtain all necessary clearance/ permission from all relevant agencies including town planning authority before commencement of work. All the construction shall be done in accordance with the local building byelaws.
4. The project proponent shall ensure that the guidelines for building and construction projects issued vide this Ministry's OM NO.19-2/2013-IA.III dated 9th June, 2015, are followed to ensure sustainable environmental management.

Topography and Natural Drainage

5. The natural drain system should be maintained for ensuring unrestricted flow of water. No construction shall be allowed to obstruct the natural drainage through the site, on wetland and water bodies. Check dams, bio-swales, landscape and other Sustainable Urban Drainage Systems (SUDS) are allowed for maintaining the drainage pattern and to harvest rain water. Buildings shall be designed to follow the natural topography as much as possible. Minimum cutting and filling should be done.

Water Requirement, Conservation, Rain Water Harvesting, and Ground Water Recharge

6. No ground water shall be extracted for the project work at any stage during the construction phase. If ground water will be used during construction phase, they shall obtain permission from the Water Resource Department, Govt. of Odisha/ CGWB.
7. As proposed, fresh water requirement from ground water shall not exceed 471 m³ per day.
8. A certificate shall be obtained from the local body supplying water, specifying the total annual water availability with the local authority, the quantity of water already committed, the quantity of water allotted to the project under consideration and the balance water available. This should be specified separately for ground water and surface water sources, ensuring that there is no impact on other users.
9. The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC and SEIAA, Odisha along with six monthly Monitoring reports.
10. Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc. and other for supply of recycled water for flushing, landscape irrigation, car washing, thermal cooling, conditioning etc. shall be done.
11. Use of water saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc.) for water conservation shall be incorporated in the building plan.
12. Separation of grey and black water should be done by the use of dual plumbing system. In case of single stack system separate recirculation lines for flushing by giving dual plumbing system be done.
13. Water demand during construction should be reduced by use of pre-mixed concrete,

curing agents and other best practices referred.

14. The local bye-law provisions on rain water harvesting should be followed. If local bye-law provision is not available, adequate provision for storage and recharge should be followed as per the Ministry of Urban Development Model Building Byelaws, 2016. Rain water harvesting recharge pits of 41 nos. shall be provided.
15. Any ground water dewatering should be properly managed and shall conform to the approvals and the guidelines of the CGWA in the matter. Formal approval shall be taken from the CGWA for any ground water abstraction or dewatering. The proponent shall also obtain permission from Water Resources Department, Govt. of Odisha for drawal of water.
16. A complete plan for rainwater harvesting at the proposed site shall be drawn up and implemented to minimise ground water withdrawal thereby recharging ground water in the area. The complete rainwater harvesting plan after implementation shall be submitted to SEIAA.

Solid Waste Management

17. The provisions of the Solid Waste (Management) Rules, 2016, E-Waste (Management) Rules, 2016, and the Plastics Waste (Management) Rules, 2016 shall be followed.
18. Disposal of muck during construction phase shall not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
19. Separate wet and dry bins must be provided in each unit and at the ground level for facilitating segregation of waste. Solid waste shall be segregated into wet garbage and inert materials. Wet garbage shall be composted in Organic Waste Converter. Adequate area shall be provided for solid waste management within the premises which will include area for segregation, composting. The inert waste from group housing project will be sent to dumping site.
20. Any hazardous waste generated during construction phase, shall be disposed off as per applicable rules and norms with necessary approvals of the State Pollution Control Board.
21. A certificate from the competent authority handling municipal solid wastes, indicating the existing civic capacities of handling and their adequacy to cater to the Municipal Solid Waste generated from project shall be obtained.

Sewage Treatment Plant

22. Sewage shall be treated in STP of capacity 650 KLD and shall be installed before start of the operation phase of the building. The treated effluent from STP shall be recycled/re-used for flushing, gardening and DG Cooling. The sewage treatment plant shall be ensured before the completion of Building Complex.
23. A certificate from the competent authority shall be obtained for discharging treated effluent/ untreated effluents into the Public sewer/disposal/drainage systems along with the final disposal point.
24. No sewage or untreated effluent water would be discharged through storm water drains.
25. The installation of the Sewage Treatment Plant (STP) shall be certified by an independent expert and a report in this regard shall be submitted to the SEIAA, Odisha before the project is commissioned for operation. Periodical monitoring of water quality of treated sewage shall be conducted. Necessary measures should be made to mitigate the odour problem from STP.
26. Sludge from the onsite sewage treatment, including septic tanks, shall be collected, conveyed and disposed as per the Ministry of Urban Development, Central Public



Health and Environmental Engineering Organization (CPHEEO) Manual on Sewerage and Sewage Treatment Systems, 2013.

27. The project proponent will ensure that under no circumstances, the environment is polluted due to non-functioning / under performance of sewerage disposal system of the project.

Energy

28. Compliance with the Energy Conservation Building Code (ECBC) of Bureau of Energy Efficiency shall be ensured. Buildings in the States which have notified their own ECBC, shall comply with the State ECBC. Outdoor and common area lighting shall be LED. Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window, and roof u-values shall be as per ECBC specifications.
29. Energy conservation measures like installation of CFLs / LED for the lighting the area outside the building should be integral part of the project design and should be in place before project commissioning. Used CFLs, TFL and LED shall be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination.
30. Solar, wind or other Renewable Energy shall be installed to meet electricity generation equivalent to 5% of the demand load or as per the state level/ local building bye-laws requirement, whichever is higher. Follow super ECBC requirement of ECBC 2017 and provide compliance report.
31. Solar power shall be used for lighting in the apartment to reduce the power load on grid. Separate electric meter shall be installed for solar power. Solar water heating shall be provided to meet 20% of the hot water demand of the commercial and institutional building or as per the requirement of the local building bye-laws, whichever is higher. Residential buildings are also recommended to meet its hot water demand from solar water heaters, as far as possible.
32. Use of environment friendly materials in bricks, blocks and other construction materials, shall be required for at least 20% of the construction material quantity. These include Fly Ash bricks, hollow bricks, AACs, Fly Ash Lime Gypsum blocks, compressed earth blocks, and other environment friendly materials. Fly ash should be used as building material in the construction as per the provision of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003 and 25th January, 2016. Ready mixed concrete must be used in building construction.
33. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project shall be submitted.

Air Quality and Noise

34. Construction site shall be adequately barricaded before the construction begins. Dust, smoke & other air pollution prevention measures shall be provided for the building as well as the site. These measures shall include screens for the building under construction, continuous dust/ wind breaking walls all around the site (at least 3 meter height). Plastic/tarpaulin sheet covers shall be provided for vehicles bringing in sand, cement, murrum and other construction materials prone to causing dust pollution at the site as well as taking out debris from the site. Sand, murrum, loose soil, cement, stored on site shall be covered adequately so as to prevent dust pollution. Wet jet shall be provided for grinding and stone cutting. Unpaved surfaces and loose soil shall be adequately sprinkled with water to suppress dust.
35. All construction and demolition debris shall be stored at the site (and not dumped on the roads or open spaces outside) before they are properly disposed. All demolition

and construction waste shall be managed as per the provisions of the Construction and Demolition Waste Rules, 2016. All workers working at the construction site and involved in loading, unloading, carriage of construction material and construction debris or working in any area with dust pollution shall be provided with dust mask.

36. Notification GSR 94(E) dated 25.01.2018 of MoEF&CC regarding Mandatory Implementation of Dust Mitigation Measures for Construction and Demolition Activities for projects requiring Environmental Clearance shall be complied with.
37. The gaseous emissions from DG set shall be dispersed through adequate stack height as per CPCB standards. Acoustic enclosure shall be provided to the DG sets to mitigate the noise pollution. Low sulphur diesel shall be used. The location of the DG set and exhaust pipe height shall be as per the provisions of the Central Pollution Control Board (CPCB) norms.
38. For indoor air quality the ventilation provisions as per National Building Code of India shall be provided.
39. Ambient noise levels shall conform to residential standard both during day and night as per Noise Pollution (Control and Regulation) Rules, 2000. Incremental pollution loads on the ambient air and noise quality shall be closely monitored during construction phase. Adequate measures shall be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB / SPCB.

Green Cover

40. No tree cutting/transplantation of existing trees has been proposed in the instant project. A minimum of 1 tree for every 80 m² of land should be planted and maintained. The existing trees will be counted for this purpose. The landscape planning should include plantation of native species. The species with heavy foliage, broad leaves and wide canopy cover are desirable. Water intensive and/or invasive species should not be used for landscaping. As proposed 35.40 % of plot area shall be provided for green area development.
41. Rainwater from open spaces shall be collected and reused for landscaping and other purposes. Roof top rain water harvesting shall be adopted for the proposed Buildings. Rainwater harvesting at the proposed site shall be implemented. Before recharging the surface runoff, pre-treatment must be done to remove suspended matter and oil and grease.

Top Soil Preservation and Reuse

42. Topsoil should be stripped to a depth of 20 cm from the areas proposed for buildings, roads, paved areas, and external services. It should be stockpiled appropriately in designated areas and reapplied during plantation of the proposed vegetation on site.

Transport

43. A comprehensive mobility plan, as per Ministry of Urban Development best practices guidelines (URDPFI), shall be prepared to include motorized, non-motorized, public, and private networks. Road should be designed with due consideration for environment, and safety of users. The road system can be designed with these basic criteria.
 - Hierarchy of roads with proper segregation of vehicular and pedestrian traffic.
 - Traffic calming measures
 - Proper design of entry and exit points.
 - Parking norms as per local regulation
44. A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is maintained and improved upon after the implementation of the project.
45. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other



agencies in this 05 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.

46. Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards be operated only during non-peak hours.

Environment Management Plan

47. An Environmental Management Plan (EMP) shall be prepared and implemented to ensure compliance with the environmental conditions specified above. A dedicated Environment Monitoring Cell with defined functions and responsibility shall be put in place to implement the EMP. The environmental cell shall ensure that the environment infrastructure like Sewage Treatment Plant, Landscaping, Rain Water Harvesting, Energy efficiency and conservation, water efficiency and conservation, solid waste management, renewable energy etc. are kept operational and meet the required standards. The environmental cell shall also keep the record of environment monitoring and those related to the environment infrastructure.
48. The Project proponent has earmarked Rs.2.25 Crores towards environmental protection measures for the proposed expansion project. The year wise funds earmarked for environmental protection measures shall be kept in separate account and should be spend accordingly and not to be diverted for any other purpose. Year wise progress of implementation of action plan for EMP shall be reported to the SEIAA, Odisha, Regional Office, MoEF&CC, Govt. of India, Bhubaneswar, SPCB along with the Six Monthly Compliance Report.
49. It shall be mandatory for the project management to submit six (06) monthly compliance reports on post environmental monitoring in respect of the stipulated terms and conditions in this Environmental Clearance to the State Environment Impact Assessment Authority (SEIAA), Odisha, SPCB, Odisha & Regional Office of the Ministry of Environment & Forest, Odisha in hard and soft copies on 1st June and 1st December of each Calendar Year and shall also upload the compliance report in the website of the Ministry.

Others

50. Provisions shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
51. A First Aid Room shall be provided in the project both during construction and operations of the project.
52. The company shall draw up and implement corporate social Responsibility plan as per the Company's Act of 2013.
53. As per the MoEF&CC, Govt. of India Office Memorandum F.No.22-65/2017-IA.III dated 1st May 2018, the project proponent is required to prepare and implement Corporate Environment Responsibility (CER) Plan. As per para 6(II) of the said O.M. appropriate funds shall be earmarked for the activities such as infrastructure creation for drinking water supply, sanitation, health, education, skill development, roads, cross drains, electrification including solar power, solid waste management facilities, scientific support and awareness to local farmers to increase yield of crop and fodder, rain water harvesting, soil moisture conservation works, avenue plantation, plantation in community areas etc. The activities proposed under CER shall be restricted to the affected area around the project. The entire activities proposed under the CER shall be

treated as project and shall be monitored. The monitoring report shall be submitted to the regional office as a part of half yearly compliance report, and to the District Collector. It should be posted on the website of the project proponent.

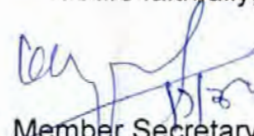
54. The proponent shall implement the observations of the sub-Committee of SEAC after field visit on 25.10.2019 as per the time schedule given in the action plan enclosed with the legal affidavit which was submitted on 23.12.2019. The Sub-Committee of SEAC shall visit the site again to verify the status of implementation. In case of non-implementation, the Environmental Clearance will be revoked on recommendation of SEAC.
55. The proponent shall implement the full scale compliance of all EC conditions of phase-I and phase-II with definite time line as submitted to SEIAA on 25.02.2020. In case of non-implementation, the Environmental Clearance will be revoked by SEIAA or on recommendation of SEAC.

Part B – General Conditions

1. A copy of the Environmental Clearance letter shall also be displayed on the website of the concerned State Pollution Control Board. The EC letter shall also be displayed at the Regional Office, District Industries centre and Collector's Office/ Tehsildar's office for 30 days.
2. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year-wise expenditure shall be reported to the SEIAA, Odisha and MoEF&CC, Govt. of India and its concerned Regional Office.
3. Officials from the Regional Office of MoEF&CC, Bhubaneswar who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents/data by the project proponents during their inspection.
4. In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by the SEIAA, Odisha.
5. The SEIAA, Odisha reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
6. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, the Forest Conservation Act, 1980 and the Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.
7. These stipulations would be enforced among others under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and the EIA Notification, 2006.
8. The project proponent shall advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the State Pollution Control Board and may also be seen on the website of the SEIAA, Odisha. The advertisement shall be made within Seven days from the date of receipt of the Clearance letter and a copy of the same shall be forwarded to the Regional Office of MoEF&CC, Bhubaneswar.
9. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZillaParisad / Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while

- processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.
10. The proponent shall submit/upload six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF&CC, Govt. of India, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
 11. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF&CC, Govt. of India by E-mail.
 12. Any appeal against this clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

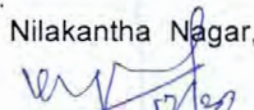
Yours faithfully,


Member Secretary

Memo No 7992/SEIAA / Dt. 17.03.20

Copy to

1. Joint Secretary (Environment), Ministry of Environment, Forests and Climate Change Govt. of India, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi-110003 for information.
2. Additional Chief Secretary, Forests & Environment Dept., Government of Odisha for information.
3. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
4. Additional Principal Conservator of Forests, Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. Chairman, Central Pollution Control Board, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032 for information.
6. Member Secretary, CGWA, 18/11, Jamnagar House, ManSingh Road, New Delhi-110011 for information.
7. Collector, District Magistrate, Khordha, for kind information and necessary action.
8. Chairman/Member/Member Secretary, SEIAA for kind information.
9. Chairman, SEAC/Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for kind information.
10. Guard file for record.


Member Secretary

जिस्ट्री सं० डी० एल०-33004/99

REGD. NO. D. L.-33004/99



भारत का राजपत्र

The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 1613]

नई दिल्ली, मंगलवार, नवम्बर 18, 2008/कार्तिक 27, 1930

No. 1613]

NEW DELHI, TUESDAY, NOVEMBER 18, 2008/KARTIKA 27, 1930

पर्यावरण एवं वन मंत्रालय
आदेश

नई दिल्ली, 17 नवम्बर, 2008

का.आ. 2674(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए और भारत सरकार, पर्यावरण एवं वन मंत्रालय की अधिसूचना संख्यांक का. आ. 1533(अ), तारीख 14 सितम्बर, 2006 के अनुसरण में राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण (एस ई आई ए ए), उड़ीसा (जिसे इसमें इसके पश्चात् उक्त प्राधिकरण, उड़ीसा कहा गया है) का गठन करती है जिसमें उड़ीसा राज्य सरकार द्वारा नामित तीन सदस्य होंगे, जो निम्नलिखित हैं :—

- | | |
|--|--|
| 1. प्रो. (डा.) चित्तरंजन दास,
सेवानिवृत्त प्रिन्सिपल, बीजेबी
कालेज और पूर्व मुख्य कार्य-
कारी चिल्का विकास प्राधिकरण,
42, सूर्य नगर, भुवनेश्वर-751003 | अध्यक्ष, पर्यावरण प्रभाव
आकलन प्रक्रिया और
पर्यावरण गुणवत्ता |
| 2. श्री प्रमोद चन्द्र रथ,
सेवानिवृत्त मुख्य इंजीनियर,
पब्लिक हेल्थ इंजीनियरिंग और
सदस्य, राज्य प्रदूषण नियंत्रण
बोर्ड, 23, सयल गार्डन, बीएसएनएल
टेलीफोन एक्सचेंज के निकट
एगिनिया, भुवनेश्वर-751019 | सदस्य (गैर-सरकारी)
परियोजना प्रबंधक और
पर्यावरण गुणवत्ता |
| 3. निदेशक,
पर्यावरण एवं उड़ीसा सरकार
के विशेष सचिव, वन एवं
पर्यावरण विभाग | सदस्य सचिव |

2. उपरोक्त प्राधिकरण के अध्यक्ष और गैर सरकारी सदस्यों की पदावधि, इस अधिसूचना के राजपत्र में प्रकाशित होने की तारीख से तीन वर्ष होंगी। उन्हें राज्य सरकार द्वारा मनोनीत किया जाएगा।

3. उक्त प्राधिकरण, उन शक्तियों का प्रयोग करेगा और ऐसी प्रक्रियाओं का अनुसरण करेगा जो अधिसूचना संख्यांक का.आ. 1533(अ), तारीख 14 सितम्बर, 2006 में दी गई है।

4. उक्त प्राधिकरण की सहायता के लिए केन्द्रीय सरकार उड़ीसा राज्य सरकार से परामर्श करके राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति, उड़ीसा का गठन करती है (जिसे इसमें इसके पश्चात् एस ई ए सी कहा गया है) जिसमें निम्नलिखित सदस्य समाविष्ट होंगे :—

- | (1) | (2) | (3) |
|---|-----|--|
| 1. डा. गगनबिहारी नित्यानंद चैनी,
प्रोफेसर और विभागाध्यक्ष,
प्राणिविज्ञान और जैव-प्रौद्योगिकी,
उत्कल विश्वविद्यालय, वानी विहार,
भुवनेश्वर-751004 | | अध्यक्ष, जीवन
विज्ञान |
| 2. प्रोफेसर (डा.) सोयम प्रकाश राउत,
रसायन विज्ञान के प्रोफेसर, उत्कल
विश्वविद्यालय, वानी विहार, ए/261,
शाहिद नगर, भुवनेश्वर-751007 | | सदस्य, पर्यावरण
गुणवत्ता और पर्यावरण
प्रभाव मूल्यांकन
प्रक्रिया |
| 3. डा. हरेकृष्णा नायक,
सिविल इंजीनियरिंग के प्रोफेसर,
गांधी प्रौद्योगिकी संस्थान, प्लाट सं.
एन-1/244, आई आर सी गांव,
भुवनेश्वर-751015 | | सदस्य, पर्यावरण
गुणवत्ता और
परियोजना प्रबंधन |
| 4. डा. मोहेश्वर पात्रा,
रायल कालेज ऑफ साइंस एंड
टेक्नोलॉजी, एन-3/110, नायापाली,
आईआरसी-गांव, भुवनेश्वर-751015 | | सदस्य, पर्यावरण
गुणवत्ता |

(1)	(2)	(3)
5.	श्री शशांक शेखर पटनायक, सेवा निवृत्त आई एफ एस, अरण्यक vi-एच-99, सैलाश्री विहार, भुवनेश्वर-21	सदस्य वानिकी और वन्यजीव
6.	प्रोफेसर कुमार दास, अर्थ शास्त्र के प्रोफेसर, ए-7, उत्कल विश्वविद्यालय कैम्पस, भुवनेश्वर-751004	सदस्य, पर्यावरण अर्थशास्त्र
7.	डा. सुन्दर नाथ दास, अवकाश प्राप्त वैज्ञानिक, इन्स्टिट्यूट ऑफ़ मिनरल्स एंड मैटेरियल टेक्नो- लॉजी (सी एस आई आर), भुवनेश्वर-751013	सदस्य, पर्यावरण प्रभाव मूल्यांकन प्रक्रिया, पर्यावरण गुणवत्ता
8.	डा. आर सी माहन्ती, वनस्पतिविज्ञान के प्रोफेसर, उत्कल विश्वविद्यालय, बानी विहार-751004	सदस्य जीवन विज्ञान
9.	सदस्य सचिव, राज्य प्रदूषण नियंत्रण बोर्ड, उड़ीसा, भुवनेश्वर	सचिव

5. उक्त प्राधिकरण, राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति (एस ई ए सी) की सिफारिशों के आधार पर अपने निर्णय देगा।

6. उड़ीसा राज्य सरकार प्राधिकरण को सचिवालय के रूप में कार्य करने के लिए एक अधिकरण के रूप में अधिसूचित करेगी। उपरोक्त प्राधिकरण सभी वित्तीय और संचारिक सहायता, जिसके अंतर्गत आवास, परिवहन और उसके सभी कानूनी कृत्यों की बाबत ऐसी अन्य सुविधाएं उपलब्ध करवाएगा। प्राधिकरण के अध्यक्ष और सदस्य को बैठक फीस, यात्रा भत्ते/महंगाई भत्ते का भुगतान उड़ीसा सरकार द्वारा राज्य के नियमों के अनुसार किया जाएगा।

7. एस ई ए सी, अध्यक्ष और सदस्यों को पदावधि, इस अधिसूचना के राजपत्र में प्रकाशित होने की तारीख से तीन वर्ष होगी और एसईएसी उड़ीसा का प्रत्येक तीन वर्ष के पश्चात् पुनर्गठन किया जाएगा।

8. एस ई ए सी, उड़ीसा ऐसी शक्तियों का प्रयोग करेगी और ऐसी प्रक्रियाओं का अनुसरण करेगी जो अधिसूचना संख्यांक का.आ. 1533(अ), तारीख 14 सितम्बर, 2006 में दी हैं।

9. एस ई ए सी उड़ीसा सामूहिक दायित्व के सिद्धांत पर काम करेगी। अध्यक्ष, प्रत्येक मामले में सर्वसम्मति बनाने का प्रयास करेगा और यदि सर्वसम्मति नहीं बन पाती है तो बहुमत का विचार अधिभावी होगा।

10. उड़ीसा राज्य सरकार प्राधिकरण के सचिवालय के रूप में कार्य करने के लिए एक अधिकरण के रूप में अधिसूचित करेगी और यह सभी वित्तीय और संचारिक सहायता, जिसके अंतर्गत आवास, परिवहन और उसके सभी कानूनी कृत्यों की बाबत ऐसी अन्य सुविधाएं

उपलब्ध करवाएगी। प्राधिकरण के अध्यक्ष और सदस्य को बैठक फीस, यात्रा भत्ते और महंगाई भत्ते का भुगतान उड़ीसा सरकार द्वारा राज्य के नियमों के अनुसार किया जाएगा।

[फा. सं. जे-11013/49/2008-आई ए-III(I)]

नलिनी भट्ट, वैज्ञानिक 'जी'

MINISTRY OF ENVIRONMENT AND FORESTS

ORDER

New Delhi, the 17th November, 2008

S.O. 2674(E).—In exercise of the powers conferred by sub-section (3) of Section 3 of the Environment (Protection) Act, 1986 (29 of 1986) and in pursuance of the notification of the Government of India in the Ministry of Environment and Forests *vide* number S.O. 1533(E), dated the 14th September, 2006, the Central Government hereby constitutes the State Level Environment Impact Assessment Authority (SEIAA), Orissa (hereinafter referred to as the said Authority, Orissa) comprising of three members, namely :—

1. Prof. (Dr.) Chittaranjan Das, Retd. Principal, BJB College and former Chief Executive, Chilka Development Authority, 42, Surya Nagar, Bhubaneswar-751003	Chairman, Environ- ment Impact Assessment process and Environment quality
2. Shri Pramod Chandra Rath, Retd. Chief Engineer, Public Health Engineering and Member, State Pollution Control Board, 23, Royale Garden, near BSNL Telephone Exchange, Aiginia, Bhubaneswar-751019	Member, (non- official), Project management and Environment quality
3. Director, Environment-cum-Special Secretary to Government of Orissa, Forest and Environment Department	Member- Secretary

2. The Chairman and non-official member of the said Authority shall hold office for a term of three years from the date of publication of this notification in the Official Gazette. They shall be nominated by the State Government.

3. The said Authority shall exercise such powers and follow such procedure as enumerated in the notification number S.O. 1533(E), dated the 14th September, 2006.

4. To assist the said Authority, the Central Government, in consultation with the State Government of Orissa, hereby constitutes the State Level Expert Appraisal Committee, Orissa (hereinafter referred to as SEAC), which shall comprise the following Members, namely :—

(1)	(2)	(3)	(1)	(2)	(3)
1.	Dr. Gagan Bihari Nityananda Chainy, Professor and Head of Department Zoology and Bio-technology, Utkal University, Vani Vihar, Bhubaneswar-751004	Chairman, Life Sciences	9.	Member-Secretary, State Pollution Control Board, Orissa, Bhubaneswar.	Secretary
2.	Professor (Dr.) Swoyam Prakash Rout, Prof. of Chemistry Utkal University Vani Vihar A/261, Sahid Nagar, Bhubaneswar-751007	Member, Environment Quality and Environment Impact Assessment process	5. The said Authority, shall take decision on the recommendations of the State Level Expert Appraisal Committee (SEAC).		
3.	Dr. Harekrishna Nayak, Professor of Civil Engineering, Gandhi Institute of Technology Plot No. N-1/244, I.R.C. Village Bhubaneswar-751015	Member, Environment Quality and Project management	6. The State Government of Orissa shall notify the agency to act as a Secretariat for the Authority. The said Authority shall provide all financial and logistic support including accommodation, transportation and such other facilities in respect of all its statutory functions. Sittings fee, Travelling Allowance and Dearness Allowance to the Chairman and Member of the Authority shall be paid by the State Government of Orissa as per State rules.		
4.	Dr. Moheshwar Patra, Royal College of Science and Technology, N-3/110, Nayapali, I.R.C. Village, Bhubaneswar-751015	Member, Environment Quality	7. The Chairman and Members of the SEAC shall hold office for a term of three years from the date of publication of this notification in the Official Gazette. The SEAC, Orissa shall be reconstituted after every three years.		
5.	Shri Sasanka Sekhar Patnaik Retd. IFS Aranyaka VI-H-99, Sailashri Vihar, Bhubaneswar-21	Member, Forestry and Wildlife	8. The SEAC, Orissa shall exercise such powers and follow such procedures as enumerated in the notification number S.O. 1533(E), dated the 14th September, 2006.		
6.	Professor Kumar Das, Professor of Economics, A-7, Utkal University Campus, Bhubaneswar-751004	Member, Environment Economics	9. The SEAC, Orissa shall function on the principle of collective responsibility. The Chairperson shall endeavour to reach a consensus in each case, and if consensus cannot be reached, the opinion of the majority shall prevail.		
7.	Dr. Surendra Nath Das, Emeritus Scientist, Institute of Minerals and Materials Technology (CSIR), Bhubaneswar-751013	Member, Environment Impact Assessment Process, Environment quality	10. The State Government of Orissa shall notify the agency to act as Secretariat for the SEAC, Orissa and shall provide all financial and logistic support including accommodation, transportation and such other facilities in respect to all its statutory functions. Sitting fee, Travelling Allowance and Dearness Allowance, to the Chairman and Members of the SEAC shall be paid by the State Government of Orissa as per State rules.		
8.	Dr. R.C. Mohanty, Prof. of Botany Utkal University Vani Vihar-751004	Member, Life Sciences	[F. No. J-11013/49/2008-LA-II(1)] NALINI BHAT, Scientist "G"		

रजिस्ट्री सं० डी० एल०-33004/99

REGD. NO. D.L.-33004/99



भारत का राजपत्र

The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

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No. 1587]

NEW DELHI, TUESDAY, AUGUST 21, 2012/SHRAVANA 30, 1934

पर्यावरण और वन मंत्रालय

अधिसूचना

नई दिल्ली, 17 अगस्त, 2012

का.आ. 1899(अ).—केन्द्रीय सरकार, भारत सरकार के पर्यावरण और वन मंत्रालय की अधिसूचना सं. का.आ. 1533(अ) तारीख 14 सितंबर, 2006 (जिसे इसमें इसके पश्चात् उक्त राजपत्र अधिसूचना कहा गया है) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए राज्य स्तर पर्यावरण समाघात निर्धारण प्राधिकरण, (रा. स्त. प.स. नि. प्रा.) ओडिशा (जिसे इसमें इसके पश्चात् प्राधिकरण कहा गया है) गठित करती है जिसमें निम्नलिखित सदस्य समाविष्ट होंगे, अर्थात् :—

1.	श्री बी.के. पटनायक, आईएफएस (सेवानिवृत्त) प्लॉट सं. 57, जगमोहन नगर, जगमारा, भुवनेश्वर-751030	अध्यक्ष
2.	डॉ. एस.पी. राउत, आचार्य (सेवानिवृत्त) ए/261, साहिदनगर, भुवनेश्वर-751007	सदस्य
3.	निदेशक, पर्यावरण-सह-विशेष सचिव ओडिशा सरकार	सदस्य सचिव

- प्राधिकरण, ओडिशा के अध्यक्ष और सदस्य राजपत्र में इस अधिसूचना के प्रकाशन की तारीख से तीन वर्ष की अवधि के लिए पद धारण करेंगे।
- प्राधिकरण, ओडिशा ऐसी शक्तियों का प्रयोग करेगा और ऐसी प्रक्रिया का पालन करेगा जो उक्त राजपत्र अधिसूचना में यथा विनिर्दिष्ट हैं।
- केन्द्रीय सरकार, प्राधिकरण, ओडिशा को सहायता के लिए ओडिशा राज्य सरकार के परामर्श से, राज्य विशेषज्ञ अंकन समिति, ओडिशा (जिसे इसमें इसके पश्चात् रा.वि.अ.स. ओडिशा कहा गया है) गठित करती है, जिसमें निम्नलिखित सदस्य होंगे, अर्थात्:—

1.	श्री शशांक शेखर पटनायक, आईएफएस (सेवानिवृत्त) अरण्यका, VII एच-99, सेलाश्री विहार, भुवनेश्वर-751021	अध्यक्ष
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2.	डॉ. डी.के. राउत, ज्येष्ठ पर्यावरण वैज्ञानिक, राज्य प्रदूषण नियंत्रण बोर्ड, ओडिशा, भुवनेश्वर ।	सदस्य
3.	डा. एस.के. बिसवाल, प्रधान वैज्ञानिक, खनिज प्रसंस्करण विभाग, इंस्टीट्यूट ऑफ मिनरल्स एंड मेटिरियल्स टेक्नोलॉजी, वैज्ञानिक और औद्योगिक अनुसंधान परिषद् (सीएसआईआर), भुवनेश्वर- 751013	सदस्य
4.	डॉ. जी.के. रॉय, आचार्य (सेवानिवृत्त), प्लॉट सं. 451/1766, नुआसाही, नयापल्ली, भुवनेश्वर-751012	सदस्य
5.	डा. सी.आर. मोहंती, उपाचार्य, सिविल इंजीनियरिंग विभाग, वीर सुरेन्द्र साई प्रौद्योगिकी विश्वविद्यालय, बुरला, जिला संबलपुर-768018	सदस्य
6.	श्री श्रीधर बेहरा, मुख्य इंजीनियर (सेवानिवृत्त), प्लॉट सं. 656 (2) बेहरा साही, (निकट आखंडलमणी छाक), नयापल्ली, भुवनेश्वर	सदस्य
7.	डॉ. आर.सी. मोहंती, प्रतिष्ठित वैज्ञानिक, वैज्ञानिक और औद्योगिक अनुसंधान परिषद्, वनस्पति विज्ञान, उत्कल विश्वविद्यालय, वानीविहार, भुवनेश्वर-751004	सदस्य
8.	डॉ. महेश्वर पात्रा, भूतपूर्व सदस्य सचिव, ओडिशा राज्य प्रदूषण नियंत्रण बोर्ड, एन-3/110, नयापल्ली, आईआरसी गांव, भुवनेश्वर-751015	सदस्य
9.	डॉ. (सुश्री) पद्मजा मिश्रा, आचार्य और प्रधान, विश्लेषण और अनुप्रयुक्त अर्थशास्त्र विभाग उत्कल विश्वविद्यालय, भुवनेश्वर-751004	सदस्य
10.	सदस्य सचिव, राज्य प्रदूषण नियंत्रण बोर्ड ओडिशा ।	सचिव

5. प्राधिकरण ओडिशा, रा.वि.अ.स., ओडिशा की सिफारिशों पर विनिश्चय लेगा।
6. रा.वि.अ.स., ओडिशा के अध्यक्ष और सदस्य राजपत्र में इस अधिसूचना के प्रकाशन की तारीख से तीन वर्ष की अवधि के लिए पद धारण करेंगे।
7. रा.वि.अ.स., ओडिशा, ऐसी शक्तियों का प्रयोग करेगी और ऐसी प्रक्रिया का पालन करेगी जो उक्त राजपत्र अधिसूचना में संख्यांकित हैं।
8. रा.वि.अ.स., ओडिशा, सामूहिक उत्तरदायित्व के सिद्धांत पर कार्य करेगी और अध्यक्ष प्रत्येक मामले में सर्वसम्मति पर पहुंचने का प्रयास करेगा और यदि सर्वसम्मति पर नहीं पहुंचा जा सकता है तो बहुमत का मत अभिभावी होगा।
9. ओडिशा सरकार, प्राधिकरण और समिति के लिए सचिवालय के रूप में कार्य करने को किसी अभिकरण को अधिसूचित करेगी और सभी वित्तीय और संभार तंत्र समर्थन जिसके अंतर्गत स्थान, परिवहन और इसके सभी कानूनी कृत्यों के संबंध में ऐसी अन्य सुविधाएं उपलब्ध कराएगी।
10. प्राधिकरण, ओडिशा के अध्यक्ष और सदस्यों तथा रा.वि.अ.स., ओडिशा के अध्यक्ष और सदस्यों को बैठक के लिए फीस, यात्रा भत्ता और महंगाई भत्ता ओडिशा सरकार के नियमों के अनुसरण में संदेय होंगे।

[सं. जे-11013/49/2008-आईए, II(1)]

राजीव गौबा, संयुक्त सचिव

MINISTRY OF ENVIRONMENT AND FORESTS

NOTIFICATION

New Delhi, the 17th August, 2012

S.O. 1899(E).— In exercise of the powers conferred by sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) and in pursuance of the notification of the Government of India in the Ministry of Environment and Forests, number S.O. 1533(E), dated the 14th September, 2006 (hereinafter referred to as the said Gazette notification), the Central Government hereby constitutes the State Level Environment Impact Assessment Authority (SEIAA), Odisha (hereinafter in this notification referred to as the Authority, Odisha) comprising of the following members, namely: -

- | | |
|--|------------------|
| 1. Shri B.K. Patnaik, IFS (Retired)
Plot No. 57, Jagmohan Nagar,
Jagamara, Bhubaneswar-751030. | Chairman |
| 2. Dr. S. P. Rout, Professor (Retired)
A/261, Sahidnagar,
Bhubaneshwar-751007. | Member |
| 3. Director, Environment-cum-Special
Secretary to Government of
Odisha. | Member Secretary |

2. The Chairman and Members of the Authority, Odisha shall hold office for a term of three years from the date of publication of this notification in the Official Gazette:

3. The Authority, Odisha shall exercise such powers and follow such procedure as are enumerated in the said Gazette notification.

4. The Central Government, to assist the Authority, Puducherry in consultation with the State Government of Odisha, hereby constitutes the State Expert Appraisal Committee, Odisha (hereinafter in this notification referred to as SEAC, Odisha) comprising of the following Members, namely :-

1.	Shri Sasanka Sekhar Patnaik, IFS (Retired), Aranyaka, VII-H-99, Sailashree Vihar, Bhubaneswar 751021	Chairman
2.	Dr. D. K. Rout, Senior Environmental Scientist, State Pollution Control Board, Odisha, Bhubaneswar.	Member
3.	Dr. S. K. Biswal, Chief Scientist, Mineral Processing Department, Institute of Minerals and Materials Technology, Council of Scientific and Industrial Research (CSIR), Bhubaneswar-751013.	Member
4.	Dr. G. K. Roy, Professor (Retired), Plot No. 451/1766, Nuasahi, Nayapalli, Bhubaneswar-751012	Member
5.	Dr. C. R. Mohanty, Reader, Department of Civil Engineering, Veer Surendra Sai University of Technology, Burla, District Sambalpur-768018.	Member
6.	Shri Sridhar Behera, Engineer-in- chief (Retired), Plot No. 656 (2), Behera Sahi, (Near Akhand-Lamani Chhak), Nayapalli, Bhubaneswar.	Member
7.	Dr. R. C. Mohanty, Emeritus Scientist, Council of Scientific Industrial of Research, Department of Botony, Utkal University, Vanivihar, Bhubaneswar-751004.	Member
8.	Dr. Maheswar Patra, Former Member Secretary, Odisha State Pollution Control Board, N-3/110, Nayapalli, IRC Village, Bhubaneswar- 751015.	Member

9.	Dr. (Ms.) Padmaja Mishra, Professor and Head, Department of Analytical and Applied Economics, Utkal University, Bhubaneswar-751004.	Member
10.	Member Secretary, Odisha State Pollution Control Board.	Secretary

5. The Authority, Odisha shall take decisions on the recommendations of the SEAC, Odisha.

6. The Chairman and Members of the SEAC, Odisha shall hold office for a term of three years from the date of publication of this notification in the Official Gazette.

7. The SEAC, Odisha shall exercise such powers and follow such procedures as are enumerated in the said Gazette notification.

8. The SEAC, Odisha shall function on the principle of collective responsibility and the Chairman shall endeavor to reach a consensus in each case, and if consensus cannot be reached, the opinion of the majority shall prevail.

9. The Government of Odisha shall notify an agency to act as Secretariat for the Authority and the SEAC, Odisha and shall provide all financial and logistic support including accommodation, transportation and such other facilities in respect of all its statutory functions.

10. The sitting fee, travelling allowance and dearness allowance to the Chairman and Member of the Authority, Odisha and the Chairman and Members of SEAC, Odisha shall be paid in accordance with the existing rules of the Government of Odisha.

[No. J-11013/49/2008-IA.II(I)]

RAJIV GAUBA, Jt. Secy.

3110 GI/12-2



भारत का राजपत्र

The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

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NEW DELHI, TUESDAY, DECEMBER 15, 2015/AGRAHAYANA 24, 1937

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 15 दिसम्बर, 2015

का.आ. 3387(अ).—केंद्रीय सरकार, पर्यावरण संरक्षण अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए और भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना संख्या का.आ. 1533(अ) तारीख 14 सितंबर, 2006 (जिसे इसमें इसके पश्चात् उक्त अधिसूचना कहा गया है) के अनुसरण में राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण, ओडिशा (जिसे इसमें इसके पश्चात् प्राधिकरण, ओडिशा कहा गया है) गठित करती है, जिसमें निम्नलिखित सदस्य होंगे, अर्थात् :—

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| (क) | श्री सुरेश चंद्र मोहन्ती,
प्लाट संख्या 237/ए, शहीद नगर,
भुवनेश्वर-751007 | —अध्यक्ष |
| (ख) | डा. सौमिन्द्रा प्रसाद दास,
प्लाट संख्या 551,
शहीद नगर, भुवनेश्वर-751007 | —सदस्य |
| (ग) | निदेशक,
(पर्यावरण)-सह विशेष सचिव, वन और पर्यावरण विभाग, ओडिशा सरकार | —सदस्य सचिव |

2. प्राधिकरण, ओडिशा के अध्यक्ष और सदस्य, राजपत्र में इस अधिसूचना के प्रकाशन की तारीख से 3 वर्ष की अवधि के लिए पद धारण करेंगे।

3. प्राधिकरण, ओडिशा ऐसी शक्तियों का प्रयोग करेगी और ऐसी प्रक्रियाओं का पालन करेगी जो उक्त अधिसूचना में निर्दिष्ट हों।

4. प्राधिकरण, ओडिशा का विनिश्चय ओडिशा राज्य के लिए पैरा 5 के अधीन गठित राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति की सिफारिशों पर आधारित होगा।

5. प्राधिकरण, ओडिशा की सहायता करने के प्रयोजनों के लिए, केंद्रीय सरकार ओडिशा सरकार से परामर्श करके, राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति, ओडिशा का गठन करती है, जिसमें निम्नलिखित सदस्य होंगे, अर्थात् :—

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| (i) | श्री विजय केतन पटनायक, भा.व.से. (सेवानिवृत्त),
प्लॉट सं. 57, जगमोहन नगर, जगमारा
भुवनेश्वर-751030 | —अध्यक्ष |
| (ii) | श्री भानु प्रताप सिंह,
बी/29, कृष्णा गार्डन कॉम्प्लैक्स, फेज-1, बारबरी (जगमारा), डाक-खांदागिरी,
भुवनेश्वर-751030 | —सदस्य |
| (iii) | डॉ. दिवाकर स्वेन,
प्लॉट सं. 18/1738, ग्रीन पार्क, 8/2,
शेलेश्री विहार, निकट जगन्नाथ मंदिर,
भुवनेश्वर-751021 | —सदस्य |
| (iv) | आचार्य, प्रताप कुमार मोहंती,
आचार्य, समुद्री विज्ञान विभाग, बेरहमपुर विश्वविद्यालय, बेरहमपुर,
भुवनेश्वर-760007 | —सदस्य |
| (v) | डॉ. देवेन्द्र कुमार राउत,
प्लॉट सं. 337, आचार्य विहार, भुवनेश्वर-751013 | —सदस्य |
| (vi) | डॉ. सुरेन्द्र कुमार विश्वाल,
मुख्य वैज्ञानिक और प्रभाग, खनिज प्रसंस्करण विभाग, सीएसआईआर-खनिज और भौतिक
प्रौद्योगिकी संस्थान, भुवनेश्वर-751018 | —सदस्य |
| (vii) | श्री बैरागी चरण परस्थी,
16-बसंत विहार, ब्रह्मेश्वर पटना, टांकापाणी रोड,
भुवनेश्वर-751018 | —सदस्य |
| (viii) | डॉ. शरत चंद्र नायक,
सह आचार्य और भारसाधक, मुख्य वैज्ञानिक, अखिल भारतीय शुष्क भूमि कृषि शमनवय
अनुसंधान, फुलबणी, ओडिशा | —सदस्य |
| (ix) | श्री श्रीधर बहेरा,
प्लॉट सं. 656(2), बेहेरासाही (निकट अखंडल मणी चौक), न्यापाली, भुवनेश्वर-751012 | —सदस्य |
| (x) | डॉ. आर.सी. मोहंती,
बी-154, बीडीए ड्यूपलैक्स, बारामुंडा, भुवनेश्वर-751003, ओडिशा | —सदस्य |
| (xi) | श्री अंबिका चरण मोहंती
रोहिणीश्री, निकट डीवी कार्यालय,
खपुरिया, मधुपटना, कटक | —सदस्य |
| (xii) | सदस्य सचिव, राज्य प्रदूषण नियंत्रण बोर्ड, | —सचिव |

6. राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति, ओडिशा का अध्यक्ष और सदस्य राजपत्र में इस अधिसूचना के प्रकाशन की तारीख से तीन वर्ष की अवधि के लिए पद धारण करेंगे।

7. राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति, ओडिशा ऐसी शक्तियों का प्रयोग करेगी और ऐसी प्रक्रियाओं का अनुसरण करेगी जो उक्त अधिसूचना में विनिर्दिष्ट की जाएं।

8. राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति, ओडिशा सामूहिक उत्तरदायित्व के सिद्धांत पर कार्य करेगी और अध्यक्ष प्रत्येक मामले में सर्वसम्मति पर पहुंचने का प्रयास करेगा, और यदि सर्वसम्मति पर नहीं पहुंचा जाता है तो बहुमत की राय अभिभावी होगी।

9. ओडिशा सरकार, प्राधिकरण, ओडिशा तथा राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति, ओडिशा के लिए सचिवालय के रूप में कार्य करने हेतु एक अभिकरण अधिसूचित करेगी और सभी वित्तीय तथा संचारतंत्रीय सहायता, जिसके अंतर्गत आवास, परिवहन उसके और सभी कानूनी कृत्यों की बाबत ऐसी अन्य सुविधाएं भी हैं, उपलब्ध कराएगी।

10. ओडिशा, प्राधिकरण के अध्यक्ष और सदस्यों तथा राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति, ओडिशा को बैठक की फीस, यात्रा भत्ते, महंगाई भत्ते, ओडिशा सरकार के संबंधित नियमों के अनुसार संदत्त किए जाएंगे।

[सं. जे-11013/49/2008-1ए. II(1)]

मनोज कुमार सिंह, संयुक्त सचिव

MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 15th December, 2015

S.O. 3387(E).—In exercise of the powers conferred by sub-section (3) of Section 3 of the Environment (Protection) Act, 1986 (29 of 1986) and in pursuance of the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533(E), dated the 14th September, 2006 (hereinafter referred to as the said Gazette notification), the Central Government hereby constitutes the State Level Environment Impact Assessment Authority, Odisha (hereinafter referred to as the Authority for Odisha) comprising of the following members, namely:—

- | | | |
|-----|--|-------------------|
| (a) | Sri Suresh Chandra Mohanty,
Plot No. 237/A, Saheed Nagar, Bhubaneswar – 751007. | —Chairman |
| (b) | Dr. Saumindra Prasad Das,
Plot No. 591, Saheed Nagar, Bhubaneswar – 751007. | —Member |
| (c) | Director (Environment)-cum- Special Secretary, Forest and
Environment Department, Government of Odisha. | —Member Secretary |

2. The Chairman and Member of the Authority for Odisha shall hold office for a term of three years from the date of publication of this notification in the Official Gazette.

3. The Authority for Odisha shall exercise such powers and follow such procedures as specified in the said Gazette notification.

4. The Authority for Odisha shall take its decision on the recommendations of the State Level Expert Appraisal Committee for the State of Odisha constituted under paragraph 5.

5. For the purposes of assisting the Authority for Odisha, the Central Government, in consultation with the State Government of Odisha, hereby constitutes the State Level Expert Appraisal Committee, Odisha, comprising of the following members, namely:—

- | | | |
|-------|---|-----------|
| (i) | Shri Bijay Ketan Patnaik IFS (Retd.),
Plot No. 57, Jagamohan Nagar, Jagamara, Bhubaneswar – 751030. | —Chairman |
| (ii) | Sri Bhanu Pratap Singh,
B/29, Krisna Garden Complex, Phase-1, Barbari (Jagamara), Post-
Khandagiri, Bhubaneswar – 751030. | —Member |
| (iii) | Dr. Dibakar Swain,
Plot No. 18/1738, Green Park 8/2, Sailashree Vihar, Near Jagannath
Temple, Bhubaneswar – 751021. | —Member |

- | | | |
|--------|---|------------|
| (iv) | Prof. Pratap Kumar Mohanty,
Professor, Department of Marine Sciences, Berhampur University,
Berhampur – 760007 (Odisha). | —Member |
| (v) | Dr. Debendra Kumar Rout,
Plot No. 337, Acharya Vihar, Bhubaneswar – 751013. | —Member |
| (vi) | Dr. Surendra Kumar Biswal,
Chief Scientist and Head, Mineral Processing Department, CSIR-
Institute of Mineral and Material Technology, Bhubaneswar – 751018. | —Member |
| (vii) | Sri Bairagi Charan Prusty,
16- Basant Vihar, Brahmeswarpatna, Tankapani Road,
Bhubaneswar – 751018. | —Member |
| (viii) | Dr. Sarat Chandra Nayak,
Associate Professor and I/C Chief Scientist,
All India Co-ordinate Research on Dry Land Agriculture,
Phulbani, Orissa. | —Member |
| (ix) | Sri Sridhar Behera,
Plot No. 656(2), Behera Sahi (Near Akhandalamani Chhak),
Nayapalli, Bhubaneswar – 751012. | —Member |
| (x) | Dr. R C. Mohanty,
B-154, BDA Duplex, Baramunda, Bhubaneswar-751003, Orissa. | —Member |
| (xi) | Shri Ambika Charan Mohanty,
Rohinishri, Near DV Office, Khapuria, Madhupatna, Cuttack. | —Member |
| (xii) | Member Secretary,
State Pollution Control Board, Odisha | —Secretary |

6. The Chairman and Members of State Level Expert Appraisal Committee, Odisha shall hold office for a term of three years from the date of publication of this notification in the Official Gazette.

7. The State Level Expert Appraisal Committee, Odisha shall exercise such powers and follow such procedures as specified in the said Gazette notification.

8. The State Level Expert Appraisal Committee, Odisha shall function on the principle of collective responsibility and the Chairman shall endeavor to reach a consensus in each case, and if consensus cannot be reached, the opinion of the majority shall prevail.

9. The Government of Odisha shall notify an agency to act as Secretariat for the Authority for Odisha and the State Level Expert Appraisal Committee, Odisha, and shall provide all financial and logistic support including accommodation, transportation and such other facilities in respect of all its statutory functions.

10. The sitting fee, travelling allowance and dearness allowance to the Chairman and Members of the Authority for Odisha and the Chairman and Members of the State Level Expert Appraisal Committee, Odisha shall be paid in accordance with the concerned rules of the Government of Odisha.

[No. J-11013/ 49/ 2008- IA. II (I)]

MANOJ KUMAR SINGH, Jt. Secy.

गजिस्ट्री सं० डी० एल०-33004/99

REGD. NO. D. L.-33004/99



भारत का राजपत्र

The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

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नई दिल्ली, शुक्रवार, मार्च 8, 2019/ फाल्गुन 17, 1940

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पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 8 मार्च, 2019

का.आ. 1217 (अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए और भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना सं. का.आ. 1533(अ), तारीख 14 सितंबर, 2006 (जिसे इसमें इसके पश्चात् उक्त अधिसूचना कहा गया है) के अनुसरण में राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण, ओडिशा (जिसे इसमें इसके पश्चात् प्राधिकरण, ओडिशा कहा गया है) का गठन करती है, जिसमें निम्नलिखित सदस्य होंगे, अर्थात्:-

1. श्री सुरेश चंद्र मोहान्ती (आई एफ एस, सेवानिवृत्त) - अध्यक्ष

237/ए शहीद नगर, भुवनेश्वर 751007

2. डॉ० सौमिन्द्रा प्रसाद दास - सदस्य

प्लॉट सं. 591, शहीद नगर, भुवनेश्वर-751007

3. निदेशक, पर्यावरण-सह-विशेष सचिव, ओडिशा सरकार - सदस्य-सचिव

प्राधिकरण, ओडिशा के अध्यक्ष और सदस्य, राजपत्र में इस अधिसूचना के प्रकाशन की तारीख से तीन वर्ष की अवधि के लिए पद धारण करेंगे।

1553 GI/2019

(1)

- | | | |
|-------|--|--------------|
| (11.) | Dr. Kishore Chandra Sekhar Panigrahi
Reader, School of Biological Sciences, National Institute of Science
Education and Research | - Member; |
| (12.) | Shri Bairagi Charan Prusty (I.F.S., Retd.)
16 - Basant Vihar, Brahmeswarpatna, Tankapani Road, Bhubaneswar
- 751018 | - Member; |
| (13.) | Member Secretary, State Pollution Control Board, Odisha | - Secretary. |

6. The Chairman and members of the State Level Expert Appraisal Committee, Odisha shall hold office for a term of three years from the date of publication of this order in the Official Gazette.

7. The State Level Expert Appraisal Committee, Odisha shall exercise such powers and follow such procedures as specified in the said notification.

8. The State Level Expert Appraisal Committee, Odisha shall function on the principle of collective responsibility and the Chairman shall endeavor to reach a consensus in each case, and if consensus cannot be reached, the views of the majority shall prevail.

9. The Government of Odisha shall notify an agency to act as Secretariat for the Authority, Odisha and the State Level Expert Appraisal Committee, Odisha, and shall provide all financial and logistic support including accommodation, transportation and such other facilities in respect of all their statutory functions.

10. The sitting fee, travelling allowance and dearness allowance to the Chairman and members of the Authority, Odisha and the Chairman and members of the State Level Expert Appraisal Committee, Odisha shall be paid in accordance with the relevant rules of the Government of Odisha.

[F.No.-11013/49/08-IA-II(I)]
ARVIND NAUTIYAL, Jt. Secy.

3. प्राधिकरण, ओडिशा ऐसी शक्तियों का प्रयोग करेगा और ऐसी प्रक्रिया का अनुसरण करेगा, जो उक्त अधिसूचना में विनिर्दिष्ट हैं।

4. प्राधिकरण, ओडिशा, ओडिशा राज्य के लिए पैरा 5 के अधीन गठित राज्य स्तरीय विशेषज्ञ अंकन समिति की सिफारिशों के आधार पर अपना विनिश्चय देगा।

5. केन्द्रीय सरकार, प्राधिकरण, ओडिशा की सहायता करने के लिए ओडिशा राज्य सरकार के परामर्श से राज्य स्तरीय विशेषज्ञ अंकन समिति का गठन करती है, जिसमें निम्नलिखित सदस्य होंगे, अर्थात्:—

1. श्री भानु प्रताप सिंह (आई एफ एस, सेवानिवृत्त) - अध्यक्ष ;
बी-29 कृष्णा गार्डन काम्पलेक्स फेस-1 बर्बन (जगामरा), खांडागिरी,
भुवनेश्वर-751030
2. डॉ चित्ता रंजन मोहान्ती, - सदस्य ;
आचार्य, पीओ-नयाबाजार, जिला -कटक-753004
3. डॉ हिमांशु भूषण साहू - सदस्य ;
सह आचार्य, खनन इंजीनियरी विभाग भारतीय प्रौद्योगिकी संस्थान,
राऊरकेला - 769008
4. डॉ दिबांकर स्वैन - सदस्य ;
प्लॉट सं. 18/1738, ग्रीनपार्क 8/2 शैलेथ्री विहार, भुवनेश्वर-751021
5. डॉ0 प्रताप कुमार मोहान्ती - सदस्य ;
आचार्य और प्रमुख, समुद्री विज्ञान विभाग, बरहमपुर यूनिवर्सिटी,
बरहमपुर 760007
6. श्री जीवन कुमार महापात्रा - सदस्य ;
प्लॉट सं. 211, लेन सं.02 (एक्सटेशन), पीओ-एयरोड्रम एरिया,
पालास्पाली रोड, एयर फील्ड, भुवनेश्वर-7510210
7. श्री कुमुडु रंजन आचार्या - सदस्य ;
प्लॉट सं. 1958/4 चिंतामणि मंदिर के पास, बुद्धेश्वरी, भुवनेश्वर-
7510210
8. डॉ संजय कुमार पटनायक - सदस्य ;
सह-आचार्य और प्रमुख, पी.जी.
पर्यावरण विज्ञान विभाग, संभलपुर यूनिवर्सिटी, ज्योति विहार, नुरला,
संभलपुर, ओडिशा -110019
9. डॉ विजोए कुमार सत्यपति - सदस्य ;
विसिटिंग प्रोफेसर, सी.वी.रमन, कालेज ऑफ इंजीनियरिंग, भुवनेश्वर।
10. डॉ सेलाबल्ला पध्दी - सदस्य ;
गजपति नगर, फर्स्ट लेन, बरहमपुर, जिला-भंजम, उड़ीसा-760010
11. डॉ किशोर चंद्रा शेखर पाणिग्राही - सदस्य ;
रीडर, स्कूल ऑफ वायनलोजिकल साइंस, नेशनल इंस्टीट्यूट ऑफ
ऐजुकेशन एण्ड रिसर्च

- | | | |
|----|---|-----------|
| 12 | श्री बेरागी चरण पुरस्ती (आई एफ एस, सेवानिवृत्त)
16-वंसंत विहार, ब्रह्मेश्वरगटना, टंकापानी रोड, भुवनेश्वर-751018 | - सदस्य ; |
| 13 | सदस्य-सचिव, राज्य प्रदूषण नियंत्रण बोर्ड, ओडिशा | सचिव । |

6. राज्य स्तरीय पर्यावरण समाघात निर्धारण समिति, ओडिशा के अध्यक्ष और सदस्य, इस अधिसूचना के राजपत्र में प्रकाशन की तारीख से तीन वर्ष की अवधि के लिए पद धारण करेंगे ।
7. राज्य स्तरीय पर्यावरण समाघात निर्धारण समिति, ओडिशा ऐसी शक्तियों का प्रयोग करेगी और ऐसी प्रक्रियाओं का पालन करेगी, जो उक्त अधिसूचना में विनिर्दिष्ट हैं ।
8. राज्य स्तरीय पर्यावरण समाघात निर्धारण समिति, ओडिशा सामूहिक उत्तरदायित्व के सिद्धांत पर काम करेगी और अध्यक्ष प्रत्येक मामले में सर्वसम्मति पर पहुंचने का प्रयास करेगा और यदि सर्वसम्मति पर नहीं पहुंचा जा सकता है तो बहुमत का मत अभिभावी होगा ।
9. ओडिशा राज्य सरकार, प्राधिकरण ओडिशा और राज्य स्तरीय पर्यावरण समाघात निर्धारण समिति, ओडिशा के लिए सचिवालय के रूप में कार्य करने के लिए किसी अधिकरण को अधिसूचित करेगी और सचिवालय, सभी वित्तीय और संभार तंत्र संबंधी सहायता, जिसके अंतर्गत वास-सुविधा, परिवहन और उनके सभी वैधानिक कृत्यों की बाबत अन्य सुविधाएं भी हैं, उपलब्ध कराएगा ।
10. प्राधिकरण, ओडिशा के अध्यक्ष और सदस्यों तथा राज्य स्तरीय पर्यावरण समाघात निर्धारण समिति, ओडिशा के अध्यक्ष और सदस्यों की बैठक की फीस, यात्रा भत्ता और मंहगाई भत्ता, ओडिशा राज्य सरकार के नियमों के अनुसार संदत्त किया जाएगा ।

[फा. सं.-11013/49/08-आई.ए.II(1)]

वरविंद नीटियाल, संयुक्त सचिव

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**NOTIFICATION**

New Delhi, the 8th March 2019.

S.O.1217(E).— In exercise of the powers conferred by sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) and in pursuance of the notification of the Government of India in the erstwhile Ministry of Environment and Forests, number S.O. 1533(E), dated the 14th September, 2006 (hereinafter referred to as the said notification), the Central Government hereby constitutes the State Level Environment Impact Assessment Authority, Odisha (hereinafter referred to as the Authority, Odisha) comprising of the following members, namely: -

- | | | |
|------|--|-------------|
| (1.) | Shri Suresh Chandra Mohanty (I.F.S., Retd.)
237/A, Saheed Nagar, Bhubaneswar - 751007 | - Chairman; |
| (2.) | Dr. Saumindra Prasad Das
Plot No. 591, Saheed Nagar, Bhubaneswar -
751007 | - Member; |

- (3.) Director, Environment-cum-Special Secretary - Member Secretary.
to Government of Odisha

2. The Chairman and members of the Authority, Odisha shall hold office for a term of three years from the date of publication of this order in the Official Gazette.

3. The Authority, Odisha shall exercise such powers and follow such procedures as specified in the said notification.

4. The Authority, Odisha shall base its decision on the recommendations of the State Level Expert Appraisal Committee, Odisha constituted under paragraph 5 of this order.

5. For the purposes of assisting the Authority, Odisha, the Central Government, in consultation with the Government of Odisha, hereby constitutes the State Level Expert Appraisal Committee, Odisha comprising of the following members, namely

- | | | |
|-------|--|-------------|
| (1.) | Shri Bhanu Pratap Singh (I.F.S., Retd.)
B - 29, Krishna Garden Complex Phase - I, Barban (Jagamara),
Khandagiri, Bhubaneswar - 751030 | - Chairman; |
| (2.) | Dr. Chitta Ranjan Mohanty
Professor, PO - Nayabazar, District - Cuttack - 753004 | - Member; |
| (3.) | Dr. Himanshu Bhushan Sahu,
Associate Professor, Department of Mining Engineering, National
Institute of Technology, Rourkela - 769008 | - Member |
| | Dr. Dibakar Swain | - Member; |
| (5.) | Plot No. 18/1738, Green Park 8/2, Sailashree Vihar, Bhubaneswar -
751021 | |
| (5.) | Dr. Pratap Kumar Mohanty
Professor and Head, Department of Marine Sciences, Berhampur
University, Berhampur - 760007 | - Member; |
| (6.) | Shri Jiban Kumar Mahapatra
Plot No. 211, Lane No. 02 (Extension), PO - Aerodrome Area,
Palaspalli Road, Air Field, Bhubaneswar - 751020 | - Member; |
| (7.) | Shri Kumuda Ranjan Acharya
Plot No. 1958/4, Near Chintamaniswar Temple, Budheswari,
Bhubaneswar - 751006 | - Member; |
| (8.) | Dr. Sanjay Kumar Patnayak
Associate Professor and Head, P.G. Department of Environmental
Sciences, Sambalpur University, Jyoti Vihar, Burla, Sambalpur,
Odisha - 768019 | - Member; |
| (9.) | Dr. Bijoy Kumar Satpathy
Visiting Professor, C.V. Raman College of Engg., Bhubaneswar | - Member; |
| (10.) | Dr. Sailabala Padhi
Gajapati Nagar, 1st Lane, Berhampur, District - Ganjam, Odisha -
760010 | - Member; |

**State Environment Impact Assessment Authority, (SEIAA),
Odisha**

Qr. No. 5RF-2/1, Unit – IX, Bhubaneswar – 751022, Tel: 0674-2540669

No. 7887/SEIAA

Dt. 20.02.20

File No. 30018/02-NCP/04-2019

To

Sri Tapan Kumar Mohanty, MD,
M/s Z-Estates Pvt. Ltd. ,
M4/34, Acharya Vihar, Bhubaneswar-751013

Sub: Proposal for proposed expansion for Construction of Housing Colony and Convenient Shopping (Phase-III) of M/s Z-Estates Pvt. Ltd. at Kalarahanga, Bhubaneswar, Odisha- Clarification regarding.

Sir

In inviting a reference to the above cited subject, I am directed to say that the matter was placed in the meeting of SEIAA held on 14.02.2020 and the Authority has decided that the PP may furnish definite time line for full scale compliance of the earlier EC conditions, as mentioned below.

1. Development of Green Belt for Phase-I and Phase-II.
2. NOC from CGWA and permission from Water Resource Department Govt. of Odisha for Phase-I and Phase-II for quantum of ground water drawal. Measures for limiting water use.
3. Installation of STP of appropriate capacity (Phase-I and Phase-II) and complete waste water treatment protocol adopted. Waste water drainage outside the premises, and permission of the competent Authority for the same.
4. Rainwater harvesting / recharge pits implementation plan.
5. Solid Waste Management Plan and its implementation for Phase-I and Phase-II.
6. Energy Conservation Measures undertaken in Phase-I and Phase-II including installation of solar panel for lighting of common areas, hot water storage, etc. Details of action plan and implementation schedule.
7. Details of expenditure incurred on various activities carried out under CSR activities.
8. Installation of DG set as per CPCB norms.

Therefore, you are requested to submit the action plan for implementation with specific time schedule for the full-scale compliance (of the above mentioned) EC conditions of Phase-I and Phase-II. Further, you are also required to submit an undertaking / commitment for timely implementation of the said action plan.

Yours faithfully,

D. Nayak
Environmental Engineer



Z ESTATES PRIVATE LIMITED

Date-25-02-2020

To,

The Environmental Engineer
State Environment Impact Assessment Authority,(SEIAA)
ODISHA
Qr.No.5RF-2/1,Unit-IX,
Bhubaneswar-751022



Sub: Proposal for Proposed expansion for Construction of Housing Colony and Convenient Shopping(Phase-III) of M/s Z-Estates Pvt. Ltd at Kalarahanga, Bhubaneswar, Odisha-Clarification regarding.

Ref: Your letter no 7887/SEIAA Dt 20-02-2020.

File No- 30018/02-NCP/04-2019.

Sir,

With reference to above subject, we are submitting herewith the action plan for implementation with specific time schedule for the full scale compliance of the EC conditioned of Phase -I and Phase-II, along with Undertaking/commitment for timely implementation of the said action plan.

This is for your information and necessary action at your end.

Thanking You,

Your's faithfully,

Z ESTATES PVT.LTD.

Jyoti Kumar Mohapatra
MANAGING DIRECTOR

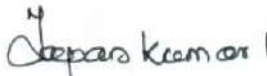
For Z Estates Pvt.ltd
Authorized Signatory

End: Action taken plan and undertaking.



Z ESTATES PRIVATE LIMITED

I Tapan Kumar Mohanty, MD. Z Estates Private Limited do hereby giving this Undertaking before STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,(SEIAA), ODISHA that I will adhere to my commitment for timely implementation of the action plan submitted.


For Z Estates Pvt.ltd
Authorized Signatory



Action plan for Implementation for Points Mentioned vide Letter no 7887/SEIAA Dt 20.02.2020			
a)	Green Belt:	Implementation To Be Done	Implementation Schedule.
(1)	Development of Green Belt for PH-I & PH-II.	We will develop a Green Belt of 3.0Mtr width (approx.) in multiple layers all along the permanent boundary wall. This will be carried out both for PH-II&PH-II Expansion. The plantation activity of Green belt for PH-II shall be started on the on set of monsoon and shall be completed By end of 2020 monsoon, i.e much before the completion of building project and handing over process.	Plantation work to be started by June 2020 (Start of Monsoon) and will be completed by September 2020 (End of Monsoon).
(2)	'NOC' from CGWA & permission for Water Resources Deptt, Govt of Odisha for Phase- I and PH-II for quantum of ground water drawl. Measures for limiting water use..	NOC from CGWA(copy enclosed). Steps have been taken for measuring the daily supply of water using flow meter.	
(3)	Installation of STP of appropriate capacity (Phase-I and Phase-II) and complete waste water treatment protocol adopted. Waste water drainage outside the premises, and permission of the competent Authority for the same.	STP OF capacity 270 KLD based on MBBR technology is already in force for Phase-I and another STP of capacity 450 KLD is under construction for Phase-II. The surplus waste water of STP after using it for car washing, toilet flushing and gardening will be carried by the surface drain of the project leading to a appropriate capacity of ETP with oil and water separate chamber and shall be finally discharged to BMC	ETP for disposal of Excess treated water during Monsoon shall be in operation by 30 th june2020.

		open drain running along the main road in-front of the project .	
(4)	Rain water harvesting/Recharge pits implementation plan.	<p>The rain water from the roof top of the building shall be channelized through pipelines and chambers directly to the collection pit and Ground water recharging pits without mix up with other run off water from landscaped area in the surface drain.</p> <p>This will ensure good quality water being recharged to Under Ground .</p> <p>Already 17 nos of Recharge pit are in force for Phase-I and another 12 nos of Recharge pit are under construction for Phase-II.</p>	<p>Phase-I corrective steps to be completed by 30TH JUNE 2020.</p> <p>Phase-II Part will be in operation by December-2020</p>
(5)	Solid waste Management plan and its implementation for Phase-I and Phase-II.	<p>Further to our existing process of door to door collection of segregated solid waste and handing over to the OSPCB Empanelled (Under solid waste management rule of 2016 of Environmental protection act 1986) solid waste re-cycler for disposal.</p> <p>We are committed to install adequate capacity of Organic convertor/composting machine in the project area aiming at utilization of this compost for Lawn, ornamental Horticulture, Green belt.</p> <p>The above system catering both for PH-I and PH-II shall</p>	31 ST OCTOBER 2020

		be in operation by October-2020.	
(6)	Energy conservation measures undertaken in Phase-I and Phase-II including installation of solar panel for lighting of common areas, hot water storage etc. Detail of action plan and implementation schedule.	As a progressive measure we are consulting and negotiating with IIT Bhubaneswar start-up project group for procurement, installation, operation and maintenance of solar power within the Project for I & II phases with a long term annual maintenance contract satisfying the norms of minimum 5% of the power consumption in the Project.	Commercial terms are being worked out with IIT Bhubaneswar Team and efforts are on to make it partially operative by 30 TH June-2020 and rest to be made operative by December-2020 at the time of completion of Phase-II.
(7)	Details of expenditure incurred on various activities carried out under CSR activities.	Detail expenditure for Financial year 18-19 and 19-20 enclosed for your reference.	
(8)	Installation of DG set as per CPCB norms.	Although the Power outage in the Project is Low, there by utilization of DG set is also Low. However we are committed to construct appropriate housing of the present and future DG sets and provide Vent od adequate height for proper dispersion of air Pollutant and noise pollution.	30 th JUNE 2020
<p>NOTE: Over and above Z Estates Pvt Ltd is committed to provide best and qualitative housing with all modern amenities and advance facilities ,retaining it's continual customer satisfaction and public appreciation and committed to comply all such possible suggestions by honourable members of SEAC/SEIAA from time to time for safeguard of the Environment.</p>			



भारत सरकार
केन्द्रीय भूमि जल प्राधिकरण
जल संसाधन, नदी विकास
और गंगा संरक्षण मंत्रालय

Member (CGWA)

Government of India
Central Ground Water Authority
Ministry of Water Resources,
River Development & Ganga Rejuvenation.

No.21-4(287)/SER/CGWA/2011- 683

CGWA/IND/Proj/2019-373-R

Dated:- 16 JUL 2019

To ✓

M/s Z Estates Pvt. Ltd.
M 4/34, Acharya Vihar
Bhubaneswar, Odisha - 751013

Sub: - Renewal of NOC for ground water withdrawal to M/s Z Estates Pvt. Ltd. in respect of their existing Z1 Resi-Commercial Complex located at Village Kalarahanga, Block Baranga, Tehsil Khandagiri, District Khurda, Odisha - reg.

Refer to your application dated 22/06/2017 on the above cited subject. Based on recommendation of Regional Director, Central Ground Water Board, South Eastern Region, Bhubaneswar vide his office letter no. No. 5-22/SER/CGWA/2018-19-446 dated 29/03/2019, and further deliberations on the subject, the NOC issued to M/s Z Estates Pvt. Ltd. in respect of their existing Z1 Resi-Commercial Complex located at Village Kalarahanga, Block Baranga, Tehsil Khandagiri, District Khurda, Odisha vide this office letter of even no. dated 23/06/2015 is hereby renewed. The earlier NOC issued vide Letter No. 21-4(287)/SER/CGWA/2011-1008 dated 23/06/2015 shall be deemed to be extended from 23/06/2017 to 09/07/2019 and the renewed NOC shall be valid from 10/07/2019 to 09/07/2022 and shall be subject to the following conditions:-

1. The firm may continue to abstract **3,46,750 cu.m/year** through nine (9) existing bore wells only. No additional ground water abstraction structures shall be constructed for this purpose without prior approval of the CGWA.
2. All the wells shall remain fitted with digital water flow meters and monthly ground water abstraction data of each well shall continue to be recorded in a log book.
3. M/s Z Estates Pvt. Ltd., shall, continue to implement ground water recharge measures to the tune of **97,200 cu.m/year** for augmenting the ground water resources of the area. Firm shall also undertake periodic maintenance of recharge structures at its own cost.
4. The firm shall continue to execute monthly ground water level monitoring in the project area through one (1) no. of existing piezometer. The firm shall install digital water level recorder and telemetry system in the existing piezometer. Firm shall share user ID and password of the telemetry system with the Regional Director, Central Ground Water Board, South Eastern Region, Bhubaneswar.
5. The ground water quality shall be monitored once in a year during pre monsoon period.
6. The ground water monitoring data in respect of S. No. 2, 4 & 5 shall be submitted to the Regional Director, Central Ground Water Board, South Eastern Region, Bhubaneswar on regular basis at least once in a year.

Plot No. 11, Jamnagar House, Connaught Place, New Delhi-110011


Phone: (011) 23384151, Fax: 23382051, 23386743

Website: www.cgwa-noc.gov.in

स्वच्छ सुरक्षित जल सुन्दर खुशहाल कल

CONSERVE WATER - SAVE LIFE

7. The firm shall ensure proper recycling and reuse of waste water after adequate treatment.
8. Action taken report in respect of S. No. 1 to 7 shall be submitted to CGWA within one year period.
9. The NOC is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in S. No. 1 to 8.
10. The project proponent shall take all necessary measures to prevent contamination of groundwater in the premises failing which the firm shall be responsible for any consequences arising there upon.
11. This NOC is subject to prevailing Central/State Government rules/laws or Court orders related to construction of tubewell/ground water withdrawal/construction of recharge or conservation structures/discharge of effluents or any such matter as applicable.
12. This NOC does not absolve the applicant / proponent of his obligation / requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
13. The NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and be taking decisions independently of the NOC.


Member (CGWA)

Copy to:

1. The Member Secretary, Odisha Pollution Control Board, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit- VIII, Bhubaneswar, Odisha - 751012.
2. The District Collector & Magistrate, District Khurda, Odisha for necessary action.
3. The Regional Director, Central Ground Water Board, South Eastern Region, Bhubaneswar. This has reference to your recommendation dated 29/03/2019.
4. Guard File 2019-20.

/

Member (CGWA)

Maximum Rainfall Intensity Calculation

Rational formula for calculating run-off = CIA

Q= Runoff in m³

A= Area in sqm

C= Co-efficient of run-off based on Manual on norms and standards for environment clearance of large construction projects, Ministry of Environment and Forests, Government of India.

I = Intensity of rainfall in mm based on IMD Data

Peak rainfall during one hour of rainfall (mm) = 120 mm/hr

Total Run-off: Roof Top

Intensity of rainfall

= 120 mm/hr

Drainage area in sqm

= 16730.86 m²

Coefficient of run-off

= 0.90

Therefore, runoff

= $0.90 \times 0.120 \times 16730.86 = 1806.93 \text{ m}^3/\text{hr}$

Total Run-off: Paved Surface

Intensity of rainfall

= 120 mm/hr

Drainage area in sqm

= 73006.82 m²

Coefficient of run-off

= 0.70

Therefore, runoff

= $0.70 \times 0.120 \times 73006.82 = 6132.57 \text{ m}^3/\text{hr}$

Total Run-off: Unpaved Surface

Intensity of rainfall	= 120 mm/hr
Drainage area in sqm	= 51852.55 m ²
Coefficient of run-off	= 0.15
Therefore, runoff	= 0.15 x 0.120 x 51852.55 = 933.34 m ³ /hr
Total Runoff Load	= (1806.93 + 6132.57 + 933.34) m³/hr
	= 8872.84 m³/hr

Typical Rain Water Recharge Pit Details:

Considering coefficient for Evaporation/ Spillage and first flush etc.

Total Storm Water Flow	= 0.700
	= 8872.84 X 0.700 m ³ / Hour
	= 6210.99 m ³ / Hour
SAY	= 6211 m ³ / Hour

VOLUME OF STORM WATER

Total Storm Water Flow	= 6211 m ³ /hr
Considering 15 minutes (0.25 Hr) Retention Period.	
Volume Required	= 6211 x 0.25
	= 1552.75 m ³ = 1553 m ³

RAIN WATER HARVESTING DETAILS

Considering 1 No. Rain Water Harvesting Pit of size 6.0 m length, 1.5 m breadth and 3.0 m depth
Volume of 1 No. Rain Water Harvesting Pit = $1.0 \times 1\text{bh}$
= $1.0 \times 6 \times 1.5 \times 3.0$
= 27.0 m^3

No. of Rain Water Harvesting Pit

Total No. of rain water harvesting pit required = Total Volume / Volume of One Rain Water Harvesting Pit
= $1553 / 27$
= 57.5 Nos.

Total no. of Rain Water Harvesting Pit = 58 Nos.

RAIN WATER STORAGE DETAIL:

Total Runoff (Roof top area) = $1806.93 \text{ m}^3 / \text{hr}$

Rain water harvesting tank with 50 % of total runoff = $904 \text{ m}^3 / \text{hr}$

Depth of the Tank is 3.0 m

Sump area is 216.3 sqm

Z ESTATES PVT. LTD.

M4/34,Acharya Vihar, Bhubaneswar

CSR A/c

Ledger Account

1-Apr-2017 to 24-Feb-2020

Date	Particulars	Vch Type	Vch No.	Debit	Credit
03-05-2017 Cr	HDFC Bank Ltd. <i>Being chq no.002622 issued in favor of JDCA Publications towards development of art & culture as per details.</i>	Payment	179	100000.00	
15-05-2018 Cr	HDFC Bank Ltd. <i>Being chq no.003331 issued in favor of Inner Wheel Club of Cuttack Mid-Town towards CSR Expenses in Anath Ashram School,Dagarpada,Cuttack as per letter Dated 28.04.2018.</i>	Payment	61	60000.00	
17-08-2018 Cr	HDFC Bank Ltd. <i>Being chq no.003495 payment issued in favor of Unit Vi Athletic Association towards donation for Promotion of football tournament as per details.</i>	Payment	58	100000.00	
31-03-2019 Cr	HDFC Bank Ltd. <i>Being chq no.003990 issued in favor of Sahaya Redcross Centre for Special Children towards donation for Redcross as per letter no:-194/SC/19 Dated 30.03.2019.</i>	Payment	181	100000.00	
21-05-2019 Cr	HDFC Bank Ltd. <i>Being chq no.004492 issued in favor of Unit VI Athletic Association towards sponsorship of Foot ball match as per letter dated 18.05.2019.</i>	Payment	66	150000.00	
18-06-2019 Cr	HDFC Bank Ltd. <i>Being ch. no. 004057 payment made to Rotary club of Cuttack Mid Town towards sponsorship for community developement and service as per request letter dated 17.06.2019</i>	Payment	156	21000.00	
13-08-2019 Cr	HDFC Bank Ltd. <i>Being chq no.004138 issued in favor of Basundhara-Sri Aurobinda Integral School towards CSR expenses as per letter dated 30.07.2019</i>	Payment	80	100000.00	
04-11-2019 Cr	HDFC Bank Ltd. <i>Being chq no.004310 issued in favor of Patitapaban Seva Sangha towards CSR expenses on behalf of Rotary Club of Bhubaneswar Kalinga as per letter dated 01.11.2019</i>	Payment	16	100000.00	
14-02-2020 Cr	HDFC Bank Ltd. <i>Being chq no.004662 issued in favor of Bhubaneswar Golf Club towards donation for Infrastructure Developement and Plantation drive of BGC post cyclone FANI.</i>	Payment	81	29500.00	
14-02-2020 Cr	HDFC Bank Ltd. <i>Being chq no.004663 issued in favor of Bhubaneswar Golf Club towards donation for Infrastructure Developement and Plantation drive of BGC post cyclone FANI.</i>	Payment	82	40000.00	
				800500.00	
Dr	Closing Balance				800500.00
				800500.00	800500.00

Z ESTATES PVT. LTD.

M4/34, Acharya Vihar, Bhubaneswar

CSR A/c

Ledger Account

1-Apr-2017 to 22-Nov-2018

Date	Particulars	Vch Type	Vch No.	Debit	Credit
03-01-2017 Cr	Confederation of Indian Industry(E Journal <i>Being ch. no. 503500 payment made to CII towards industrial promotion as per bill no SI/00270/ER/2016-17 Dated 12.12.16</i>		763	100000.00	
13-01-2017 Cr	Axis Bank Ltd CA Account 31596. Payment <i>Being chq no.503522 Payment issued in favour of Sivananda Cenetenary Boys High School towards improvement of school materials as per details.</i>		1539	261000.00	
17-03-2017 Cr	Axis Bank Ltd CA Account 31596. Payment <i>Being chq no.503637 payment issued in favor of Unit VI Athletic Association towards donation for Promotion of football tournament as per details.</i>		1863	200000.00	
03-05-2017 Cr	HDFC Bank Ltd. Payment <i>Being chq no.002622 issued in favor of JDCA Publications towards devlopment of art & culture as per details.</i>		179	100000.00	
15-05-2018 Cr	HDFC Bank Ltd. Payment <i>Being chq no.003331 issued in favor of Inner Wheel Club of Cuttack Mid-Town towards CSR Expenses in Anath Ashram Schaool,Dagarpada,Cuttack as per letter Dated 28.04.2018.</i>		61	60000.00	
17-08-2018 Cr	HDFC Bank Ltd. Payment <i>Being chq no.003495 payment issued in favor of Unit VI Athletic Association towards donation for Promotion of football tournament as per details.</i>		57	100000.00	
				821000.00	
Dr	Closing Balance				821000.00
				821000.00	821000.00



STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ODISHA
 5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3512840, Email:
 seiaaodisha@gmail.com
*(A statutory body constituted by Ministry of Environment, Forest & Climate Change
 under Environment (Protection) Act, 1986)*

File No. SEIAA-68/07-2023

Dated th 16 March, 2024.

To

Sri Tapan Kumar Mohanty, MD
 M/s. Z-Estates Pvt. Ltd.
 M4/34, Acharya Vihar
 Bhubaneswar-751013

Sub: Direction for submission of Environmental Compensation -Regarding

Whereas, the matter is already disposed of on 01.05.2023 and the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in the form of Original Application No. 11/2022/EZ in the matter of the matter of Z1-Residents' Welfare Association Vrs Z- Estates Private Limited and Ors has issued direction to SEIAA, Odisha "to determine Environmental Compensation against the Project Proponent for failure to install the Solar System for energy conservation to the extent of 5% of total power as required by the Environmental Clearance conditions dated 16.08.2011 and action in this regard shall be taken within two months after giving the Project Proponent an opportunity of being heard and also with regard to completion of Green Belt and Avenue Plantation over at least 20% of the site area as required by the Environmental Clearance conditions dated 16.08.2011, the Committee constituted by the Tribunal is directed to re-visit the premises of the Project Proponent and verify whether at least 20% of the Green Belt has been achieved by the Project Proponent and if not, appropriate Environmental Compensation shall be determined against the Project Proponent and the same shall be recovered within two months after giving him an opportunity of being heard."

Whereas, a Joint Committee comprising the members i.e. Prof. (Dr.) B.K. Satapathy (Member, SEAC, Dr. Rebati Kanta Mishra, Environmental Scientist, SPCB, Odisha, Dr. Chittaranjan Panda (Member, SEAC) & Dr. Pradeept Kumar Nayak, Environmental Scientist, SEIAA, Odisha had visited the site on 13.07.2023 and have submitted their inspection report (copy attached in Annexure-I) on Phase-I building & Construction project of Z1-Apartment Complex located At-Kalarahanga, Patia, Bhubaneswar, Dist-Khordha, Odisha. In the said report, the committee have mentioned that this is a case of violation of

EC conditions and the project proponent has failed in their commitments to comply EC conditions by 31.08.2023 i.e. green belt/Plantation and Solar System for energy conservation to the extent of 5% of total power through solar water heater and Solar Power Generation System for its use etc.

Whereas, the Environmental Compensation against the Z- Estates Private Limited was calculated as per the" Report of the CPCB In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund". The details of which is as below: -

Calculation of Environmental Compensation of Phase-I Building of Z- Estates Pvt. Ltd. At-Kalarahanga, Patia, Bhubaneswar, Dist-Khordha, Odisha

$$\begin{aligned} EC &= PI \times N \times R \times S \times LF \\ EC &= 80 \times 377 \times 250 \times 1.5 \times 1.25 \\ &= \text{Rs. 1,41,37,500/-} \end{aligned}$$

Where,

EC -Environmental Compensation in ₹

PI = Pollution Index of industrial sector (taken 80 red category industries)

N = Number of days of violation took place (377 days i.e. 31.08.2022 to 13.07.2023)

R = A factor in Rupees (₹) for EC (Taken Rs.250/- as per CPCB recommendation)

S=Factor for scale of operation (Taken 1.5 a= for large category)

LF = Location factor (Taken 1.25)

Pollution Index (PI)

The range of Pollution Index for Red, Orange and Green is 60 to 100, 41 to 59 and 21 to 40, respectively.

The following values of PI have been suggested in the CPCB report: —

Category	Red	Orange	Green
PI	80	50	30

Wastewater generation is 602 KLD and it will be treated in 650 KLD STP Capacity, so it is considered as red category project as per CPCB guidelines.

Number of days (N)

N, number of days for which violation took place is the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by Regional Office.

Factor in Rupees (R)

The minimum of 100 and maximum of 500 of factor in Rupees (R) mentioned in report of CPCB.

Whereas, an Environmental Compensation of **Rs.1,41,37,500/-** ((i.e. **Rupees One Crore Forty-One Lakh Thirty-Seven Thousand Five Hundred Only**) was imposed upon you vide our letter no. SEIAA-68/07-2023 dt. 28.12.2023 and it was directed to reply by letter or to appear/present in person or through authorized person in SEIAA, Odisha Office chamber within 15 days from date of receipt of show cause notice, why the environmental compensation amount of Rs. 1,41,37,500/- shall not be collected from the builders for non-compliance of EC conditions.

Whereas, based on the show case notice letter file no. SEIAA-68/07 dt. 28.12.2023, the Sri R. P. Das on behalf of Z Estates Pvt. Ltd. has submitted their reply through email dt. 10.01.2024 and requested to SEIAA, Odisha to be present in person on 13.01.2024 but 13th January 2024 as a Govt. Holiday (Second Saturday) hence, it was intimated the Project Proponent (PP) that the meeting on 13th January 2024 is not possible and the next date will be intimate you shortly. Accordingly, we intimated the PP to present in SEIAA, Odisha office chamber and share their view on 03.02.2024. The Project Proponent Sri Tapan Kumar Mohanty (Chief Managing Director, Z Estates Pvt. Ltd.), Sri Saty Jyoti Mohanty (Director, Z Estates Pvt. Ltd) & Sri Partha Sarathi Panda (Deputy General Manager of Z Estates Pvt. Ltd) were present physically at SEIAA, Odisha Officer, Chamber for hearing of the case matter.

Whereas, the Authority heard the Sri Tapan Kumar Mohanty (Chief Managing Director, Z Estates Pvt. Ltd.) stating that the 20% green belt is not achieved for Phase-I building because the entire project is an integrated and interlink building & construction project of phase-I, Phase -II & phase-III of Z1- Estates Pvt. Ltd. The Phase-I and Phase-II already completed and Phase-III is under construction. The PP agreed that he has not achieved 20% green belt for phase-I as there is no permanent boundary for phase-I for plantation in boundary area and only avenue plantation was done there and also phase-III is under construction so there is a chance of damage of tree species and the greenery will get disturbed. He also mentioned in their letter that the green belt can be created by the PP where the phase wise construction along with a permanent boundary wall is completed. Secondly, the Z Estates Pvt. Ltd. have completed all set-up for the roof top solar heater but the same it is not working as the Z1- Residents' Welfare Association is not allowing to operate it due to some issues for pipeline

connection from their side. After perusal of the order dt. 01.05.2023 of NGT and after detailed deliberation in the matter, the Authority decided the PP has not installation of Solar Power Generation System for Phase-I and installation of Solar Heater operation is incomplete which was required to be completed by 31.08.2022. Also, the PP has not completed of Green Belt and Avenue Plantation over at least 20% of the site area as required by the Environmental Clearance dated 16.08.2011 and committed by the PP by 31.08.2022. It was incumbent upon PP to seek amendment of EC conditions or time line for compliance due to operational difficulties before due date i.e., 31.08.2022. Raising operational issues at this stage is not acceptable. After detailed discussion in the matter the authority decided that, the PP is required to submit the Environmental Compensation amount of **Rs. 1,41,37,500/-** for violation of EC conditions.

Now, therefore in view of the above, it is hereby directed the Builders is required to deposit the Environmental Compensation amounting of **Rs.1,41,37,500/- (i.e. Rupees One Crore Forty-One Lakh Thirty-Seven Thousand Five Hundred Only)** in the UCO Bank Account maintained at Secretariat Branch by FE & CC Department (Account No. 06640110075074, IFSC: UCBA0000664) and the copy of the same to be submitted at SEIAA, Odisha within 15 days of issuance of this letter. In case of failure to do so legal action may be initiated against you.


This issues with the approval of the Competent Authority.

Yours faithfully,


Member Secretary

Copy to

1. The Collector & District Magistrate/ADM, Khordha/Sub-Collector for his information.
2. The Member Secretary, Odisha State Pollution Control Board, A-118, Nilakantha Nagar, Unit-VIII, Bhubaneswar-751012 for his information.
3. The Director-cum-Special Secretary to Govt. Forest, Environment & CC., Dept. Govt. of Odisha, Bhubaneswar for his information.


Member Secretary



STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ODISHA
 5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3512840, Email:
 seiaaodisha@gmail.com
 (A statutory body constituted by Ministry of Environment, Forest & Climate Change
 under Environment (Protection) Act, 1986)

File No. SEIAA-68/07-2023

Dated 28th December, 2023.

To

Sri Tapan Kumar Mohanty, MD
 M/s. Z-Estates Pvt. Ltd.
 M4/34, Acharya Vihar
 Bhubaneswar-751013

**DIRECTIONS UNDER SECTION-5 OF ENVIRONMENT (PROTECTION) ACT,
 1986- SHOW CAUSE NOTICE THEREOF**

Ref: Hon'ble NGT order dt. 01.05.2023 in O.A. No.11/2022/EZ, on the matter of Z1-Residents' Welfare Association Vrs Z- Estates Private Limited and Ors.

Sir/Madam,

With reference to the above cited subject, I am to inform you that a case has been filed before the Hon'ble NGT, EZ, Kolkata in O.A. No.11/2022/ on the matter of Z1-Residents' Welfare Association Vrs Z- Estates Private Limited and Ors. The Hon'ble NGT vide its order dt. 01.05.2023 have directed to SEIAA, Odisha as follows:

- i. The SEIAA, Odisha, shall inspect the site in question within one month and verify whether installation of Solar Power Generation System for Phase-I and installation of Solar Heater which was required to be completed by 31.08.2022 as stated by the Project Proponent, has been completed and if not, appropriate penalty shall be imposed against the Project proponent and the same shall be recovered within two months after giving him an opportunity of being heard.
- ii. The SEIAA, Odisha, is further directed to determine Environmental Compensation against the Project Proponent for failure to install the Solar System for energy conservation to the extent of 5% of total power as required by the Environmental Clearance (EC) conditions dated 16.08.2011 and action in this regard shall be taken within two months after giving the Project Proponent an opportunity of being heard.


- iii. With regard to completion of Green Belt and Avenue Plantation over at least 20% of the site area as required by the Environmental Clearance dated 16.08.2011, the Committee constituted by the Tribunal is directed to re-visit the premises of the Project Proponent and verify whether at least 20% of the Green Belt has been achieved by the Project Proponent and if not, appropriate Environmental Compensation shall be determined against the Project Proponent and the same shall be recovered within two months after giving him an opportunity of being heard.

Accordingly, the Joint Committee comprising of the above-mentioned official had visited the site on 13.07.2023 and observed the following and after details assessment the SEIAA, Odisha has calculated amount of Rs. 1,41,37,500/- for Environmental Compensation against the Respondent Nos. 01 for non-compliance of EC conditions.

NOW THEREFORE, in view of the above observation and in exercise of the powers vested with SEIAAA, Odisha under section-5 of the Environment (Protection) Act, 1986, the Project Proponent/lessee Sri Tapan Kumar Mohanty is directed to reply by letter or to appear/present in person or through authorized person in SEIAA, Odisha office chamber within 15 days from the date of receipt of this show cause notice, why the environmental clearance (EC) amounting of Rs. Rs. 1,41,37,500/- for non-compliance of EC conditions shall not be collected from him.

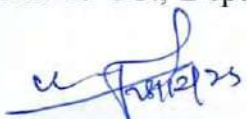
In the event of failure to comply with the above directions within the stipulated time frame, action as deemed appropriate shall be initiated against the Project Proponent in accordance with the provisions of the law.

Yours faithfully,


Member Secretary

Copy to

1. The Collector & District Magistrate/ADM, Khordha/Sub-Collector for his information.
2. The Member Secretary, Odisha State Pollution Control Board, A-118, Nilakantha Nagar, Unit-VIII, Bhubaneswar-751012 for his information.
3. The Director-cum-Special Secretary to Govt. Forest, Environment & CC., Dept. Govt. of Odisha, Bhubaneswar for his information.


Member Secretary

Inspection report of the Joint Committee visited on 13.07.2023, in the matter on violation of conditions stipulated in the EC by the Builders Z-Estates Pvt. Ltd on Construction of Housing colony and shopping mall (Phase-I) at Kalarahanga, Patia, Bhubaneswar.

As per the direction of the Hon'ble NGT, Eastern Zone, Kolkata order dated 01.05.2023 in O.A. No. 11/2022/EZ- Z1-Residents' Welfare Association Vrs Z- Estates Private Limited and Ors, a joint committee has been constituted comprising of the following members and the committee visited the project site on 13.07.2023:

1. Prof. (Dr.) B.K. Satapathy (Member, SEAC)
2. Dr. Rebati Kanta Mishra, Environmental Scientist, SPCB, Odisha
3. Dr. Chittaranjan Panda (Member, SEAC)
4. Dr. Pradeept Kumar Nayak, Environmental Scientist, SEIAA, Odisha

In addition to the above committee members, the following representatives and villagers were also present during the site visit: -

1. Sri Ashok Kumar Tripathy, IAS (Rtd.) Member/Representative, Z1-Welfare Apartment Society
2. Sri Malay Panigrahi, Member/Representative, Z1-Welfare Apartment Society
3. B. N. Panda Member/Representative, Z1-Welfare Apartment Society
4. Sri Partha Sarathi Panda, Representative Z- Estates Private Limited
5. Sri Radhaprasad Das Representative Z- Estates Private Limited

As per direction, the Joint Committee to visit the site and examine the facts and submit report on the following points:

- i. The SEIAA, Odisha, shall inspect the site in question within one month and verify whether installation of Solar Power Generation System for Phase-I and installation of Solar Heater which was required to be completed by 31.08.2022 as stated by the Project Proponent, has been completed and if not, appropriate penalty shall be imposed against the Project proponent and the same shall be recovered within two months after giving him an opportunity of being heard.

- ii. The SEIAA, Odisha, is further directed to determine Environmental Compensation against the Project Proponent for failure to install the Solar System for energy conservation to the extent of 5% of total power as required by the Environmental Clearance (EC) conditions dated 16.08.2011 and action in this regard shall be taken within two months after giving the Project Proponent an opportunity of being heard.
- iii. With regard to completion of Green Belt and Avenue Plantation over at least 20% of the site area as required by the Environmental Clearance dated 16.08.2011, the Committee constituted by the Tribunal is directed to re-visit the premises of the Project Proponent and verify whether at least 20% of the Green Belt has been achieved by the Project Proponent and if not, appropriate Environmental Compensation shall be determined against the Project Proponent and the same shall be recovered within two months after giving him an opportunity of being heard.

Accordingly, the Joint Committee comprising of the above-mentioned official had visited the site on 13.07.2023 and observed the following after details assessment:

Overall Observation:

1. During site inspection the Committee has observed that the Phase-I project had already been completed and people are staying there, and Phase-II project also completed and people are staying there but the Phase-III project is under construction. The Phase-I, II & III projects are integrated project in the same campus with single boundary.
2. There is no use of Solar Power Generation System for Phase-I building only installation of Solar Heater which were under process (i.e. some equipment's for connection of Solar Heaters are installed in the roof top but not completed and not operational during the time of visit) which was required to be completed by 31.08.2022 as committed by the Project Proponent, and not completed as verified by the committee during the joint visit.
3. As the Project Proponent has not installed any Solar Power Generation System i.e Solar streetlight and Solar Heater etc and nothing operational, the Solar System for

energy conservation to the extent of 5% of total power as required by the Environmental Clearance (EC) conditions dated 16.08.2011 is not complied by the Project Proponent as observed by the Joint Committee.

4. Initially, EC was issued by SEIAA, Odisha vide letter no. 433/SEIAA dt. 16.08.2011 where it was mentioned that the plot area is **1,05,962.07 sqm**, total built-up area **2,44,092.73 sqm** and condition given in EC letter for plantation that-green belt & avenue plantation of trees should be at least 20% and shall be done using native tree species/plants improving greenery. EC obtained for entire project and nowhere, it is mentioned that EC granted for Phase-I or Phase-II etc.
5. The EC amended by SEIAA; Odisha vide letter no. 827/SEIAA dt. 23.02.2016 where the plot area was revised 1,05,962.07 sqm to **1,23,717 sqm** (i.e. Phase-I + Phase-II) and built-up area revised to **2,44,092.73 sqm** to **1,85,904.880sqm**. (i.e., for phase-I + Phase-II).
6. Finally, EC obtained from SEIAA, Odisha vide letter no. 7991/SEIAA dt. 17.03.2020 where it was mentioned that the plot area for Phase-I & Phase -II is 1,23,717 sqm and total built-up area is 73,968.9 sqm (Phase-I) and 1,11,945.98 sqm (Phase-II), provision for green belt-30,929.22 sqm (i.e. for Phase-I & Phase-II). Similarly, total plot area for Phase-III is 17,873.23 sqm and Built-up area 2,09,960.21 sqm, green belt area provision is 20,922.87 sqm.
7. As per the site visit and Google earth map KML file it reveals that there is no separate boundary for phase-I, Phase-II and Phase-III. The green-belt of Phase-I is approximately 9000 sqm. area Phase-II it is approximately 11000 sqm. area and in together it is 20,000 sqm. (Phase-I & Phase-II). But in EC letter issued vide letter no. 7991/SEIAA dt. 17.03.2020 was mentioned that the green belt- area shall be 30,929.22 sqm (i.e. for Phase-I & Phase-II) which is not complied by the Project Proponent. The Green belt and Avenue Plantations are available and shown by the Project Proponent during joint visit revealed that the tree species are planted only adjacent to boundary wall of project area and rest of the area with lawns and some decorated plant. Tree species are very less with comparison to lawns area including

ornamental and decorated plant. During joint visit Z1-Residents' Welfare Association members informed that they want to remove some tree species planted in the lawn area as there is an underground basement parking and green belt i.e. lawn was developed over the underground basement parking thus, there may be chances of cracking the basement, so they want to remove the planted tree.

Environmental Compensation

Overall, the committee observed that this is a case of violation of EC conditions and the project proponent has failed in their commitments to comply EC conditions on 31.08.2023 i.e. Green belt/Plantation and Solar System for energy conservation to the extent of 5% of total power through solar water heater and Solar Power Generation System for its use etc. Hence, the environmental compensation has been calculated as below:

Environment Compensation to be levied for various violation by Industrial Units: -

In absence of any formula for calculation of Environment Compensation due to violation of EC conditions for building and construction project. The committee adopted the CPCB formula applicable for environmental compensation for the industries is calculated, following below formula:

$$EC=PI \times N \times R \times S \times LF$$

$$EC=80 \times 377 \times 250 \times 1.5 \times 1.25 = \text{Rs. 1,41,37,500/-}$$

Where,

EC is Environmental Compensation in ₹

PI = Pollution Index of industrial sector (taken 80 red category industries)

N = Number of days of violation took place (377 days i.e. 31.08.2022 to 13.07.2023)

R = A factor in Rupees (₹) for EC (Taken Rs.250/- as per CPCB recommendation)

S=Factor for scale of operation (Taken 1.5 a= for large category)

LF = Location factor (Taken 1.25)

Pollution Index (PI)

The range of Pollution Index for Red, Orange and Green is 60 to 100, 41 to 59 and 21 to 40, respectively.

The following values of PI have been suggested in the CPCB report: —

Category	Red	Orange	Green
PI	80	50	30

Wastewater generation is 602 KLD and it will be treated in 650 KLD STP Capacity, so it is considered as Red category project as per CPCB guidelines.

Number of days (N)

N, number of days for which violation took place is the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by Regional Office.

Factor in Rupees (R)

The minimum of 100 and maximum of 500 of factor in Rupees (R) mentioned in report of CPCB.

Recommendation of the Committee

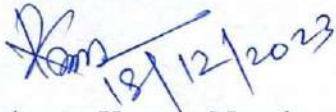
The Project proponent shall deposit the above-mentioned amounting of Rs. 1,41,37,500/- to Forest, Environment & CC Dept., Govt. Odisha and that amount to be used for remedial measure for Plantation and installation of Solar light & Solar Heater of Z-1 Building.



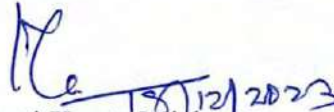
Prof (Dr.) B.K. Satpathy
(Member, SEAC)



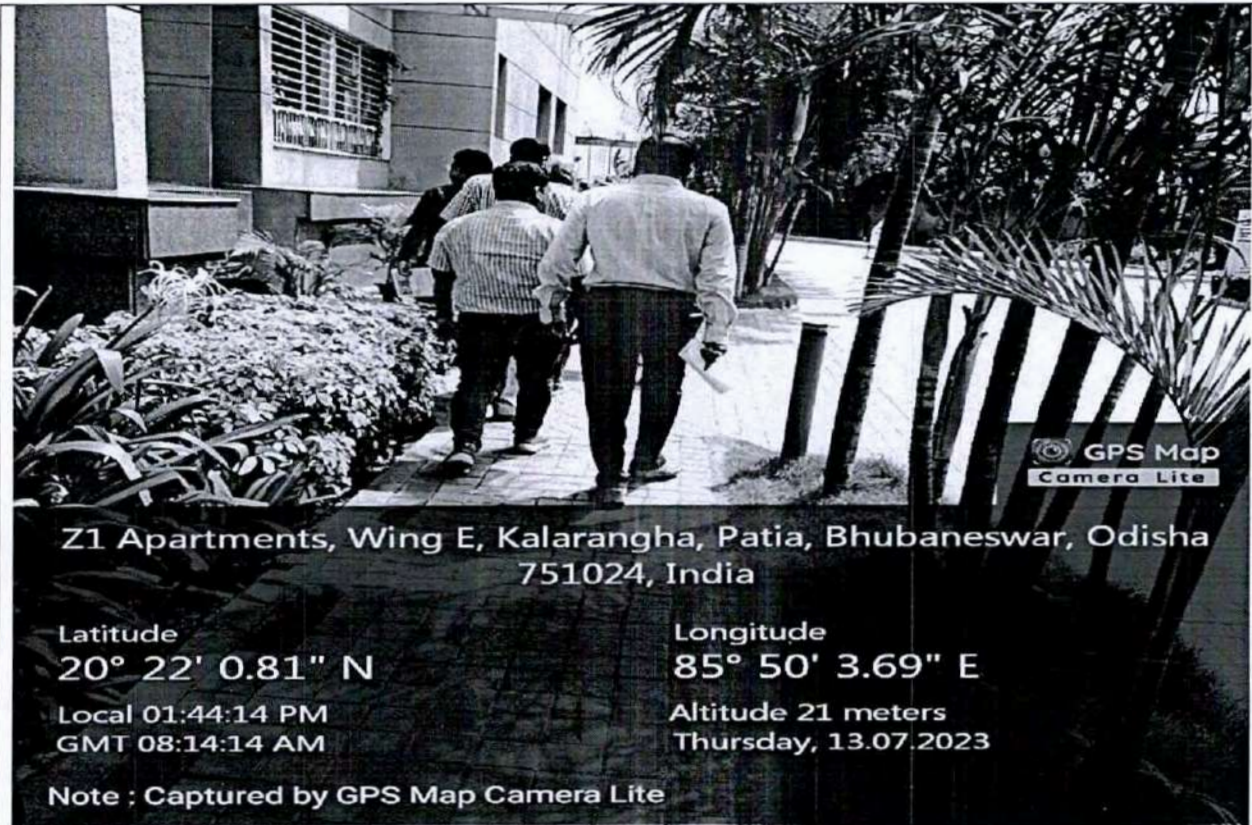
Dr. Chittaranjan Panda
(Member, SEAC)

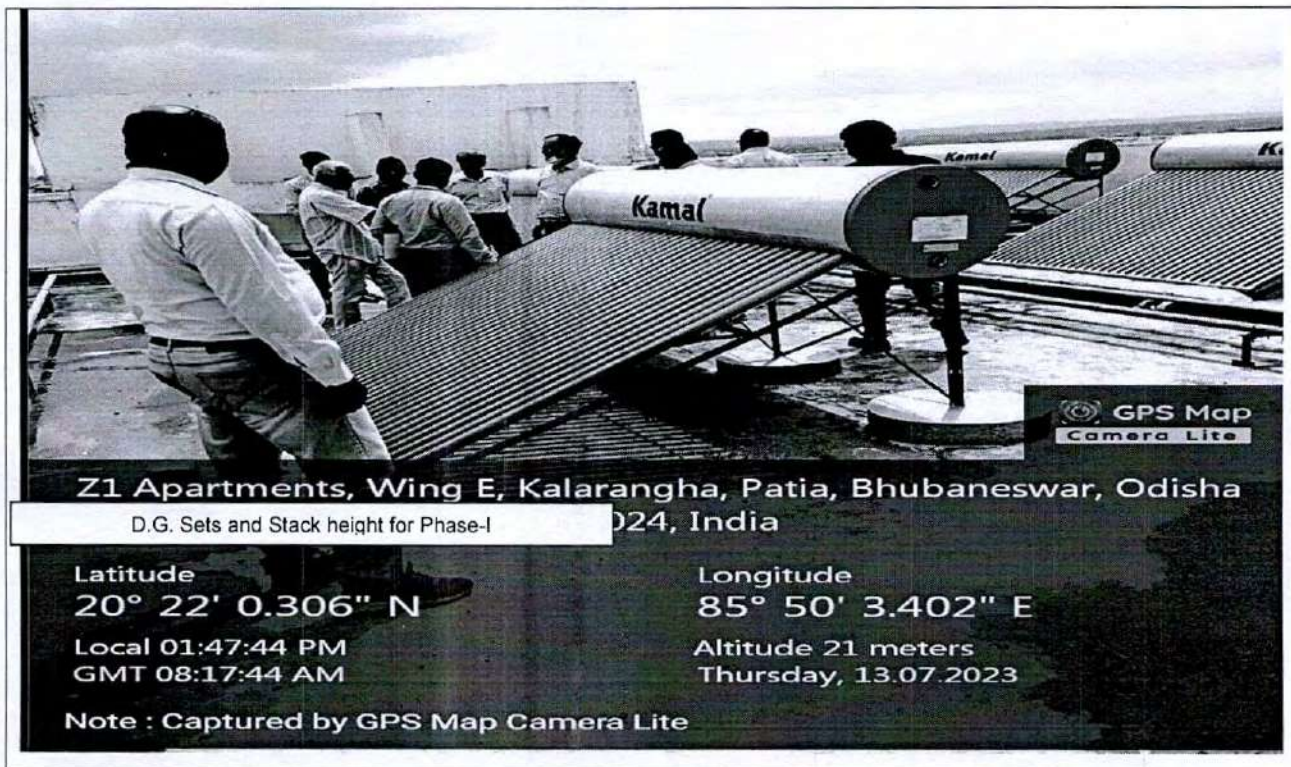


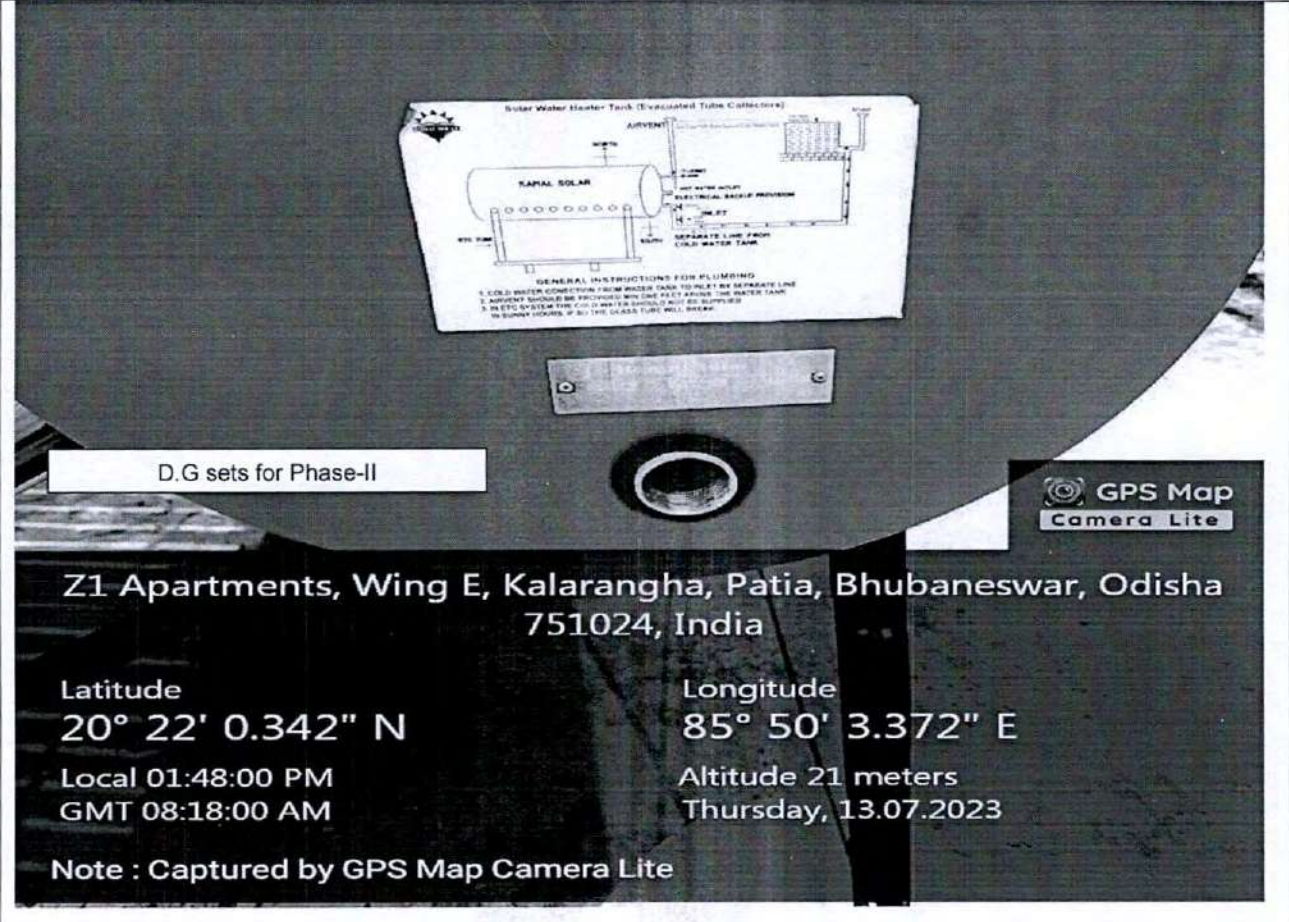
Dr. Pradeepta Kumar. Nayak,
Environmental Scientist, SEIAA, Odisha



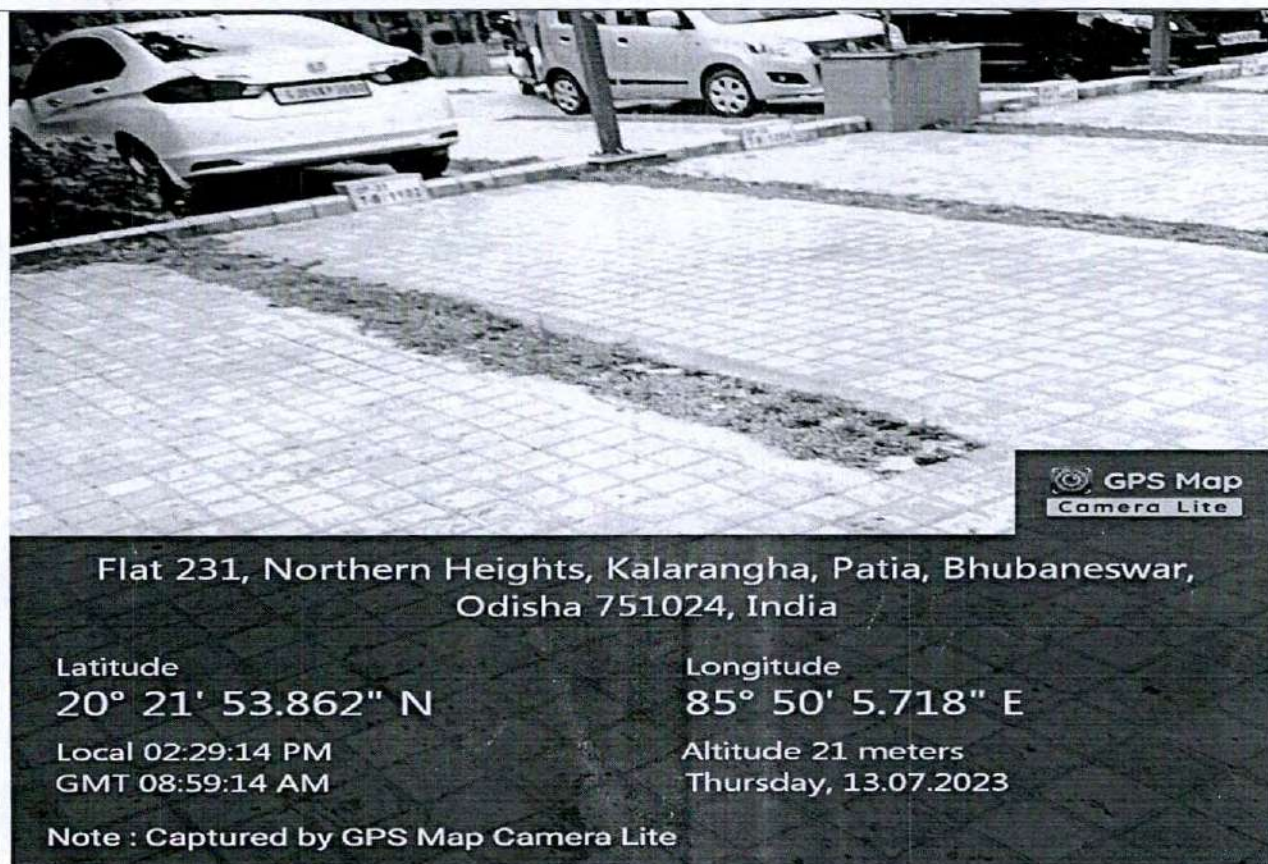
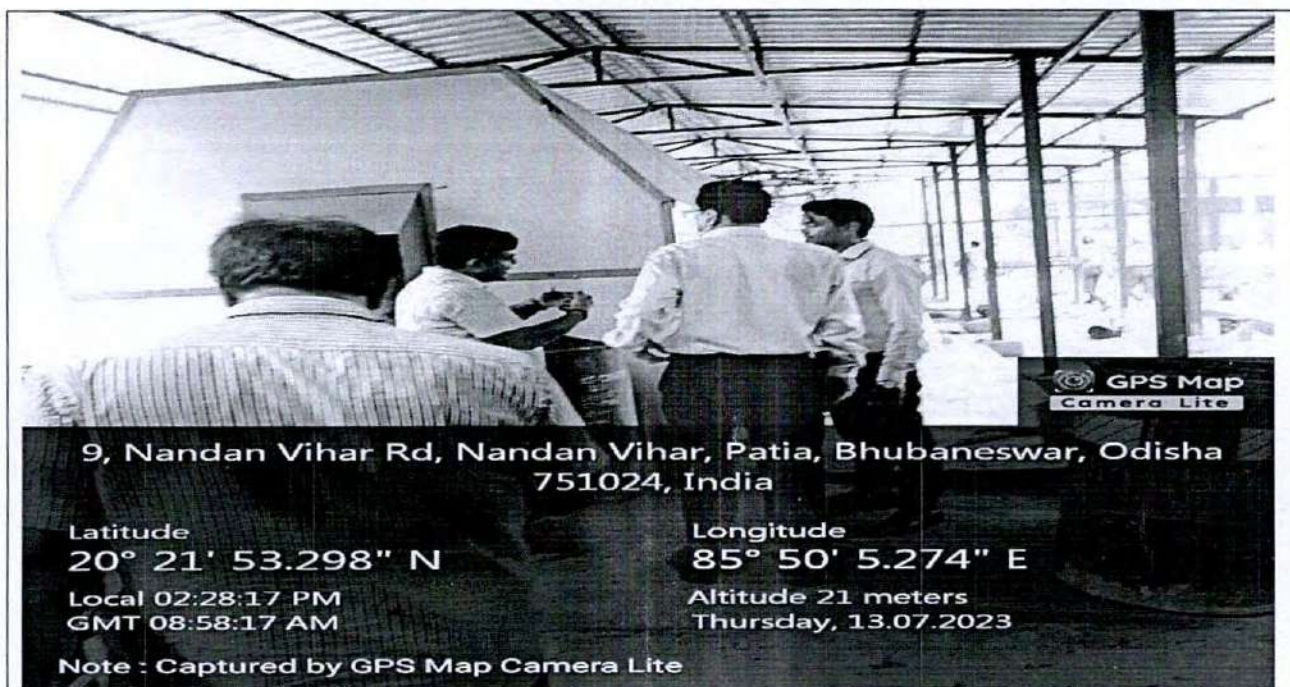
Dr. Rebati Kanta Mishra,
Environmental Scientist, SPCB, Odisha











Annexure-7



स्वच्छ सुरक्षित जल - सुन्दर खुशहाल कला
CONSERVE WATER - SAVE LIFE

भारत सरकार
केन्द्रीय भूमि जल प्राधिकरण
जल संसाधन मंत्रालय

Government of India
Central Ground Water Authority
Ministry of Water Resources

Regional Director

CGWA/IND/Proj/2010-978

No.21-4(287)/SER/CGWA/2011-140

Dated-

23 FEB 2011

To,

M/s Z Estates Pvt Ltd.
M 4/34, Acharya Vihar,
Bhubaneswar 751013
Orissa

Sub: - NOC for ground water withdrawal in respect of M/s Z Estates Pvt Ltd., for their proposed Residential cum Commercial complex at Village Kalarahanga, Block Bhubaneswar, District Khurda, Orissa -reg.

Sir,

Kindly refer to your application dated 08.12.2010 on the above-cited subject. Based on recommendations of Regional Director, CGWB, South Eastern Region, Bhubaneswar vide their office letter No. 5-22/SER/CGWA/2010 - 1974 dated 21-12-2010 and further deliberations on the subject, the NOC of Central Ground Water Authority for ground water withdrawal is hereby accorded to **M/s Z Estates Pvt Ltd., for their proposed Residential cum Commercial complex at Village Kalarahanga, Block Bhubaneswar, District Khurda, Orissa.** The NOC is, however subject to the following conditions:-

1. The firm may abstract 1100 m³/day (and not exceeding 4,01,500 m³/year) of ground water through proposed eight (8) borewells only. No new/additional ground water abstraction structures to be constructed for this purpose without prior approval of the CGWA. Treated water is also to be utilized.
2. The wells to be fitted with water meter by the industry at its own cost and monitoring of ground water abstraction to be undertaken accordingly on regular basis, at least once in a month. The ground water quality to be monitored twice in a year during pre-monsoon and post-monsoon periods.
3. **M/s Z Estates Pvt Ltd.,** shall in consultation with the Regional Director, Central Ground Water Board, South Eastern Region, Bhubaneswar implement ground water recharge measures to the tune of 88,000 m³/year as proposed for augmenting the ground water resources of the area. The completion of the artificial recharge structures may be done within six months period from the date of issuance of this letter.

Jamnagar House, Man Singh Road, New Delhi 110 011.

Tel: (011) 23381085, 23384873, 2307 3093 Fax: (011) 23386743, Web: cgwb.gov.in, e-mail: rsm@cgwb@nic.in

4. The photographs of the recharge structures after completion of the same are to be furnished immediately to the Regional Director, Central Ground Water Board, South Eastern Region, Bhubaneswar for verification and under intimation to this office.
5. The firm at its own cost shall install piezometers at suitable locations and execute ground water regime monitoring programme in and around the project area on regular basis to keep a close watch on water level trends for taking suitable measures to keep water level under controlled conditions, in consultation with the Central Ground Water Board, South Eastern Region, Bhubaneswar.
6. The ground water monitoring data in respect of S. No. 2 & 5 to be submitted to Central Ground Water Board, South Eastern Region, Bhubaneswar on regular basis at least once in a year.
7. The firm shall ensure proper recycling and reuse of wastewater after adequate treatment.
8. Action taken report in respect of S. No. 1 to 7 may be submitted to CGWA within one year period.
9. The permission is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in S. No. 1 to 8.

Yours faithfully

23/12/11
Regional Director

Copy for information to:

1. The Asst. Town Planner, Bhubaneswar Development Authority, Bhubaneswar, Orissa. This has reference to your letter No. 17245/BP/BDA., Bhubaneswar dated 8.10.2010.
2. The Regional Director, CGWB, South Eastern Region, Bhubaneswar. This has reference to your letter No. 5-22/SER/CGWA/2010 - 1974 dated 21-12-2010.
3. The TS to Chairman, CGWB, NH-IV, Faridabad.

Regional Director



Annexure-1

BHUBANESWAR DEVELOPMENT AUTHORITY

AKASH SHOVA BUILDING, SACHIVALAYA MARG, BHUBANESWAR.

FORM-II

[See Regulation-9 (4)]

No. 17230/BDA, Bhubaneswar,Dated... 20.06.2016File No. MBP1B-0463/14

Permission Under Sub-Section (3) of the Section-16 of the Orissa Development Authorities Act'1982(Orissa Act,1982) is hereby granted in favour of 'Z' Estates Pvt Ltd, MD-Tapan Kumar Mohanty & 'Z' Harshapriya Partner-Tapan Kumar Mohanty, Purna Ch Nayak, Dharanidhar Das, Kishore KumarJena, Loknath Nayak, Kishore Kumar Sahu, Puspa Manjari Mohanty, Panda Infrastructure Pvt Ltd, Susanta Kumar Garabadu, Nanda Nayak, Sasmita Satpathy, Subash Ch Mishra, Prasanna Kumar Mishra, Nirmal Kumar Rout, Tanoj Kumar Samal, Susanta Kumar Ray, Bichitra Bhusan Nanda, Bhagyadhar Mohanty, Anima Mishra, Rosina Jena, Sujata Nayak, Dillip Kumr Digoal, Mamata Satpathy, Kishore Ch Barik, Maheswar Sethi, Manas Kumar Dash, K. Neelamohan Subudhi, Kabita Sahu, Nirmala Swain, Sharmila Mohanty, & Kamakshya Behera represented through GPA holder 'Z' Estate Pvt Ltd.

for construction of proposed Two Tower of B+G+20 & B+G+24 storey in Block-2 & Block-3, one block of G+6 storied for EWS (Block-4) multistoried apartment residential building along with G+1 storey convenient shopping and regularization of existing one block of B+G+12 & B+G+14 multistorey apartment residential building, one dormitory of G+2, one Club of B+G+1 and Changing room(GF) over plot No.245,242(p),239, 234,237,132, 236 ,174, 175, 240,241,217,138,232,233,238,133,217,187,105 94, 145, 244, 188,106,200,201,199,115,163, 142,143,155,158,161,171, 179,146,144,147, 170,160,180,178,177,112,204,185, 169,166,172,173, 100,99,90,86,91,101,89, 184,128,139,152,95,141,120,104,151,153, 156,159,93,212, 205,148,84,108, 164,165,167,168,235,87,88,96,95,107,176,150,186,201,202,203,92, 157,181,110,111,116,142,162, 184, 103, 209, 213,214, 211,246,139,103,213,208,209,108,247,210,85,162,180, 186,203,198, 189,196, 199,208, 215,224, 246,247, 164,165,204,128, 139,182,184, 210,211, 101/2608, 156 Khata No.334,341,169,88,176,286,610,588,276,340,166,390,725/192, 725/3,746,588,67,81,86,431,429, 586,84,218, 728,736,725/377, 586, 433, 739, 382, 78,194,431,747, 213,284,588,674,03,340, 388,483,207,433,286,429,552,656,429,430,433,467,439,725/228,586,426,340,176,725/919,67, 79, 76,286,716,725.169,529,439,286,340,428,176,380,67,340,290,430,380,586,207,67,81,40,428, 177, 467,725/206,421,433,426,207,400,529,662,725/948,725/1430,68,286,400,67,662,716,391,290,286,4 26,725/206,529,725/169,725/228,725/594,725/593,468,412,81,662,68,391,725/169,529,382, 25/540, 315,586,207,725/914,207,290, in Mz-Kalarahanga in the Development Plan area of Bhubaneswar with the following parameters and conditions;

1. Parameters:

Covered area approved (Proposed)		Proposed use
Envelopment Basement	Existing-23388.00 + Prop-24533.00=47,921.00 Sqm	
Block-2 (B+G+20 & 24)		
(i) Wing-A (B+G+24)		
Ground & 1 st Floor	697.20 x2= 1394.40 Sqm	Residential
2 nd floor to 24 th floor	698.60 X23=16067.80 Sqm	Residential
(ii) (Wing-B, C & D) (B+G+20)		
G. Floor & 1 st Floor	1519.17 X2=3038.34 Sqm	Residential
2 nd Floor to 20 th Floor	1518.54 X19=28852.26 Sqm	Residential
Block-3 (B+G+20) (Wing-E)		
Ground & 1 st Floor	505.40 X2=1010.80 Sqm	Residential
2 nd Floor to 18 th Floor	490.10 X 17=8331.70 Sqm	Residential
19 th Floor	603.60 Sqm	Residential

20 th Floor	594.80 Sqm	Residential
(Wing F) B+G+24		
G. Floor & 1 st Floor	676.19 X2=1352.38 Sqm	Residential
2 nd Floor to 24 th Floor	682.00 X23=15686.00 Sqm	Residential
(Wing-G) B+G+20		
Ground Floor & 1st Floor	528.90 X2 =1057.80 Sqm	Residential
2 nd Floor to 18 th Floor	513.60 X17=8731.20 Sqm	Residential
19 th Floor	609.20 Sqm	Residential
20 th Floor	602.80 Sqm	Residential
Convenient Shopping (G+1)		
Ground Floor	290.00 Sqm	Commercial
1 st Floor	252.00 Sqm	Commercial
EWS Block-4 (G+6)		
Ground Floor to 6 th Floor	1384.14 Sqm X7=9688.98 Sqm	Residential
(Existing Block-1)		
Wing-A (B+G+14)		
G. Floor	716.45 Sqm	Residential
1 st , 2 nd , 5 th , 6 th , 9 th , 10 th , & 14 th Floor	682.04 X8=5456.32 Sqm	Residential
3 rd , 7 th & 11 th Floor	686.62 X3=2059.86 Sqm	Residential
4 th , 8 th & 12 th Floor	687.90 X3=2063.70 Sqm	Residential
Wing-B (B+G+14)		
G. Floor	576.45 Sqm	Residential
1 st , 5 th , 9 th , 13 th & 14 th Floor	543.16 X 5=2715.80 Sqm	Residential
2 nd Floor	552.54 Sqm	Residential
3 rd , 4 th , 6 th , 7 th , 8 th , 10 th , 11 th & 12 th Floor	551.79 X8=4414.32 Sqm	Residential
Wing-C (B+G+12)		
Ground floor	676.47 Sqm	Residential
1 st Floor	230.26 Sqm	Residential
2 nd , 3 rd , 6 th 7 th & 10 th floor	614.55 X 5=3072.75 Sqm	Residential
4 th & 8 th floor	604.28 x 2=1208.56 Sqm	Residential
5 th & 9 th floor	581.24 X2=1162.48 Sqm	Residential
11 th floor	633.03 Sqm	Residential
12 th floor	554.95 Sqm	Residential
Wing-D (B+G+14)		
Ground floor	618.00 Sqm	Residential
1 st , 5 th , 9 th , 13 th & 14 th floor	585.00X5=2925.00 Sqm	Residential
2 nd , 3 rd , 4 th , 6 th , 7 th , 10 th & 11 th floor	600.00x7=4200.000 Sqm	Residential
8 th & 12 th floor	593.00 X2=1186.00 Sqm	Residential
Wing-E(B+G+14)		Residential
Ground floor	632.32 Sqm	Residential
1 st to 14 th floor	590.84 X14=8271.76 Sqm	Residential
Wing-F (B+G+12)		Residential
Ground floor	595.01 Sqm	Residential
1 st floor	232.50 Sqm	Residential
2 nd to 10 th floor	571.02 X9=5139.18n Sqm	Residential
11 th Floor	588.09 Sqm	Residential
12 th floor	506.71 Sqm	Residential
Wing-G (B+G+14)		Residential
Ground floor	733.00 Sqm	Residential
1 st floor	544.00 Sqm	Residential
2 nd , 3 rd , 4 th , 6 th , 7 th , 8 th , 10 th , 11 th & 12 th floor	551.36X9=4962.24 Sqm	Residential

5 th , 9 th , 13 th & 14 th floor	542.23 X4=2168.92 Sqm	Residential
Wing-H(B+G+14)		Residential
Ground floor	733.00 Sqm	Residential
1 st , 5 th , 9 th , 13 th & 14 th floor	682.00 X 5=3410.00 Sqm	Residential
2 nd , 6 th & 10 th floor	696.00 X3=2088.00 Sqm	Residential
3 rd , 7 th & 11 th floor	700.00 X3=2100.00 Sqm	Residential
4 th , 8 th & 12 th floor	703.00 X3=2109.00 Sqm	Residential
Dormitory (G+2)		
Ground floor	264.42 Sqm	Services
1 st Floor	209.86 Sqm	Services
2 nd floor	187.93 Sqm	Services
Community (B+G+1)		
Basement floor	747.69 Sqm	Services
Ground floor	774.99 Sqm	Services
1 st Floor	1016.71 Sqm	Services
Changing Room (GF)	78.74 Sqm	Services
Total Built up area	Ext- 97,568.38 Sq.m +Prop-123535.06 Sqm =221103.44 Sqm	-
No of D/w units	Ext-444 +prop-588=1032 Units.	

Set-back

	Required (in Mtr)	Approved	Existing	Proposed
Front	16.00 Mtr	13.0 to 27.7 mtr	43.20 mtr	20.95 mtr
Rear	16.00 Mtr.	13.0 to 27.00 mtr	14.34 mtr	16.22 mtr
Left	16.00 Mtr.	20.09 to 24.9 mtr	19.85 mtr	36.07 mtr
Right	16.00 Mtr.	24.00 mtr	87.68 mtr	16.81 mtr
Height	--	74.95 mtr	45.00 mtr	75.00 mtr
FAR	2.75	2.33	0.59	1.42
Parking (30%, 10% & 40%)	49454.00 sq.mtr		Base-47921.00 Sqm + Open-1550.00 Sqm=49471.00 Sqm	

2. The building shall be used exclusively for Residential multistoried Apartment purpose and the use shall not be changed to any other use without prior approval of this Authority.
3. The development shall be undertaken strictly according to plans enclosed with necessary permission endorsement.
4. Parking space measuring 47921 Sq.m (Covered) + Open-1550 sqm=49471.00 as shown in the approved plan shall be left for parking of vehicles and no part of it will be used for any other purpose.
5. The land over which construction is proposed is accessible by an approved means of access of 60.97 M, (Sixty point nine seven meter) in width.
6. The land in question must be in lawful ownership and peaceful possession of the applicant.
7. The applicant shall free gift xxx sft/sq.mtr wide strip of land to the xxxx Corporation/Municipality for further widening of the road to the standard width.
8. The permission granted under these regulations shall remain valid up to three years from the date of issue .However the permission shall have to be revalidated before the expiry of the above period on payment of such fee as may be prescribed under rules and such revalidation shall be valid for one year.
9. (i) Approval of plans and acceptance of any statement or document pertaining to such plan shall not exempt the owner or person or persons under whose supervision the building is constructed from their responsibilities imposed under BDA (Planning & Building Standards) Regulations, or under any other law for the time being in force.
 - (ii) Approval of plan would mean granting of permission to construct under these regulations in force only and shall not mean among other things;
 - (a) The title over the land or building;
 - (b) Easement rights;
 - (c) variation in area from recorded area of a plot or a building;
 - (d) Structural stability

- (e) Workmanship and soundness of materials used in the construction of the buildings
- (f) Quality of building services and amenities in the construction of the building,
- (g) the site/area liable to flooding as a result of not taking proper drainage arrangement as per the natural lay of the land, etc and
- (h) Other requirements or licenses or clearances required to be obtained for the site /premises or activity under various other laws.
10. In case of any dispute arising out of land record or in respect of right, title, interest after this permission is granted, the permission so granted shall be treated as automatically cancelled during the period of dispute.
11. Neither granting of the permit nor the approval of the drawing and specifications, nor inspections made by the Authority during erection of the building shall in any way relieve the owner of such building from full responsibility for carrying out the work in accordance with the requirements of NBC 2005 and these regulations.
- 12. The owner /applicant shall;**
- (a) Permit the Authority to enter the building or premises, for which the permission has been granted at any reasonable time for the purpose of enforcing the regulations;
- (b) Obtain, wherever applicable, from the competent Authority permissions/clearance required in connection with the proposed work;
- (c) give written notice to the Authority before commencement of work on building site in Form-V ,periodic progress report in Form-VIII, notice of completion in Form-VI and notice in case of termination of services of Technical persons engaged by him and
- (d) Obtain an Occupancy Certificate from the Authority prior to occupation of building in full or part.
13. (a) In case the full plot or part thereof on which permission is accorded is agricultural kism, the same may be converted to non-agricultural kism under section-8 of OLR Act before commencement of construction.
- (b) The owner/applicant shall obtain NOC from NAAI/Environmental Clearance from Ministry of Forest and Environment, Govt.of India and submit to BDA wherever applicable, before commencement of construction.
- (c) The owner/applicant shall get the structural plan and design vetted by the institutions identified by the Authority for buildings more than 30 mtr height before commencement of construction.
14. Wherever tests of any material are made to ensure conformity of the requirements of the regulations in force, records of the test data shall be kept available for inspection during the construction of building and for such period thereafter as required by the Authority.
15. The persons to whom a permit is issued during construction shall keep pasted in a conspicuous place on the property in respect of which the permit was issued;
- (a) A copy of the building permit; and
- (b) a copy of approved drawings and specifications.
16. If the Authority finds at any stage that the construction is not being carried on according to the sanctioned plan or is in violations of any of the provisions of these regulations, it shall notify the owner and no further construction shall be allowed until necessary corrections in the plan are made and the corrected plan is approved.
17. This permission is accorded on deposit /submission of following fee after adjustment of deposits previously made in building plan file No.BP2B-3415/10.

Item	Amount (in Rs)	Amount in words
Form fee	3000/-	(Three thousand) only
Scrutiny fee	18,84,875/-	(Eighteen lakhs eighty four thousand eight hundred seventy five) only.
Sanction fee	10,18,089/-	(Ten lakhs Eighteen thousand eighty nine) only
Security fee	3,12,08,805/-	(Three crores Twelve lakhs eighty thousand eighty hundred five)only deposited in shape of B.G. issued by Axis Bank BBSR vide No.00240100001416 on 08.4.2016 towards non-earning refundable security deposit.
Fire fighting fee	---	Adjusted against earlier deposit
Retention fee	12,000/-	(Rupees Six thousand) only.
Compounding	8,90,733/-	(Eight lakhs Ninety thousand seven hundred thirty three) only

18. Other conditions to be complied by the applicant are as per the following;
- I. The owner/applicant/Technical Person shall strictly adhere to the terms and conditions imposed in the NOC/Clearances given by Fire Prevention officer/National Airport Authority/SEIAA, Ministry of Forest & Environment/PHED etc wherever applicable.
 - II. Storm water from the premises of roof top shall be conveyed and discharged to the rain water recharging pits as per Regulation-44 of BDA (Planning & Building Standards) Regulation, 2008.
 - III. The space which is meant for parking shall not be changed to any other use and shall not be partitioned/closed in any manner.
 - IV. 20% of the parking space in group housing/apartment building shall be exclusively earmarked for ambulance, fire tender, physically handicapped persons and outside visitors with signage as per norms under Regulation-35(11)(12) of BDA(Planning & Building Standards) Regulations'2008.
 - V. Plantation over 20% of the plot area shall be made by the applicant as per provision under regulation 28 of BDA (Planning & Building Standards) Regulations'2008.
 - VI. If the construction / development are not as per the approved plan / deviated beyond permissible norms, the performance security shall be forfeited and action shall be initiated against the applicant/builder / developer as per the provisions of the ODA Act, 1982 Rules and Regulations made there under
 - VII. The Owner/ Applicant/Architect/Structural Engineer are fully and jointly responsible for any structural failure of building due to any structural/construction defects , Authority will be no way be held responsible for the same in what so ever manner.
 - VIII. The concerned Architect / Applicant / Developer are fully responsible for any deviations additions & alternations beyond approved plan/ defective construction etc. shall be liable for action as per the provisions of the Regulation.
 - IX. The applicant shall obtain infrastructural specification and subsequent clearance with regard to development of infrastructure from BMC/BDA before roof casting of 1st floor..
 - X. All the stipulated conditions of the NOC/Clearances given by PHED, CGWB, NAAI and EIDP vetted by CE-cum-EM, BDA shall be adhered to strictly.
 - XI. All the fire fighting installation etc are to be ensured and maintained by the applicant as per NBC 2005.
 - XII. The applicant shall submit Fire clearance/NOC from the Fire Prevention Wing at the time of submission of Completion Certificate.
 - XIII. No storm water/water shall be discharged to the public road/public premises and other adjoining plots.
 - XIV. Adhere to the provisions of BDA (Planning & Building Standards) Regulation strictly and conditions thereto.
 - XV. No further deviation shall be allowed in any manner after regularization on compounding of the existing buildings.
 - XVI. The Authority shall in no way be held responsible for any structural failure and damage due to earthquake/cyclone/any other natural disaster.
 - XVII. The number of dwelling units & purpose so approved shall not be changed in any manner.
 - XVIII. The applicant shall free gift the road affected portion of the plots in favour of BDA.
 - XIX. Construction Workers Welfare Cess @1% of the total estimated building cost shall be adjusted from the security deposit at the time of issue of Occupancy Certificate or as per the final decision taken by the Authority.

By order

Sri 20/06/16
 PLANNING MEMBER/AUTHORISED OFFICER
 Bhubaneswar Development Authority.

Memo No. 17231/BDA, Bhubaneswar, Dated 20/06/16

Copy forwarded along with two copies of the revised approved plan to Sri Tapan Kumar Mohanty, M.D. of M/s Z Estates Pvt Ltd, M-4/34, Acharya Vihar, Bhubaneswar for information and necessary action.

Sri 20/06/16
 PLANNING MEMBER/AUTHORISED OFFICER
 Bhubaneswar Development Authority.

Memo No. _____/BDA, Bhubaneswar, Dated _____

Copy with a copy of the approved plan forwarded to the Commissioner, Bhubaneswar Municipal Corporation/Executive Officer, Khurda Municipality/Executive Officer, Jatni Municipality /Executive Officer Pipili NAC for information.

PLANNING MEMBER/AUTHORISED OFFICER
Bhubaneswar Development

Memo No. _____/BDA, Bhubaneswar, Dated _____ Authority.

Copy forwarded to the Land Officer, G.A. Department, Bhubaneswar (in case of lease plot)/Director of Town Planning ,Orissa, Bhubaneswar/Enforcement Section, BDA, Bhubaneswar.

PLANNING MEMBER/AUTHORISED OFFICER
Bhubaneswar Development Authority

SAIR:

OFFICE OF THE EXECUTIVE ENGINEER
P.H. DIVISION-II, BHUBANESWAR,

No. 16040, Date: 21/10/10

To,

Tapan Kumar Mohanty,
M.D. of M/s Z Estates (P) Ltd,
Plot No-M-4/34, Acharyavihar,
Bhubaneswar.

Sub: Issue of NOC for Water Supply & Sewerage connection to proposed B+G+12,B+G+14,B+G+19 & B+G+24 Multi Storied Residential/Commercial Apartment Building over Plot No-245,242(P),239 & others, Mouza – Kalarahanga, Bhubanswar.

Ref: - Your application on dt.08.10.2010.

Sir,

This Department has no Objection to have your own water supply and sewerage disposal system in the premises of your proposed B+G+12,B+G+14,B+G+19 & B+G+24 Multi Storied Residential/Commercial Apartment Building over plot no mentioned above as there is no public water supply and Sewerage System of PHED at present in the vicinity of your above project site. However, when the public water supply and sewerage system of PHED will be available adjacent to your proposed project site in future, You should avail both the facilities by making payment towards scrutiny and security fees required for water supply and sewerage connection as per the Orissa Water Works (Urban Local Body) Rules 1980 as amended from time to time. The No Objection Certificate for own water supply and sewerage disposal system is issued subject to fulfillment of the following conditions.

1. ✓ You should take permission from Central Ground Water Authority/ Central Ground Water Board for abstraction of ground water for drinking/domestic purposes.
2. The treated effluent quality of sewage shall confirm to the effluent standard stipulated by the State / Central Pollution Control Board & relevant B.I.S. specification.
3. Under no circumstances effluent of septic tank is to be discharged into the existing natural Nullah / water body. You should construct a Sewage Treatment Plant / ~~septic tank~~ of minimum liquid capacity of 1153.0 cum / day. The sewerage system should confirm the requirements stipulated in CPHEEO manual.
4. You should also ensure that under no circumstances the environment is polluted due to non functioning /under performance of your sewerage system.
5. Non-compliance to the above conditions as well as deviation to the undertaking furnished in the form of affidavit shall make you liable for action by the competent authority as per existing laws / rules of Govt. statutory authority.

Yours faithfully,


21.10.10
Executive Engineer (P.H.)

OFFICE OF THE EXECUTIVE ENGINEER
P.H. DIVISION-II, BHUBANESWAR.

No. 14835 / Date: 14.8.15

To,

Sri Tapan Kumar Mohanty
MD of M/s Z Estates Pvt. Ltd.,
Plot No. - M-4/34, Acharya Vihar,
Bhubaneswar.

Sub: Issue of NOC for Water Supply & Sewerage connection to proposed B+G+12, B+G+14 & B+G+24 storied residential commercial apartment buildings & EWS Block (8 nos. of Block) over plot No. -85, 87, 91, 95 & Others, of Mouza - Kalarahanga, Bhubaneswar

Ref: - Your application on dt. 16.09.2014

Sir,

This Department has no Objection to have your own water supply and sewerage disposal system in the premises of your proposed B+G+12, B+G+14 & B+G+24 storied residential commercial apartment buildings & EWS Block (8 nos. of Block) over plot no mentioned above as there is no public water supply and Sewerage System of PHED at present in the vicinity of your above project site. However, when the public water supply and sewerage system of PHED will be available adjacent to your proposed project site in future, You should avail both the facilities by making payment towards scrutiny and security fees required for water supply and sewerage connection as per the Orissa Water Works (Urban Local Body) Rules 1980 as amended from time to time. The No Objection Certificate for own water supply and sewerage disposal system is issued subject to fulfillment of the following conditions.

1. You should take permission from Central Ground Water Authority/ Central Ground Water Board / Water Resource Deptt for abstraction of ground water for drinking/domestic purposes.
2. After getting approval from BDA and having own W/S arrangement, you should get the W/S samples tested in any Govt. approved laboratory for potability of water and submit the authenticated test report on every quarter to the concerned Assistant Engineer of PHED of the locality.
3. The treated effluent quality of sewage shall confirm to the effluent standard stipulated by the State / Central Pollution Control Board & relevant B.I.S. specification.
4. Under no circumstances effluent of septic tank is to be discharged into the existing natural Nullah / water body. You should construct a captive Sewage Treatment Plant of minimum liquid treatment capacity of 700.00 cum/ day preferably in anaerobic mode. The sewerage system should confirm the requirements stipulated in CPHEEO manual.
5. You should also ensure that under no circumstances the environment is polluted due to non functioning /under performance of your sewerage system.
6. Non-compliance to the above conditions as well as deviation to the undertaking furnished in the form of affidavit shall make you liable for action by the competent authority as per existing laws / rules of Govt. statutory authority.

Yours faithfully,

[Signature]
Executive Engineer (P.H.)

Memo No. _____ / date _____
 Copy submitted to the Superintending Engineer P.H. Circle, Bhubaneswar for favour of kind information.

Executive Engineer (P.H.)

Memo No. 14897 / date 14.8.15
 Copy submitted to the Planning Member, Bhubaneswar Development Authority, Bhubaneswar for information. The building plan may please be approved only after submission of the detailed design & drawing of sewerage treatment plant & sewerage system of desired capacity duly authenticated by any registered PHD consultant.

Executive Engineer (P.H.)

Memo No. _____ / date _____
 Copy forwarded to the Sr. Municipal Planner, Bhubaneswar Municipal Corporation, Bhubaneswar for information.

Executive Engineer (P.H.)

Memo No. _____ / date _____
 Copy forwarded to the Executive Engineer, P.H. Division- III, Bhubaneswar for information with reference to his office letter No. 7150 Dt. 20.07.2015.

Executive Engineer (P.H.)

Memo No. _____ / date _____
 Copy to the Deputy Executive Engineer, P.H. Rent Sub-Division, Bhubaneswar for information with reference to his office letter No.- 9216 Dt.06.05.2015.

Executive Engineer (P.H.)

Memo No. _____ / date _____
 Copy forwarded to the Sr. Environment Engineer, State Pollution Control Board, A/118, Parivesh Bhawan, Nilakantha Nagar, Bhubaneswar for information.

Executive Engineer (P.H.)

Memo No. _____ / date _____
 Copy forwarded to the Nodal Officer of CGWA in Central Ground Water Board, Bhujal Bhaban, Bhubaneswar-751001 for kind information & necessary action.

Executive Engineer (P.H.)

Memo No. _____ / date _____
 Copy forwarded to the Executive Engineer, Prachi Irrigation Division, Bhubaneswar for information & necessary action.

Executive Engineer (P.H.)

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास और गंगा संरक्षण विभाग
केंद्रीय भूजल प्राधिकरण
18/11 जामनगर हाउस, मानसिंह रोड
नई दिल्ली-110011
ई-मेल: cgwa@nic.in



Government of India
Ministry of Jal Shakti
Department of Water Resources, RD & GR
Central Ground Water Authority
18/11, Jamnagar House, Mansingh Road
New Delhi - 110011
E-mail: cgwa@nic.in

No. NGT(EZ)/MA 15/2024(OA 11/2022) - 337

Dated 20 AUG 2024

To,

The Joint Director/ Scientist 'D'
I.A. Compliance and Monitoring Division
Ministry of Environment, Forest and Climate Change,
Indira Paryavaran Bhavan,
Jor Bagh Road, Aliganj,
New Delhi -110003.

Sub: Misc. Application No. 15 of 2024 in OA No. 11 of 2022 titled "Z1 Residents Welfare Association Vs. M/s Z Estate Private Limited" for compliance of directions issued by the Hon'ble NGT (EZ) vide order dated 01.05.2023-reg.

Sir,

Hon'ble Tribunal vide para 48(F) of the order dated 01.05.2023 in OA No. 11 of 2022 in the matter of Z1 Residents Welfare Association Vs. M/s Z Estate Private Limited & Ors. directed CGWB to determine the penalty for violations with regard to recharge of borewells and their pits as committed by the Project Proponent and hereafter recover the same from the Project Proponent within two months after giving him an opportunity of being heard.

In Pursuance to Hon'ble Tribunal Order dated 01.05.2024, project site was inspected by Central Ground Water Board, SER, Bhubaneswar and it was found that recharge structures constructed by the Project Proponent are not maintained properly.

Accordingly, Penalty of Rs. 2,00,000/- was imposed on Project Proponent vide letter No. CGWA-21/19/2021-CGWA-Part 1-441 dated 03.08.2023 (copy enclosed).


Project Proponent deposited the same in Bharatkosh vide Transaction Ref.No. 1307240008489 dated 13.07.2024 (copy enclosed).

Above facts are also being produced in counter reply of CGWB in MA 15 of 2024 before Hon'ble Tribunal. This is for your kind information please.

This issues with the approval of Competent Authority.

Yours faithfully

Encl: As above


20/8/2024
(Vinod Kumar Dhaundiya)
Administrator

Copy to:

1. The Regional Director, CGWB, SER, Bhubaneswar.

for kind information please

(Vinod Kumar Dhaundiya)
Administrator